

**Jammu and Kashmir  
Pollution Control Committee**  
chairman.spcb@jk.gov.in  
membersecy-jkpc@jk.gov.in  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPC/NGT/OA 114/2678

Date:- 14 -03-2026

**Sub:-Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal Order dated 16-12-2025 passed in OA No. 114/2025 titled Sushil Kumar V/s UT of Jammu and Kashmir and Ors.**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 16-12-2025** passed in **OA No. 114/2025** titled **Sushil Kumar V/s UT of Jammu & Kashmir and Ors**", the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary

**165**  
**Before the Hon'ble National Green Tribunal**  
**Principal Bench, New Delhi**

Original Application No. **114 of 2025**

**IN THE MATTER OF**

**“Sushil Kumar V/s UT of J&K & Ors”.**

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 16-12-2025 passed in OA No. 114/ 2025, titled “Sushil Kumar V/s UT of J&K & Ors”.**

**Background:**

That the Hon'ble National Green Tribunal vide order dated **16-12-2025** in **OA No. 114 of 2025** directed as follows: -

*“The joint Committee had initially filed the interim report (page 81) and has filed the final report on 15.12.2025. It will open to all the concerned parties to file objection to the reports of the joint Committee.*

*Respondents No. 3 and 4 have filed their reply. Other Respondents are directed to file their reply within four weeks. Rejoinder, if any, can be filed by the Applicant within two weeks thereafter.”*

**Status Report:**

In compliance of order issued on **16-12-2025** in **OA No. 114 of 2025** by the Hon'ble National Green Tribunal, the report of the J&K Pollution Control Committee is as follows:

1. That Director Geology and Mining J&K, Chief Engineer Irrigation and Flood Control Jammu and Chief Engineer PWD (R&B) Jammu were requested vide this office No. JKPC/Sc/OA-114/2025/1909-16; dated: 06.01.2026, No. JKPC/Sc/OA-114/2025/26/2090-97; dated:

21.01.2026, No. JKPCC/Sc/OA-114/2025/26/2195-2202; dated: 04.02.2026 and No. JKPCC/Sc./OA-114/2025/2276-81; dated: 20.02.2026 (**Copies enclosed as Annexure 1-4**), to share information w.r.t following:

- a) Replenishment study conducted by the Irrigation and Flood Control Department.
  - b) DPRs of locations where disposal permits have been issued for dredging and desilting.
  - c) Orders/authorizations of Geology and Mining Department/District Administration.
  - d) Quantity permitted, quantity excavated, balance quantity which is yet to be excavated and quantity excavated but dumped at the site.
  - e) NOC from J&K PCC/15 days prior notice for undertaking desiltation and dredging.
2. That concerned Divisional Officers J&K PCC Jammu, Samba and Kathua have been directed vide this office No. JKPCC/Sc./OA-114/2025/26/2282-85; dated: 16.02.2026 (**Copy enclosed as Annexure 5**) to visit the blocks in respect of which short-term permits have been granted and assess their current position and also to report for violations on sustainable sand mining management guidelines 2016 and report on the environmental damage due to extraction in said blocks.
3. That reply has been submitted by Department of Jal Shakti vide No. IFCJ/Legal/29798-29803; dated: 25.02.2026 (**Copy enclosed as Annexure 6**). The reply indicates that the Department is not the competent authority regarding any of the above mentioned points and the matter pertains to the Department of Geology and Mining.

4. That reply has been submitted by the Director Geology and Mining vide No. 866/MCC/DGM/JKPCC/20/1436-37; dated: 28.02.2026 **(Copy enclosed as Annexure 7)**. The Highlights of the report are summarized as under:

- a) Replenishment study pertains to Irrigation and Flood Control Department.
- b) Matter of DPRs also pertains to the Irrigation and Flood Control Department.
- c) Permissions (Disposal permits) granted by Department of Geology and Mining and are enclosed with the report.
- d) Details of permission issued for lifting of already excavated/desilted material are as under:

District	Name of the Firm/Company	Permitted Qty. (in MTs)	Excavated Qty. (in MTs)	Balance Qty. (in MTs)	Qty Excavated and dumped at site (in MTs)
Jammu	M/s Shivalaya Construction Pvt. Ltd.	34,47,656/-	15,06,130/-	19,41,526/-	75,000/-
	M/s APCO Infratech Pvt. Ltd.	7,24,735/-	4,83,000/-	2,41,735/-	50,000/-
	M/s Gawar Construction Company Pvt. Ltd.	9,34,930/-	4,43,750/-	4,91,191/-	Nil
Samba	M/s Vishwa Samundra Engineering Pvt. Ltd.	4,14,500/-	4,14,500/-	Nil	Nil
	M/s Gayatri Projects Pvt. Ltd.	40,000/-	40,000/-	Nil	Nil
Kathua	M/s Megha Engineering Pvt. Ltd.	2,95,126/-	2,95,126/-	Nil	Nil
	M/s Vishwa Samundra Engineering Pvt. Ltd.	2,45,000/-	2,45,000/-	Nil	Nil

5. That verification reports have been submitted by Regional Director, J&K PCC, Jammu vide No. JKPCC/RDJ/2026/3552; dated 11.03.2026 **(Copy enclosed as Annexure 8)**. Highlights of the report are summarized as under:

- a) No dredging or extraction activity was found operational at the sites where disposal permits were issued,
- b) No violations of the Sustainable Sand Mining Management Guidelines, 2016 were observed at the time of inspection.
- c) No visible environmental degradation of the river bed was observed at the disposal permit sites. The river bed found to be flat/levelled with no signs of recent dredging or excavation activity.
- d) Substantial replenishment of minor minerals appears to have occurred owing to heavy flooding during the last monsoon season.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
**Dr. R, Gopinath, IFS**  
**Member Secretary J&K PCC**

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

1. **Director,  
Geology & Mining,  
Jammu & Kashmir.**
2. **Chief Engineer,  
Irrigation & Flood Control,  
Jammu.**
3. **Chief Engineer,  
PWD (R&B),  
Jammu.**

No.: JKPC/Sc./OA-114/2025/1909-16

Date: 06-01-2026

Sub: O.A No. 114/2025 titled **Sushil Kumar V/s Union Territory of J&K & Ors.**

Sir,

In pursuance to Hon'ble NGT order dated: 16.12.2025 in the matter of O.A No. 114/2025 titled "Sushil Kumar V/s Union Territory of J&K & Ors.", it was directed for other Respondents to file their reply within four weeks. Further, as discussed with Regional Officer, MoEF&CC Jammu & Regional Officer, CPCB, Chandigarh information w.r.t following points is required:

1. Replenishment study conducted by the irrigation and Flood Control Department.
2. DPRs of the locations where disposal permits have been issued for dredging and desilting.
3. Orders/Authorization of Geology and Mining Departments/District Administration.
4. Quantity permitted, Quantity excavated, Balance Quantity which is yet to be excavated. Quantity excavated but dumped at the site.
5. NoC from J&K PCC/15 days prior notice for undertaking desolation and dredging.

In this regard, you are requested to share information w.r.t above mentioned points pertaining to respective jurisdiction by or before 15.01.2026 for further needful compliance to Hon'ble NGT.

Yours sincerely,

  
**Dr. R. Gopinath, IFS**  
**Member Secretary**

Copy to:

1. District Commissioner Jammu, Kathua & Samba with request to ensure information from concerned departments in this regard.
2. Regional Officer, MoEF&CC Jammu.
3. Regional Officer, CPCB, Chandigarh.

*marked*

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
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1. Director,  
Geology & Mining,  
Jammu & Kashmir.
2. Chief Engineer,  
Irrigation & Flood Control,  
Jammu.
3. Chief Engineer,  
PWD (R&B),  
Jammu.

No.: JKPC/Sc./OA-114/2025/26/2090-97

Date: 21-01-2026

**Sub: O.A No. 114/2025 titled Sushil Kumar V/s Union Territory of J&K & Ors.**

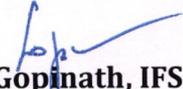
No.: JKPC/Sc./OA-114/2025/1909-16; dated: 06.01.2026

Sir,

With reference to this office No. JKPC/Sc./OA-114/2025/1909-16; dated: 06.01.2026, you are again requested to share information w.r.t below mentioned points pertaining to respective jurisdiction by or before 27.01.2026 for further needful compliance to Hon'ble NGT.

1. Replenishment study conducted by the irrigation and Flood Control Department.
2. DPRs of the locations where disposal permits have been issued for dredging and desilting.
3. Orders/Authorization of Geology and Mining Departments/District Administration.
4. Quantity permitted, Quantity excavated, Balance Quantity which is yet to be excavated. Quantity excavated but dumped at the site.
5. NoC from J&K PCC/15 days prior notice for undertaking desolation and dredging.

Yours sincerely,

  
**Dr. R. Gopinath, IFS  
Member Secretary**

Copy to:

1. District Commissioner Jammu, Kathua & Samba with request to ensure information from concerned departments in this regard.
2. Regional Officer, MoEF&CC Jammu.
3. Regional Officer, CPCB, Chandigarh.

**Jammu and Kashmir  
Pollution Control Committee**

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1. Director,  
Geology & Mining,  
Jammu & Kashmir.
2. Chief Engineer,  
Irrigation & Flood Control,  
Jammu.
3. Chief Engineer,  
PWD (R&B),  
Jammu.

**URGENT**

No.: JKPC/Sc./OA-114/2025/26/2195-2202

Date: 04-02-2026

Sub: O.A No. 114/2025 titled Sushil Kumar V/s Union Territory of J&K & Ors.  
No.: JKPC/Sc./OA-114/2025/1909-16; dated: 06.01.2026

Sir,

With reference to this office No. JKPC/Sc./OA-114/2025/1909-16; dated: 06.01.2026 and No. JKPC/Sc./OA-114/2025/26/2090-97; dated: 21.01.2026, you are again requested to share information w.r.t below mentioned points pertaining to respective jurisdiction by or before 15.02.2026 for further needful compliance to Hon'ble NGT.

1. Replenishment study conducted by the irrigation and Flood Control Department.
2. DPRs of the locations where disposal permits have been issued for dredging and desilting.
3. Orders/Authorization of Geology and Mining Departments/District Administration.
4. Quantity permitted, Quantity excavated, Balance Quantity which is yet to be excavated. Quantity excavated but dumped at the site.
5. NoC from J&K PCC/15 days prior notice for undertaking desolation and dredging.

Yours sincerely,

  
Dr. R. Gopinath, IFS  
Member Secretary

Copy to:

1. Deputy Commissioner Jammu, Kathua & Samba with request to ensure information from concerned departments in this regard.
2. Regional Officer, MoEF&CC Jammu.
3. Regional Officer, CPCB, Chandigarh.



**Jammu and Kashmir  
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1. Director,  
Geology & Mining,  
Jammu & Kashmir.
2. Chief Engineer,  
Irrigation & Flood Control,  
Jammu.
3. Chief Engineer,  
PWD (R&B),  
Jammu.

<b>Reminder IV NGT Matter</b>
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No.: JKPCC/Sc./OA-114/2025/26/2276-81

Date: 20-02-2026

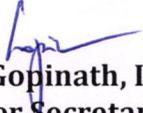
**Sub: O.A No. 114/2025 titled Sushil Kumar V/s Union Territory of J&K & Ors.**

Sir,

With reference to this office No. JKPCC/Sc/OA-114/2025/1909-16; dated: 06.01.2026, No. JKPCC/Sc/OA-114/2025/26/2090-97; dated: 21.01.2026 and No. JKPCC/Sc/OA-114/2025/26/2195-2202; dated: 04.02.2026, you are further requested to share information w.r.t below mentioned points for further needful compliance to Hon'ble NGT.

1. Replenishment study conducted by the irrigation and Flood Control Department.
2. DPRs of the locations where disposal permits have been issued for dredging and desilting.
3. Orders/Authorization of Geology and Mining Departments/District Administration.
4. Quantity permitted, Quantity excavated, Balance Quantity which is yet to be excavated. Quantity excavated but dumped at the site.
5. NoC from J&K PCC/15 days prior notice for undertaking desolation and dredging.

Yours sincerely,

  
**Dr. R. Gopinath, IFS  
Member Secretary**

Copy to:

1. Deputy Commissioner Jammu, Kathua & Samba with request to ensure information from concerned departments in this regard.
2. Regional Officer, MoEF&CC Jammu.
3. Regional Officer, CPCB, Chandigarh.

*mailed*

  
**Jammu and Kashmir  
Pollution Control Committee**  
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Parivesh Bhavan, Forest Complex  
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Silk Factory Road  
Rajbagh, Srinagar, 190 008

1. Divisional Officer, J&K PCC Jammu (North and South)
2. Divisional Officer, J&K PCC Samba (North and South)
3. Divisional Officer, J&K PCC Kathua

No.: JKPC/Sc./OA-114/2025/26/2282-85

Date: 16-02-2026

Sub: O.A No. 114/2025 titled Sushil Kumar V/s Union Territory of J&K & Ors.

Sir,

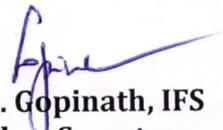
In pursuance to the Hon'ble NGT directions dated 16.12.2025 in the matter of O.A No. 114/2025 titled "Sushil Kumar V/s Union Territory of J&K & Ors", you are directed to

- a) Visit the blocks in respect of which short term permits have been granted and access their current position.
- b) Inspect the blocks and report for violations on Sustainable Sand Mining Management guidelines 2016, if noticed.
- c) Report on Environmental damage due to extraction in said blocks, if any.

A copy of the information provided by respective District Mineral Officers is enclosed herewith. The concerned Divisional Officers shall submit the reports w.r.t above by or before **25.02.2026** positively.

Encl: A/A

Yours sincerely,

  
**Dr. R. Gopinath, IFS  
Member Secretary**

Copy to the Regional Director, J&K PCC, Jammu

Government of Jammu and Kashmir  
Office of the Chief Engineer, Jal Shakti (Irrigation & Flood Control) Department, Jammu  
Irrigation Complex, Canal Road, Jammu, J&K - 180001

The Member Secretary  
Jammu and Kashmir Pollution Control Committee  
Jammu

No: IFCJ/Legal/29798-29803

Date: 25/2/2028

**Subject: O.A No. 114/2025 titled Sushil Kumar Vs Union Territory of J&K & Ors.**

**Reference: 1. Your office letter no. JKPCC/Sc./OA-114/2025/1909-16, Dated: 06-01-2026.**

**2. This office letter no. IFCJ/Legal/27480-81, Dated: 05-02-2026.**

**3. Executive Engineer, FCD Kathua letter no. FCD/K/3915-16, Dated: 07-02-2026.**

**4. Executive Engineer, FCD Jammu letter no. FCD/J/5465-66, Dated: 09-02-2026.**

**5. Executive Engineer, FCD Samba letter no. FCD/S/6865-66, Dated: 17-02-2026.**

Sir,

Kindly refer to your office communication cited above, the desired information, as submitted by the concerned Executive Engineer vide their office letter under reference at S.no. 3, 4, 5 (copy enclosed) is as furnished below for your kind perusal and further necessary action.

S.no.	Concern	Reply
1.	Replenishment Study conducted by the Irrigation and Flood Control Department.	This Department is not the competent authority for conducting replenishment studies or regulating extraction quantities. The responsibility for conducting replenishment studies lies with the Department of Geology and Mining.
2.	DPRs of the locations where disposal permits have been issued for dredging and desilting.	The DPRs of concerned locations along with the site plan indicating geo-coordinates are prepared by Department of Geology and Mining. This department examines proposals strictly from Flood management perspective and issues a No Objection Certificate (NOC), wherever found feasible, after assessing the potential impact on river morphology and adjoining areas in accordance with the provisions of the Jammu and Kashmir Water Resources (Regulation and Management) Act, 2010.

NO (NOC)  
M.S  
B

3.	Orders/Authorization of Geology and Mining Departments/District Administration.	The matter does not pertain to this department as the Department of Geology and Mining is the sole competent authority for issuance of extraction orders/authorizations.
4.	Quantity permitted, Quantity excavated, Balance Quantity which is yet to be excavated. Quantity excavated but dumped at the site.	The matter does not pertain to this department as the detail regarding permissible quantity of material to be excavated, balance quantity, and maintenance of related records are done by the Department of Geology and Mining.
5.	NOC from J&K PCC/15 days prior notice for undertaking desolation and dredging.	The matter does not pertain to this department.

Yours faithfully

  
 Technical Officer to  
 Chief Engineer  
 Jal Shakti (I&FC) Department  
 Jammu 

Copy to the:

1. Superintending Engineer Hydraulic Circle Jammu for information.
2. Superintending Engineer Hydraulic Circle Kathua for information.
3. Executive Engineer FCD Jammu, FCD Samba, FCD Kathua for information.



**UNION TERRITORY OF JAMMU AND KASHMIR,  
JAL SHAKTI (IRRIGATION AND FLOOD CONTROL DEPARTMENT)  
OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, SAMBA**  
e-mail : fcdsamba123@gmail.com

The Chief Engineer,  
Jal Shakti (I&FC) Department,  
Jammu.

No:- FCD/IS/2025-26/6865-66

Dated:- 17-02-2026

Office of Chief Engineer  
Jal Shakti (I&FC) Department  
Receiver: 9185  
Date: 18/2/2026

Subject: O.A. No. 114/2025 titled Sushil Kumar v/s Union Territory of J&K & Ors.

Reference: Your office letter No. IFCJ/Legal/27480-81 dated 05/02/2026

\*\*\*\*\*

Sir,

With reference to the subject cited above, the point-wise compliance pertaining to this Division is submitted as under:

- 1) **Replenishment Study :-** This office is not the competent authority for conducting replenishment studies or regulating extraction quantities. The responsibility for conducting replenishment studies rests with the Department of Geology & Mining.
- 2) **Detailed Project Reports (DPRs) :-** The Detailed Project Reports (DPRs) of the concerned locations are prepared by the Department of Geology & Mining, along with the site plan indicating geo-coordinates of all corners. This office examines such proposals strictly from the flood management perspective and issues a No Objection Certificate (NOC), wherever found feasible, after assessing the potential impact on river morphology and adjoining areas, in accordance with the provisions of the Jammu & Kashmir Water Resources (Regulation & Management) Act, 2010.
- 3) **Orders/Authorization from Geology & Mining Department/District Administration :-** The Department of Geology & Mining is the sole competent authority for issuance of extraction orders/authorizations. This matter does not pertain to this office.
- 4) **Quantity Details :-**  
The details regarding permissible quantity of material to be excavated by the lessee, balance quantity, and maintenance of related records are maintained by the Department of Geology & Mining.

A-L-R  
18/2/26

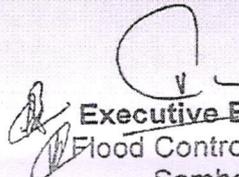
Further, dredging/desilting and channel maintenance of the riverbed are undertaken by this office under the provisions of the Jammu & Kashmir Water Resources (Regulation & Management) Act, 2010, as part of flood management and river training works.

5) NOC from J&K PCC:-

The matter regarding NOC from the J&K Pollution Control Committee does not pertain to this office.

*Submitted for kind information and further necessary action, please.*

Yours faithfully,

  
Executive Engineer  
Flood Control Division  
Samba

Copy to the:-

- 1) Superintending Engineer Hydraulic Circle Jammu for kind information please.



OFFICE OF THE EXECUTIVE ENGINEER FLOOD CONTROL DIVISION KATHUA  
Phone/Fax: 01922-234811, email: ifejmufcdkathua2014@gmail.com

The Chief Engineer,  
Jai Shakti (I&FC) Department,  
Jammu

No:-FCDK/ 3915-16  
Dated:-07-02-2026

Subject: Compliance regarding O.A No. 114/2025 titled Sushil Kumar Vs Union Territory of J&K & Ors.  
Reference: JKPCC/SC/OA-114/2025/1909-16 dated 06.01.2026  
JKPCC/SC/OA-114/2025/2090-97 dated 21.01.2026  
IFCJ/legal/27480-81 dated- 05/02/26

Sir,

In reference to the communications cited above, the point-wise compliance pertaining to this Division is submitted as under:

**Replenishment Study:**

Replenishment study have been conducted by Geology & Mining Department & the same has been furnished to this office by the District Mining Officer in District Survey Report (DSR)  
Hence, the matter does not pertains to this Division.

**DPRs of Disposal Locations:**

The DPRs were not submitted for these files, however site plan with all geo coordinates corners were provided with the file from the District Mining Officer.

**Orders/Authorization from Geology & Mining Department/District Administration:**  
This mater does not pertains to this Division

**Quantity Details:**

The details regarding quantity excavated, and balance quantity yet to be excavated falls in the domain of District Mining Officer.

However, the Details of quantity permitted has been enclosed herewith as (Annexure A)  
Further, under the provisions of the Jammu & Kashmir Water Resources (Regulation and Management) framework, Flood Control Division undertakes dredging/desilting works strictly from the perspective of flood management and channel maintenance, wherever deemed necessary.

**NOC from J&K PCC:**

This mater does not pertains to this Division.

This is submitted for kind information and record. Any further information, if required, shall be furnished accordingly.

Yours faithfully,

A-L-R  
1  
AK  
9/2/26

*[Signature]*  
Executive Engineer,  
Flood Control Division,  
Kathua

Copy to the:-

1. Superintending Engineer, Hydraulic Circle Kathua for kind information.

Office of Chief Engineer  
Jai Shakti (I&FC) Department

Receiver: 8856

Date: 7/2/26

## ANNEXURE -A

S. N O.	Name	Quantity permitted	Location	Reference No.
1	Megha Engineering Pvt. Ltd.	4427253 MT	Village Basantpur Tehsil Kathua District Kathua	DCK/SQ/2023-24/3284-86 dt. 30-12-2023
2	Vishwa Samudra Vaishno Devi Express way Pvt. Ltd.	90000MT	Village Forelain Tehsil Kathua District Kathua	PD/JMU/DKE/PKG8-15/2024-25-37i dt. 08-03-2025
3	Sh. Parshant Mahajn	75000 MT	Village Nangal Tehsil Nagri District Kathua	DMO/K/FC/2025-26-791 dt. 19-07-2025
4	Megha Engineering Pvt. Ltd.	48500 MT	Village Joggain Tehsil Nagri District Kathua	DMO/K/FC/2025-26-961 dt. 14-01-2026
5	Sh. AKhil Gupta	137250MT	Village Joggain Tehsil Nagri District Kathua	DMO/K/FC/2025-26-366 dt. 10-07-2025

Legal Sect  
→

Office of Chief Engineer  
 Jal Shakti (I&FC) Department  
 Receiver: 8893  
 Date: 9/2/2025

**UNION TERRITORY OF JAMMU AND KASHMIR,  
 JAL SHAKTI (IRRIGATION AND FLOOD CONTROL DEPARTMENT)  
 OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**  
 e-mail : xenfcjammu@gmail.com

To

The Chief Engineer  
 Jal Shakti (I&FC) Department  
 Jammu.

No. FCD/J/ 5465-66

Dated :- 09/02/2026

Sub.:- O.A. No.114/2025 titled Sushil Kumar V/S Union Territory of J&K & ors.

Ref.:- Your office No. IFCJ/Acctts/27480-81 dated 05.02.2026.

Sir,

In context of the above cited subject matter, whereby a reminder has been issued for submission of replenishment study conducted by this Department, details of dredging authorization, deployment of dredging equipment, surveyed quantity balance and deposited quantity pertaining to the subject site.

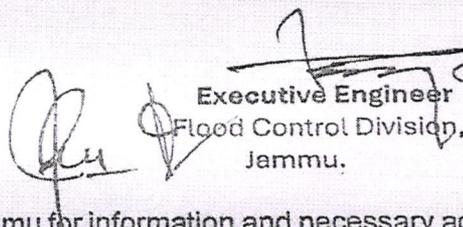
Replenishment studies for riverbed material extraction sites are not undertaken by the Irrigation & Flood Control (I&FC) Department, as the primary responsibility for such assessments, preparation of Detailed Project Reports (DPRs), and authorization of extraction lies with the Department of Geology & Mining, where viable deposits are identified within the river basin. The identified sites are thereafter forwarded to the I&FC Department solely for issuance of No Objection Certificate (NOC), wherein this Department evaluates the potential flood impacts on adjoining areas in compliance with the Jammu & Kashmir Water Resources (Regulation & Management) Act, 2010.

Since the extraction authorization, including quantum of riverbed material allotted to the lessee upon deposit of requisite security, is vested with the Geology & Mining Department as the nodal stakeholder, control over dredged quantities vests with them. It is, therefore, requested that the requisite details may be solicited directly from the Department of Geology & Mining.

In reference to the subject cited above, please find enclosed herewith the record note of the meeting of Divisional Level Task Force Committee constitutes vide Govt. Order No.983-JK(GAD) of 2022 dated: -30.08.2022 for favor of information and further necessary action at your and please.

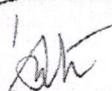
Yours faithfully

Encls: 02 leaves.

  
 Executive Engineer  
 Flood Control Division,  
 Jammu.

Copy to the: -

1. Superintending Engineer, Hydraulic Circle, Jammu for information and necessary action at your end please.

A.L.R.  
  
 15/2/26

**Government of Jammu and Kashmir**  
**Directorate of Geology and Mining, J&K**

**The Member Secretary**

J&K Pollution Control Committee  
Jammu.

No: - 866/MCC/DGM/JKPC/20/1436-37

Dated: - 28.02.2026

**Subject: - O.A no. 114/2025 titled Sushil Kumar V/s Union Territory of J&K & Ors.**

**Reference:** Your office letter No. JKPC/Sc./OA-114/2025/1909-16 dated 06.01.2026.

Sir,

Kindly refer above cited subject matter and reference. In this context, I am directed to submit the point-wise reply of the requisite information for favour of information and further necessary action as under:-

S.No.	Information	Reply																						
1	Replenishment study conducted by the irrigation and Flood Control Department	The matter pertains to irrigation and Flood Control Department.																						
2	DPRs of the locations where disposal permits have been issued for dredging and desilting.	-Do-																						
3	Orders/Authorization of Geology & Mining Departments/District Administration.	The orders/Authorizations of the Committee(s) constituted vide Govt. Order No. 983-JK (GAD) of 2022 dated 30.08.2022, Deputy Commissioner of Jammu, Samba & Kathua, Chief Engineer, I&FC department and accordingly Permission issued by Geology & Mining Department for lifting of already excavated/desilted material are enclosed as <b>Annexure-A</b> .																						
4	Quantity permitted /quantity excavated, Balance quantity which is yet to be excavated. Quantity excavated but dumped at the site.	As reported by Joint Director, Jammu, the details of permission issued by Geology & Mining department for lifting of already excavated/desilted material as under:- <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>District</th> <th>Name of the Firm/company</th> <th>Permitted Qty. (in MTs)</th> <th>Excavated Qty. (in MTs)</th> <th>Balance Qty. (in MTs)</th> <th>Qty Excavated and dumped at site(in MTs)</th> </tr> </thead> <tbody> <tr> <td rowspan="3" style="text-align: center;">Jammu</td> <td>M/s Shivalaya Construction Pvt. Ltd.</td> <td style="text-align: right;">34,47,656/-</td> <td style="text-align: right;">15,06,130/-</td> <td style="text-align: right;">19,41,526</td> <td style="text-align: right;">75,000/-</td> </tr> <tr> <td>M/S APCO Infratech Pvt. Ltd.</td> <td style="text-align: right;">7,24,735/-</td> <td style="text-align: right;">4,83,000/-</td> <td style="text-align: right;">2,41,735/-</td> <td style="text-align: right;">50,000/-</td> </tr> <tr> <td>M/S Gawar Construction Company Pvt.</td> <td style="text-align: right;">934930</td> <td style="text-align: right;">443750</td> <td style="text-align: right;">491191</td> <td style="text-align: center;">Nil</td> </tr> </tbody> </table>	District	Name of the Firm/company	Permitted Qty. (in MTs)	Excavated Qty. (in MTs)	Balance Qty. (in MTs)	Qty Excavated and dumped at site(in MTs)	Jammu	M/s Shivalaya Construction Pvt. Ltd.	34,47,656/-	15,06,130/-	19,41,526	75,000/-	M/S APCO Infratech Pvt. Ltd.	7,24,735/-	4,83,000/-	2,41,735/-	50,000/-	M/S Gawar Construction Company Pvt.	934930	443750	491191	Nil
District	Name of the Firm/company	Permitted Qty. (in MTs)	Excavated Qty. (in MTs)	Balance Qty. (in MTs)	Qty Excavated and dumped at site(in MTs)																			
Jammu	M/s Shivalaya Construction Pvt. Ltd.	34,47,656/-	15,06,130/-	19,41,526	75,000/-																			
	M/S APCO Infratech Pvt. Ltd.	7,24,735/-	4,83,000/-	2,41,735/-	50,000/-																			
	M/S Gawar Construction Company Pvt.	934930	443750	491191	Nil																			

			183			
		Samba	M/S Vishwa Samundra Engineering Pvt. Ltd.	4,14,500/-	4,14,500/-	Nil
			M/S Gayatri Projects Pvt. Ltd.	40,000	40,000	Nil
		Kathua	M/S Megha Engineering Pvt. Ltd.	2,95,126/-	2,95,126/-	Nil
			M/S Vishwa Samundra Engineering Pvt. Ltd.	2,45,000 -	2,45,000 -	Nil
		The details are enclosed as <b>Annexure-B</b> .				
5	NOC from J&K PCC/15 days prior notice for undertaking desolation and dredging.	The matter pertains to JKPC.				

Encls: A/A

Yours faithfully,

*Manu 20/02/26*  
**Dr. Rajinder Singh Rana**  
**Technical Officer to DGM**  
 Directorate of Geology & Mining, J&K

*20/02/2026*

**Copy to:-**

The Joint Director (J), Geology & Mining Department, Jammu for Information and n/a. This is in reference to your office letter No. 02/IV/Jt.DGM/CC/2024-25/4253 dated 25.02.2026.

✓

S.No.	District	Construction Company	Location of Disposal Permit	Copy of Authorization by District Administration	Quantity Permitted (in MT)	Quantity Excavated (in MT)	Balance Quantity (in MT)	Quantity Excavated but dumped at Site (in MT)	Royalty Amount
1	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024	7,24,735.00	5,000.00	2,41,735.00	50,000.00	1,25,000.00
2	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
3	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
4	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
5	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
6	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
7	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
8	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
9	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		45,000.00			11,25,000.00
10	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
11	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
12	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
13	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
14	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
15	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
16	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
17	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
18	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00



40	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
41	Jammu	APCO Infratech Pvt. Ltd.	Sidhra Tawi Vihar	902/Divcom/P&S/305&398/7387396/6 19-27 Dt.07.06.2024		5,000.00			1,25,000.00
				<b>Total</b>		<b>4,83,000.00</b>	<b>2,41,735</b>	<b>50000</b>	<b>1,20,75,000.00</b>
1	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	34,47,656	5000	19,41,526	75000	1,65,750.00
2	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,000.00
3	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,750.00
4	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,750.00
5	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		30000			9,94,500.00
6	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		30029			9,95,461.00
7	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		34900			11,56,935.00
8	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		30000			9,94,500.00
9	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		20000			6,63,000.00
10	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		45000			14,91,750.00
11	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,750.00
12	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,750.00
13	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000			1,65,750.00
14	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		35000			11,60,250.00
15	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		49500			16,40,925.00
16	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		4980			1,65,087.00
17	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		4980			1,65,087.00
18	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		37000			12,26,550.00
19	Jammu	Shivalaya Construction Ltd.	Waddi Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		32500			10,77,375.00

41	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	25418	8,42,607.00
42	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	5000	1,65,750.00
43	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	35055	11,62,074.00
44	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	90173	29,89,234.95
45	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	45000	14,91,750.00
46	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	5000	1,65,750.00
47	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	5000	1,65,750.00
48	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	5000	1,65,750.00
49	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	35000	14,91,750.00
50	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	4875	1,61,607.00
51	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	35000	11,60,250.00
52	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	45000	14,91,750.00
53	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	49500	16,40,925.00
54	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	45000	14,91,750.00
55	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	30000	9,94,500.00
56	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	49500	16,40,925.00
57	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	45700	15,14,955.00
58	Jammu	Shivalaya Construction Ltd.	Nikki Tawi	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	30000	9,94,500.00
59	Jammu	Shivalaya Construction Ltd.	511+493 Minor Bridg	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	4200	1,39,230.00
60	Jammu	Shivalaya Construction Ltd.	511+770 Minor Bridg	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	2800	92,820.00
61	Jammu	Shivalaya Construction Ltd.	512+137 Minor Bridg	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	3800	1,25,970.00

62	Jammu	Shivalaya Construction Ltd.	513+533 Minor Bridge	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000		1,65,750.00	
63	Jammu	Shivalaya Construction Ltd.	3+216 Minor Bridge	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		3100		1,02,765.00	
64	Jammu	Shivalaya Construction Ltd.	4+480 Minor Bridge	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		3500		1,16,025.00	
65	Jammu	Shivalaya Construction Ltd.	6+800 Minor Bridge	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000		1,65,750.00	
66	Jammu	Shivalaya Construction Ltd.	Kaluchak	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000		1,65,000.00	
67	Jammu	Shivalaya Construction Ltd.	Kaluchak	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000		1,65,000.00	
68	Jammu	Shivalaya Construction Ltd.	Kaluchak	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		5000		1,65,750.00	
69	Jammu	Shivalaya Construction Ltd.	Kaluchak	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		4500		1,49,175.00	
70	Jammu	Shivalaya Construction Ltd.	Kaluchak	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024		4678		1,55,075.70	
				Total	3447656	1506130	1941526	75000	5,02,18,461.65
1	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2024	934941	5000.0	491191.0	Nil	165750.00
2	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2025		5000.0			165750.00
3	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2026		5000.0			165750.00
4	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2027		5000.0			165750.00
5	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2028		5000.0			165750.00
6	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2029		5000.0			165750.00
7	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2030		5000.0			165750.00
8	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2031		5000.0			165750.00
9	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2032		5000.0			165750.00
10	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2033		5000.0			165750.00
11	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2034		5000.0			165750.00
12	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2035		5000.0			165750.00



34	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2057	5000.0		165750.00	
35	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2058	5000.0		165750.00	
36	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2059	5000.0		165750.00	
37	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2060	5000.0		165750.00	
38	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2061	5000.0		165750.00	
39	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2062	5000.0		165750.00	
40	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2063	5000.0		165750.00	
41	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2064	5000.0		165750.00	
42	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2065	5000.0		165750.00	
43	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2066	5000.0		165750.00	
44	Jammu	Gawar Construction Ltd.	Tawi Upstream	DCJ/LA/DAK/Committee/2023-24/849-55, Dated: 03.01.2067	5000.0		165750.00	
			<b>Total</b>		<b>934941</b>	<b>443750.0</b>	<b>491191 Nil</b>	<b>14710313</b>

## ANNEXURE B

S.No	District	Construction Company	Name of Authority authorising issuance of OP	Location	Copy of Authorization by District Administration	STP/DP Issued	Type of Mineral for which DP issued	Quantity Permitted through DP/STP in MT	Quantity Excavated in MT	Balance Quantity in Mc	Quantity Excavated But Dumped at Site In Mt
1	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Director, Geology & Mining Department, J&K	Rangarh (BSF) Barota Camp	Enclosed	DP Issued	Sand	90000	130000	Nil	Nil
2	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Rangarh (BSF)	Enclosed	DP Issued	Sand	40000		Nil	Nil
3	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Director, Geology & Mining Department, J&K	Rangarh (BSF)	Enclosed	DP Issued	RBM (Sand)	90000	125000	Nil	Nil
4	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Rangarh (BSF)	Enclosed	DP Issued	Sand	35000		Nil	Nil
5	Samba	M/S Gayatri Projects Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Chichi Mata Temple Samba	Enclosed	DP Issued	RBM	40000	40000	Nil	Nil
6	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Bien (Tapsal)	Enclosed	DP Issued	RBM	30000	159500	Nil	Nil
7	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Bien (Tapsal)	Enclosed	DP Issued	RBM	30000		Nil	Nil
8	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Bien (Tapsal)	Enclosed	DP Issued	RBM	50000		Nil	Nil
9	Samba	M/S Vishwa Samudra Engineering Pvt. Ltd.	Joint Director, Geology & Mining Department Jammu	Bien (Tapsal)	Enclosed	DP Issued	RBM	49500		Nil	Nil

~~Annexure A~~

Annexure - B

District Kathua

Construction Company	Location of Disposal Permit	Copy of Authorization by District Administration	Quantity Permitted (In MT)	Quantity excavated (In MT)	Balance Quantity (In MT)	Quantity excavated but dumped at site (In MT)
M/s Megha Engineering & Infrastructure Pvt. Ltd	Ujh river village Forelain Upstream	Enclosed	31288	31288	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	At village Langrial, Dayala Chak Kathua	Enclosed	13690	13690	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	Ujh rivewr at village Forelain	Enclosed	9683	9683	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	At village Chadwal kathua	Enclosed	43666	43666	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	At village Forelain, Kathua	Enclosed	43627	43627	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	Ujh river at village Forelain	Enclosed	57672	57672	Nil	NA
M/s Vishwa Samudra Engineering Pvt Ltd	Upstream Ujh Barrage	Enclosed	92000	92000	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	Left bank of UJh river at village Forelain, Kathua	Enclosed	46000	46000	Nil	NA
M/s Megha Engineering & Infrastructure Pvt. Ltd	Left bank of UJh river at village Forelain, Kathua	Enclosed	49500	49500	Nil	NA
M/s Vishwa Samudra Engineering Pvt Ltd	At the right bank of the Ujh river upstream near Rajput Stone Crusher	Enclosed	153000	153000	Nil	NA



**Union Territory of Jammu & Kashmir  
Office of the Divisional Commissioner, Jammu  
(Rail Head Complex, Jammu)**

(0191-2478991, 2478999, Fax-2478997, e-mail: [divcomjammu@gmail.com](mailto:divcomjammu@gmail.com))

**Subject: Record note of the meeting of Divisional Level Task Force Committee constituted for safety of the bridges in Jammu Division.**

A meeting of Divisional Level Task Force constituted by the Govt. of Jammu and Kashmir, vide Govt. Order No: 983-JK (GAD) of 2022 Dated 30.08.2022 was held under the Chairmanship of Shri Ramesh Kumar, IAS, Divisional Commissioner, Jammu (Chairman, Divisional Level Task Force Committee) on 3<sup>rd</sup> of June, 2024 at 12:30 PM in the conference hall of Divisional Commissioner Office, Jammu to discuss the recommendations of District Level Task Force Committee, Jammu vide no. DCJ/LA/DAK/2024-25/107-08 Dated 29.05.2024 for removal of excess accumulated material and proposed/ongoing dredging/channelization sited in Jammu.

The following members of the Divisional Level Committee and other officers attended the meeting.

**Committee Members:**

- |                           |   |
|---------------------------|---|
| 1) Sh. Rajesh Kumar Gupta | Chief Engineer, PW(R&B), Jammu (Member Secretary) |
| 2) Sh. Manoj Gupta        | Chief Engineer, I&FC, Jammu (Member)              |

**Other Participants:**

- |                         |   |
|-------------------------|---|
| 1) Sh. Hamesh Manchanda | Chief Engineer, Jal Shakti, Jammu.                      |
| 2) Sh. H.L Langeh       | Joint Director, Geology & Mining Department, Jammu.     |
| 3) Sh. Bodh Raj         | Superintending Engineer, Hydraulics, Jal Shakti, Jammu. |

After thread bare discussion held on the issues as envisaged above, the members unanimously approved the proposal for proposed/ongoing dredging/channelization/removal of excess accumulated material from the following sites put forward by the District Level Task Force Committee as per following details and conditions:

S.No.	Location	Area in Sqm	Quantity in MT	Remarks
<b>Shivalaya Construction Company Pvt Ltd.</b>				
1.	Surya Chak Bridge to Ring Road Bridge Downstream	7,54,775	9,05,730	
2.	Tawi Bridge to JMC Dump West	14,18,090	15,88,261	
3.	Surya Chak Bridge to 4 <sup>th</sup> Tawi Bridge Downstream	8,51,487	9,53,665	
<b>APCO Infratech Pvt. Ltd.</b>				
1.	Sidhra Tawi Vihar	3,10,474	6,98,567	
2.	Sidhra Tawi Vihar	56,074.730	26,168	
<b>Gawar Construction Company Pvt Ltd.</b>				
1.	Sidhra Tawi River (US)	2,39,740	6,68,875	
2.	Tawi River Behind Tawi Vihar	95,364	2,66,066	

**Tawi River Front Development Project**

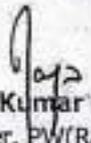
IPC-21	Chainage		Length (m)	C/s Area M <sup>2</sup>	C/S Average Area (M <sup>2</sup> )	Quantity (M <sup>3</sup> )
	a	b				
1.	CH-100	100	0	103.202	0.000	0.000
2.	CH-200	200	100	73.253	88.228	8822.750

4-7/0

3.	CH-300	300	100	47.775	60.514	6051.400
4.	CH-400	400	100	34.560	41.168	4116.750
5.	CH-500	500	100	21.200	27.880	2788.000
6.	CH-600	600	100	25.396	23.298	2329.800
					<b>Total</b>	<b>24108.700</b>

The works shall be executed in compliance to all the conditions of NOCs/Permissions issued by the concerned Departments, adhering to all the guidelines/SOPs in vogue and Action items as mentioned in the Minutes of District Level Committee Meeting held on 18.05.2024 issued vide no. DCJ/LA/DAK/2024-25/107-08 Dated 29.05.2024.

All the referred communications are enclosed for reference.

  
**(Rajesh Kumar Gupta)**  
 Chief Engineer, PW(R&B), Jammu  
 (Member Secretary)

  
**(Manoj Gupta)**  
 Chief Engineer, I&FC, Jammu  
 (Member)

  
**(Ramesh Kumar) IAS**  
 Divisional Commissioner, Jammu.  
 (Chairman)

No: 902/Divcom/P&S/305&398/7387396/619-27

Dated 07.06.2024.

Copy to the:

1. Principal Secretary to Govt. PW(R&B) Department, J&K.
2. Commissioner/Secretary to Govt. General Administration Department, J&K.
3. Deputy Commissioner, Jammu.
4. Director, Geology and Mining Department, J&K, Jammu.
5. Chief Engineer, PW(R&B) Department, Jammu.
6. Chief Engineer, Irrigation and Flood Control Department, Jammu.
7. Chief Engineer, Jal Shakti, Jammu.
8. Joint Director, Geology & Mining Department, Jammu.
9. Superintending Engineer, Hydraulics, Jal Shakti, Jammu.

*Div Com*

(17)

**GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Srinagar.**

**Subject:-**Constitution of Divisional and District Level Task Force(s) for taking urgent measures for safety of bridges and removal of accumulated materials.

**Reference:-**U.O No.GM-MNG/317/2022-02 from Mining Department.

**Government Order No.983-JK(GAD) of 2022  
Dated:30.08.2022**

Sanction is hereby accorded to constitution of the Divisional and District Level Task Force(s), comprising the following, for taking urgent measures for safety of bridges and removal of accumulated material due to heavy rains, on an urgent basis:-

**A. Divisional Level Task Force(s):-**

1.	Divisional Commissioner, Kashmir/ Jammu	Chairman
2.	Chief Engineer, PW (R&B) Kashmir / Jammu	Member Secretary
3.	Chief Engineer, I&FC Kashmir / Jammu.	Member

**B. District Level Task Force(s):**

1.	Deputy Commissioner Concerned	Chairman
2.	Executive Engineer, PW (R&B), Concerned	Member Secretary
3.	Assistant Commissioner Revenue /Sub-Divisional Magistrate Concerned	Member
4.	Executive Engineer, I&FC, Concerned	Member
5.	District Mineral Officers Concerned	Member
6.	Project Directors of Concerned Executing Agencies.	Member

**Terms of Reference:-**

- A. To examine threat to safety of bridges due to the flash-flood during rainy seasons on account of accumulation of huge loads of river borne material; and
- B. To ensure scientific removal of such material in a time bound manner.

**By order of the Government of Jammu and Kashmir.**

**Sd/-  
(Dr. Piyush Singla) IAS  
Secretary to the Government**

Dated:30.08.2022

No. GAD-ADM01V/178/2022-09-GAD

Copy to the:-

1. Principal Secretary to the Government, Public Works (R&B) Department.

*Madan*  
Geologist Grade-1,  
Geology & Mining Deptt.  
J A M M U.

2. Principal Secretary to the Hon'ble Lieutenant Governor.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India, New Delhi.
4. Divisional Commissioner, Kashmir/Jammu.
5. Secretary to the Government, Mining Department.
6. Deputy Commissioners (All).
7. Private Secretary to the Chief Secretary, J&K.
8. Private Secretary to Advisor (B) to the Lieutenant Governor.
9. Private Secretary to the Secretary to the Government, General Administration Department.
10. Government Order file/Stock file/website, GAD.

*M. Anwar*  
Geologist Grade-1.  
Geology & Mining Deptt  
JAMMU.

*M. Anwar*  
(Mohit Raina) JKAS  
Under Secretary to the Government



GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Srinagar.

Subject:- Constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department.

Reference: UO No.IND/MNG/70/09 dated 28.09.2018 from Industries & Commerce Department.

**Government Order No. 1569-GAD of 2018**  
**Dated: 22.10.2018**

Sanction is hereby accorded to the constitution of "Multi Departmental District Level Task Force Cell" in Geology & Mining Department, comprising the following:-

1	Deputy Commissioner (concerned).	Chairman
2	Superintendent of Police (concerned).	Member
3	Assistant Commissioner, Revenue (concerned).	Member
4	Executive Engineer, I&FC Department (concerned).	Member
5	Divisional Forest Officer (concerned).	Member
6	Mineral Officer, Geology & Mining Department (concerned).	Member
7	District Mineral Officer (concerned).	Member Secretary

The mandate and term of reference of the Cell shall be to:-

- i. identify sites located beyond the boundaries of leaseholds and agencies involved in illegal mining activities;
- ii. quantify material extracted on account of illegal mining and imposition of penalties including cost material, royalty and its recovery thereof;
- iii. refer such illegal mining activities to the Director, Geology & Mining Department empowered for such purpose in accordance with rules compounding of offence;
- iv. case the offender does not attend to the Directorate of Geology & Mining for compounding of offence, such matters shall be referred to judicial authorities in consultation with the Cell;
- v. inspect mining belts with respect to title of land, status of mining pits/benches with regard to existence of flora and fauna including forestation etc. and examining the issues

*Manan*  
Geologist Grade-1,  
Geology & Mining Deptt.  
J A M M U.

*[Handwritten signature]*  
*[Handwritten mark]*

- related to safety besides, safeguarding Ecology and Geo-environment and highlighting the area of Immediate concern and remedial measures thereof;
- vi. Identify sites where e-auction of material in nallah beds, quarry belts is to be undertaken;
  - vii. evaluate price/sale of mineral at Pit head, cost of transportation to its destination;
  - viii. check whether extraction of major mineral is permitted under the garb of minor mineral;
  - ix. check whether the labour working in the mines is exploited by owners in respect of wages, facilities. In such a case, the labour laws and mines regulation shall be a guiding factor;
  - x. prevent illegal miners /forest contractors from violating rules of Geology & Mining Department;
  - xi. submit the annual progress reports of study and analysis together with its recommendations to the Industries & Commerce Department;
  - xii. enforce provisions of SRO-105 dated 31.03.2016 and SRO-302 dated 19.07.2017; and
  - xiii. chairman of this committee may constitute sub-committee in the matter, if it is found necessary to enforce the TOR in more effective manner.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hilal Ahmad) IAS,

Commissioner/Secretary to the Government.

Dated: 22.10.2018.

1800-1  
ing Deptt

G.O. (Adm) 148/2012-IV  
to the:

- Principal Secretary to the Government, Industries & Commerce Department. His UO file is also returned herewith.
- Principal Chief Conservator of Forest, J&K.
- Director, Geology & Mining Department, J&K.
- Chief Engineer, I&FC Department, Jammu/Kashmir.
- All Deputy Commissioners.
- Director, Archives, Archaeology and Museums, J&K.
- OSD/Spl. Assistant to Advisor (V), (K) and (G) to the Hon'ble Governor.
- All Assistant Commissioners (Revenue).
- Private Secretary to the Chief Secretary.
- Private Secretary to the Commissioner/Secretary to the Government, GAD.
- 1. Government Order file/Stock file GAD website.

(Chander Parkash),

Deputy Secretary to the Government.

22/10

Website: <http://jammu.gov.in>  
E-mail: [dcofficejammu@gmail.com](mailto:dcofficejammu@gmail.com)



Ph: +91 191 2544366  
Fax: +91 191 2546223  
24X7 Helpline: 1077

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

The Project Director,  
NHAI, PIU-Jammu/ Udhampur.

No: DCJ/LADAK/Committee/2023-24/849-55

Dated: 03 /01/2024

Sub: Channelization of River Tawi/Nallahs for providing RBM to NHAI –  
Dredging Material-Reg.

Sir,

In reference to the subject cited above, I am directed to enclose herewith the copy of permission for dredging of material from the identified spot of river Tawi, as granted by Jal Shakti Irrigation and Flood Control Department, by Executive Engineer Flood Control Division Jammu vide No. FCD/J/5242-43 dated 30-12-2023 endorsed to this office by Superintending Engineer, Hydraulic Circle, Jammu vide No. SE/HYD/7842-44 dated 01-01-2024, with the instructions to strictly adhere to the terms and conditions laid in the said permission.

Yours faithfully,

Ansuya Jamwal JKAS,  
Addl. Deputy Commissioner (L&O),  
of Jammu

encls:- 15 leaves

Copy to the:-

1. Superintending Engineer, Hydraulic Circle, Jammu for ensuring that the dredging is carried out under over all supervision of the departmental officers of Flood Control.
2. Sub Divisional Magistrate concerned for facilitation of the dredging process for which permission has been granted by Flood Control Division.
3. District Mineral Officer Jammu for further necessary action with regard to issuance of disposal permits under norms and to ensure that the quantity of material transported is strictly as per permission granted by Flood Control Division.
4. PA to Divisional Commissioner, Jammu for kind information of the Divisional Commissioner.
5. PA to Deputy Commissioner, Jammu for kind Information of the Deputy Commissioner.

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE SUPERINTENDING ENGINEER HYDRAULIC CIRCLE JAMMU**

Email ID: - [sehydrauliccirclejammu@gmail.com](mailto:sehydrauliccirclejammu@gmail.com)

Tel. No. 0191-2952111

**District Development Commissioner,  
Jammu**

No: SE/HYD/ 7842-44

Dated: 1-1-2024

**Sub:- Channelization of River Tawi/Nallahs for providing RBM to NHAI – Dredging Material-Reg.**

**Ref:- i. Your office letter no. DCJ/LA/DAK/Committee/2023-24/830-32 dated 28-12-2023.**

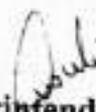
**ii. Executive Engineer Flood Control Division Jammu's letter no. FCD/J/5242-43 dated 30-12-2023. (Annexure A)**

Sir,

In reference to above cited subject, the Executive Engineer Flood Control Division Jammu has given permission for Dredging of material from the identified spots of Tawi / Nallahs for a quantity of 16,15,500 Cum as per Annexure "A" enclosed.

Submitted for further necessary action.

Your Faithfully

  
**Superintending Engineer  
Hydraulic Circle  
Jammu**

Copy to the: -

1. Chief Engineer Jal Shakti (I&FC) Department Jammu for information please.
2. Executive Engineer, Flood Control Division Jammu for information.

**UNION TERRITORY OF JAMMU AND KASHMIR  
JAL SHAKTI (IRRIGATION & FLOOD CONTROL DEPARTMENT)  
OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**

The Superintending Engineer,  
Hydraulic Circle,  
Jammu.

No.-FCD/J/ 5242-43

3725  
01/01/24  
HA  
7-1  
11

Dated:-30-12-2023.

**Subject:-** Channelization of River Tawi/ Nallahs for providing RBM to NHAI-  
Dredging Material-Reg.

**Reference:-** Deputy Commissioner, Jammu's Office letter  
No.DC/J/LA/DAK/Committee/2023-24/830-32 dated:-28.12.2023.

Sir,

In reference to the above cited subject matter, the quantum of requirement projected by M/S Shivalaya Construction Co. Pvt. Ltd. is very higher than the quantity desired by Flood Control Division, Jammu for the channelization of River Tawi. The drawings provided by M/S Shivalaya Co. Pvt. Ltd. suggest scrapping of complete shoals which may be prevented. As discussed in the meetings a width of 100 Mtrs. to 150 Mtrs. was proposed for excavation, maintaining the depth of excavation not beyond the grade desired for smooth flow of water.

After the site visit with the representative of Shivalaya Construction Co., the requirement was modified for channelization of River along Karnaila Chak, Ganeshu Chak, Surya Chak, Barjala, Ram Bagh in Nikki Tawi and Bhagwati Nagar to Sehora in Waddi Tawi. The quantity of material for channelization of these spots amounts to 16,15,500 cum (detailed copy attached). Permission may be granted for excavation in phased manner, thereby allowing an excavation of 16,15,500 Cum in the first phase. Another joint visit after the completion of first phase of channelization/ dredging can be undertaken to assess the availability of material for additional requirement. Geology and Mining Department may be requested to restrict the quantity of material to be transported to the quantity provided in the table annexed, to avoid excess cutting.

Permission for the channellisation may be granted for the first phase for 16,15,500 Cum in accordance with the area earmarked in .kml files on the conditions that:

1. The excavation will be done in the form of uniform channel.
2. The width of cross-section of channel will not exceed 150 Mtr. of any point of the alignment of Waddi Tawi and Nikki Tawi, maintaining a minimum distance of 50 Mtr. from existing protection bunds. Extraction of Mining Mineral/ RBM should not cause / undermine leading to collapse of Flood Protection works.
3. Any damage to the protection works on the banks including Entry/ Exit point will be timely restored at their own risk and cost.

*Email  
print  
01/01/24*

4. The process of excavation, stacking of material and transportation should be coordinated to reduce the time of stacking of excavated material along banks. Stacking of material for quantification before transportation be done at places away from the waterway to prevent any diversion in the flow of water in case of flash floods.
5. As discussed, a formal consent from the local representatives of the area may also be secured before taking up any excavation.

Yours Faithfully,

  
Executive Engineer  
Flood Control Division  
Jammu

Copy to the:-

1. Chief Engineer, Jal Shakti (Irrigation & FC) Department, Jammu-for information please.

11/10/2022

**FLOOD CONTROL DIVISION  
JAMMU**

S.No.	Name Of River	Width (M)	Avg. Depth (M)	Length (M)	Qty. (Cum)	Remarks
1	Waddi Tawi D/S 4th Tawi Bridge	150	1	4200	630000	Bhagwati Nagar (Approx. 390M D/S 4th Tawi Bridge) to Sehora
2	Nikki Tawi U/S Surey Chak Bridge (spot No. 1)	150	1	620	93000	Karnale Chak (Approx. 780M D/S 4th Tawi Bridge) to U/S of Canal Syphon
3	Nikki Tawi U/S Surey Chak Bridge (spot No. 2)	150	1	2550	382500	Karnale Chak (Approx. 215M D/S Canal Syphon) to Surey Chak Bridge
4	Nikki Tawi D/S Surey Chak Bridge	150	1	3400	510000	Ganeshu Chak (Approx. 250M D/S Surey Chak Bridge) to U/S Ring Road Bridge
Total Length				10770 M	1615500 Cum	

  
 Executive Engineer  
 Flood Control Division  
 Jammu

Website: <http://jammu.gov.in>  
 e-mail: [dcofficejammu@gmail.com](mailto:dcofficejammu@gmail.com)



Ph: +91 191 2544366  
 Fax: +91 191 2546223  
 24X7 Helpline: 1077

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

**Superintending Engineer,  
 Hydraulic Circle,  
 Jammu**

**Sub: Channelization of River Tawi/Nallahs for providing RBM to NHA1 –  
 Dredging Material-Reg.**

Ref: i) Meeting held under the chairmanship of Principal Secretary PW(R&B)  
 Department on 22.12.2023.

ii) DMJ/LO/23-24/3829-31 Dated 22-12-2023

Sir,

Apropos to the discussions held in the office of Deputy Commissioner, Jammu, during the meeting held on 26-12-2023, find enclosed herewith the communication received from Project Director, NHA1, Jammu with respect to grant of permission for dredging of material from the identified/proposed sites along with the layout plan of the site and quantities of material requirements.

In this context it is requested that the proposed sites & required quantities immediately be got examined and necessary permission for dredging etc. along with the other modalities be communicated so that NHA1 can undertake further execution.

No: DCJ/LA/DAK/Committee/2023-24/ 830-32  
 Dated: 28/12/2023

Yours faithfully,

*Ansuya Jamwal*  
 28/12/2023

**Ansuya Jamwal JKAS,  
 Addl. Deputy Commissioner (L&O),  
 Jammu**

Copy to the:-

1. Project Director, NHA1 PIU-Jammu for information.
2. PA to Deputy Commissioner, Jammu for kind information of the Deputy Commissioner.

Website: <http://jammu.gov.in>  
eMail: [dcofficejammu@gmail.com](mailto:dcofficejammu@gmail.com)



h: +91 191 2544366/-  
Fax: +91 191 2546223  
24X7 Helpline: 1077

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

The Divisional Commissioner,  
Jammu.

No: DCJ/LA/DAK/2024-25/107-08

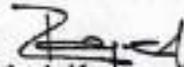
Dated: 29-05-2024

Subject: Submission of cases of ongoing and proposed Dredging/ Channelization sites for removal of excess accumulated material.

Sir,

Kindly refer to the subject cited above. In this context, I am directed to enclose herewith the minutes of meeting and cases of ongoing and proposed dredging /channelization site approved by District Level Committee for approval from Divisional Level Committee.

Yours faithfully

  
Dr. Rajesh Kumar, JKAS  
Assistant Commissioner (Rev),  
Jammu

Copy to the:

1. Deputy Commissioner, Jammu for favour of kind information.



## **GOVERNMENT OF JAMMU AND KASHMIR**

**Office of the Deputy Commissioner, Jammu**

**Wazarat Road Jammu-180001 (J&K)-India**

(website: <http://jammu.gov.in> eMail: [dcofficejammu@gmail.com](mailto:dcofficejammu@gmail.com))

**MINUTES OF THE MEETING HELD UNDER THE CHAIRPERSONSHIP OF SH. SACHIN KUMAR VAISHYA, IAS DEPUTY COMMISSIONER, JAMMU IN THE MINI-CONFERENCE HALL OF THE DEPUTY COMMISSIONER'S OFFICE, JAMMU REGARDING REMOVAL OF EXCESS ACCUMULATED MATERIALS AND PROPOSED/ONGOING DREDGING/ CHANNELIZATION SITES IN JAMMU 18-05-2024 AT 11:00 AM.**

- Reference:** i) Minutes of the meeting held under the chairmanship of Chief Secretary, J&K on 23-12-2023 to review progress of Delhi-Amritsar-Katra (DAK) Expressway and NH-701, and redress issues related to them.  
ii) Government order no. 983-JK(GAD) of 2022 dated 30-08-2022.

The following officers attended the meeting:-

1. Additional District Magistrate (S) Jammu.
2. Divisional Forest Officer, Jammu.
3. Assistant Commissioner Revenue, Jammu.
4. District Mineral Officer, Jammu.
5. XEN, PWD, Akhnoor.
6. XEN, PWD, Nagrota.
7. XEN, Flood Control Division, Jammu.
8. XEN, Flood Control Division, Akhnoor.
9. Project Director-Udhampur, NHAI.
10. Wildlife warden, Jammu.
11. XEN ID-1, Jammu.
12. XEN, Jal Shakti.
13. XEN, PWD (R&B), Akhnoor.
14. AD, Fisheries, Jammu.
15. Divisional Officer (south), JKPCC.
16. Divisional Officer (north), JKPCC.
17. Dy. Manager, NHAI Udhampur.

In addition, the representatives from National Highways Authority of India (NHAI) Representatives from Shivalaya Construction Company, Representatives from Gawar Construction Company, Representatives from Apco Infratech Pvt. Ltd. and other Stakeholders were present in the meeting.

**Agenda:**

1. Discussion on the dredging and channelization of Tawi River.
2. Submission of No Objection Certificates (NOCs) for the project.
3. Allocation of dredged material to NHAI agencies.

4. Discussions on removal of deposited material between Tawi Bridge and Gujjar Nagar Bridge.
5. Final approval of dredging/channelization proposals submitted by Irrigation & Flood control department.

**Opening Remarks:**

The Deputy Commissioner outlined the purpose of the meeting, focusing on the need for dredging and channelization of the Tawi River to manage excess accumulated material and improve river flow.

**Overview:**

The Deputy Commissioner provided an overview of :

1. The purpose of the dredging and channelization project is to remove the excess accumulated material from the Tawi River. This will help in preventing flooding, improving water flow, and ensuring the effective utilization of river resources.
2. The project aims to provide the dredged material to NHAJ agencies for their ongoing construction projects.
3. As the proposed dredging/channelization is being done/will be done by executing agencies of NHAJ free of cost so it will save any expenditure from govt. exchequer.
4. The dredged material will be disposed of by grant of disposal permit after deposition of advance royalty, DMFT, Tax etc. to govt. exchequer.

**5. Requirement of NOCs:**

As it has already been conveyed/instructed by Deputy Commissioner, Jammu in the meeting held on 11-05-2024 for issuance of requisite NOCs by different stake holding departments for ongoing/proposed dredging/channelization sites.

The Deputy Commissioner emphasized the importance of obtaining No Objection Certificates (NOCs) from the relevant departments to proceed with the dredging operations.

Departments involved were asked to expedite the NOC process to avoid any delays in the commencement of the project.

**6. Departmental Updates:**

Each department present provided updates on their status regarding the issuance of NOCs and all the stake holding departments submitted their NOCs w.r.t sites identified by Irrigation and Flood control departments and NHAJ.

**7. Allocation of Material:**

The Deputy Commissioner outlined the allocation plan for the dredged material.

The dredged material will be distributed to NHAJ agencies including Shivalaya Construction Company Pvt. Ltd. , Gawar Construction Company Pvt. Ltd., and Apco Infratech Pvt. Ltd. as per the sites projected by NHAJ and Balaji Construction Company of Jammu smart city project.

**8. Sites for proposed/ongoing dredging/channelization/removal of excess accumulated material.**

**Shivalaya Construction Company Pvt. Ltd.**

S.no.	location	Area in Sqm.	Quantity in MT	Remarks
1.	Surya Chak Bridge to	7,54,775	8,05,730	

*Handwritten signature*

	Ring Road Bridge Downstream			Site plan & layout enclosed
2.	Tawi Bridge to JMC Dump West	14,18,090	15,88,261	
3.	Surya Chak Bridge to 4th Tawi Bridge Downstream	8,51,487	9,53,665	

NOCs have been submitted by Flood Control conditional NOC has been granted by Irrigation Department, Forest Department, Revenue Department & JKPC for removal and disposal of excess material and the other departments do not show any objection for dredging/channelization of river at above mentioned three locations. As the dredging/channelization at above mentioned locations has already been undertaken as such the chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**APCO Infratech Pvt. Ltd.**

S.no.	Location	Area in Sqm.	Quantity in MT	Remarks
1.	Sidhra Tawi Vihar	3,10,474	6,98,567	Site plan & layout enclosed
2.	Sidhra Tawi Vihar	56,074.730	26,168	

NOCs have been submitted by Project Director, PIU-Udhampur, DFO, Flood Control, Jai Shakti, Wildlife, JKPC, PWD, Ground Water and Irrigation departments and the other stake holding departments do not show any objection for dredging/channelization of river at above mentioned locations The chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**Gawar Construction Company Pvt. Ltd.**

S.no.	Location	Area in Sqm.	Quantity in MT	Remarks
1.	Sidhra Tawi River (US)	2,39,740	6,68,875	Site plan & layout enclosed
2.	Tawi River behind Tawi Vihar	95,364	2,66,066	

NOCs have been submitted by Project Director, PIU-Udhampur, DFO, Flood Control, Jai Shakti, Wildlife, JKPC, PWD, Ground Water and Irrigation departments and the other stake holding departments do not show any objection for dredging/channelization of river at above mentioned locations. The chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**Tawi River Front Development Project**

IPC-21	Chainage	Length (m)	C/S Area	C/S	Quantity
			(M <sup>2</sup> )	Average Area (M <sup>2</sup> )	(M <sup>3</sup> )
A	b	c	d	e	f = (c * e)

1	CH-100	100	0	103.202	0.000	0.000
2	CH-200	200	100	73.253	88.228	8822.750
3	CH-300	300	100	47.775	80.514	6051.400
4	CH-400	400	100	34.560	41.168	4116.750
5	CH-500	500	100	21.200	27.880	2788.000
6	CH-600	600	100	25.398	23.298	2329.800

Total = 24108.700

NOCs have been submitted by Forest Department, JKPC, Revenue Department, Flood Control Division Jammu, JMC and conditional NOC has been submitted by PWD and the other stake holding departments do not show any objection for dredging/channelization/removal of excess accumulated material from the river at above mentioned locations as per the site plan and manner in which permission is accorded by irrigation and flood control. The chairperson directed the executing agencies to comply with all the conditions of SOPs/NOCs/Permission granted by different departments.

**9. General Guidelines/SOPs to be observed by executive agencies for carrying out Removal of excess accumulated river borne material/Dredging work from ongoing/proposed sites, in light of the office memorandum dated 12-07-2023 of MOEF and CC**

- i) The Removal of excess accumulated river borne material/dredging in the river channel shall be restricted to the areas identified by the irrigation and flood control (Jal shakti department) in controlled manner as prescribed in the permission.
- ii) It shall be ensured in such a way that the process of Removal of excess accumulated river borne material/dredging does not cause any considerable pollution to the river water and not harm flora and fauna.
- iii) Dredging/Removal of excess accumulated river borne material upstream of structure will be allowed only beyond 200m or L/5 whichever is more (where L is the length of barrage / weir).
- iv) Dredging/ Removal of excess accumulated river borne material downstream of the structures will be allowed only beyond a distance of 800m or L whichever is less (where L is the length of barrage / weir).
- v) No Dredging/Removal of excess accumulated river borne material downstream below the natural bed level will be allowed within 150 m distance from the intake structures for safeguarding structural integrity.
- vi) No Dredging/ Removal of excess accumulated river borne material downstream will be allowed below the level of top of raft/bottom of pier and support structure for high tension lines passing over the river within 150 m of any bridge crossing to safeguard the structural integrity of the bridge.
- vii) No Dredging/Removal of excess accumulated river borne material downstream will be allowed within 150 m from any pipeline that is buried less than 3m below the riverbed.
- viii) No dredging/ Removal of excess accumulated river borne material downstream will be allowed within 60 m of the most upstream and downstream point of the bank stabilization structure.

- x) The Removal of excess accumulated river borne material/dredging shall not be carried out near the outside of sharp riverbed.
- x) Under no circumstances, disposal should create any contamination of water bodies, harmful to the flora and fauna existing adjacent to the disposal sites or disposed material should come back into the river again.
- xi) Desilted material should not be used for filling up of wetlands and water bodies including oxbow lakes, as these are important for recharging the ground water and providing base flow in rivers during lean season.
- xii) The Removal of excess accumulated river borne material/dredging activity shall not disturb the river regime i.e., riverbed degradation, bank erosion, channel widening, lowering of water table elevation adjacent to the river, reduction in the structural integrity of bridges, pipelines, jetties, barrages, weirs, foundations supporting high tension lines, existing bank protection works and other man made structures.
- xiii) The executing agencies carrying out the work of Removal of excess accumulated river borne material/dredging shall follow the SoPs in letter and spirit and shall be liable for all are any third-party claims during the execution of said works.

10. **Action Items:**

The committee unanimously decided to recommend the above-mentioned cases of ongoing and proposed dredging/channelization/removal of excess accumulated material from the identified sites along with relevant documents to divisional level committee for approval.

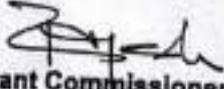
However, the committee directed the concerned executive agencies to stop the dredging/ channelization work at upstream/downstream Sidhra Bridge and the sites which have been rejected by Wildlife, Forest, or any other department.

The Deputy Commissioner thanked all participants for their cooperation and urged them to adhere to the deadlines to ensure the timely execution of the project. The importance of inter-departmental coordination and timely communication was reiterated to ensure the success of the project.

**Issued with the Approval of Deputy Commissioner**

No : DCJ | LA | DAK | Minu436/2024-25 | 88-10.6

Dated: 29-05-2024

  
Assistant Commissioner (Rev),  
Jammu

**Copy to the:-**

1. Divisional Commissioner, Jammu for favour of kind information.
2. Deputy Commissioner, Jammu for favour of kind information.
3. Divisional Forest Officer, Jammu for information.
4. District Mineral Officer, Jammu for information and necessary action.
5. XEN, PWD, Akhnoor.
6. XEN, PWD, Nagrota.
7. XEN, Flood Control Division, Jammu.
8. XEN, Flood Control Division, Akhnoor.
9. Project Director-Udhampur, NHAI.

10. Wildlife warden, Jammu.
11. XEN ID-1, Jammu.
12. XEN, Jal Shakti.
13. XEN, PWD (R&B), Akhnoor.
14. AD, Fisheries, Jammu.
15. Divisional Officer (south), JKPC.
16. Divisional Officer (north), JKPC.
17. Dy. Manager, NHAJ Udhampur.
18. \_\_\_\_\_ concerned (all).
19. Emergency Operation Centre, for circulation to the concerned officers/officials.

**Government of Jammu & Kashmir**  
**Office of the District Mineral Officer, Jammu**  
**Geology & Mining Department, J&K**  
 JDA Complex, New Plot Jammu Email Id: dmoofficejammu@gmail.com

1. The Superintendent Engineer, Irrigation and Flood Control, Jammu.
2. The Divisional Forest Officer, Jammu.
3. The Assistant Commissioner Revenue, Jammu.
4. The Executive Engineer, Irrigation Department, Div.- I, II Jammu and Tubewells.
5. The Executive Engineer, Jal Shakti, Division Jammu.
6. The Executive Engineer, Ground Water, Division Jammu.
7. The Executive Engineer, Public Work Department, Div.- I, II and Akhnoor.
8. The Wildlife Warden, Jammu.
9. The Divisional Officer, Pollution Control Committee, North/South, Jammu.

No: DMO/J/Dredging/2024-25/C-1

Dated: 11-05-2024

Subject: Issuance of NOCs for identified dredging/channellisation sites.

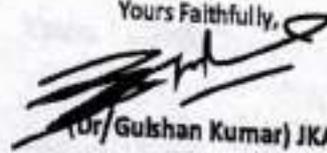
Sir/Madam,

In reference to subject cited above It is submitted that as per directions issued in the meeting held on 11.05.2024 chaired by Deputy Commissioner, Jammu, It is requested to kindly issue necessary NOCs in favour of ongoing/Proposed sites for dredging/channellisation of River by or before 13.05.2024 (Monday).

The geo-coordinated site maps along with the revised site plans as submitted by irrigation and flood control department and different executing agencies of NHAJ are enclosed for favour of information and necessary action.

The concerned departments may contact on 9419111386 (Executive Engineer, Irrigation Flood Control) and 8979109269 (PD-Udhampur NHAJ) and 8130414242 (PD-Jammu NHAJ) for any clarifications/coordinations.

Yours Faithfully,

  
 (Or/Gulshan Kumar) JKAS  
 District Mineral Officer  
 Jammu

Copy to the:-

1. Divisional Commissioner, Jammu for favour of kind information.
2. Deputy Commissioner, Jammu for favour of kind information.
3. Project Director/Regional Officer, NHAJ Jammu/Udhampur for information and with request to kindly direct the concerned executing agencies for necessary site identification/coordination with the concerned department.
4. Officers mentioned at S.No. 1-9 as mentioned above for information and necessary action.
5. /C EOC, DC Office, Jammu to circulate the meeting notice to all concerned officers.



**OFFICE OF THE DIVISIONAL FOREST OFFICER  
JAMMU FOREST DIVISION JAMMU**



Email - [dfojammu1@gmail.com](mailto:dfojammu1@gmail.com) & [dfojammu\\_for-ib@nic.in](mailto:dfojammu_for-ib@nic.in) Tel. & Fax No. 0191-2543516

The District Minerals Officer,  
Jammu.

No. DFO-J/ 887-30 Dt: 14/05/2024  
Subject :- Issuance of Noc's for identified dredging / Channelization sites  
Reference:- DMO/J/Dredging/2024-25/C-1 Dt. 11.05.2024.

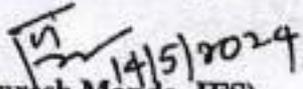
Sir,

On the above captioned subject and reference, it is intimate that Range Officer, Jammu vide office letter no. 57/JR Dt. 14.05.2024 has reported that Dredging location at Sidhra Tawi River (US) (Area=239740 Sqm) falls outside the Reserve Forest.

Apart from above the Range Officer, Bahu vide office letter no. 64/BR Dt. 14.05.2024 & no. 65/BR Dt. 14.05.2024 has furnished detailed report wherein reported that both the Dredging location at Sidhra Tawi River (DS) (LHS) (Area=181643 Sqm) & Sidhra Tawi River (DS) (RHS) (Area=181083 Sqm) falls within the Forest area of Beli-Sidhra-Ragoora Forest falling in Compartment no. 63 Bajalta & no. 64/Bajalata respectively.

Hence for information and necessary Action

Yours Faithfully,

  
(Suresh Manda, IFS)  
Divisional Forest Officer  
Jammu Forest Division  
Jammu

1. Copy Submitted to the Deputy Commissioner, Jammu for information and necessary action .
2. Copy to the Range Officer, Bahu & Jammu for information.

**UNION TERRITORY OF JAMMU AND KASHMIR,**  
**IRRIGATION AND FLOOD CONTROL DEPARTMENT**  
**OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**  
 e-mail : xenfcjammu@gmail.com

District Mineral Officer  
Jammu

No : FCD/JI 500-501

Dated: 15/05/2024

Subject :- Issuance of NOC for identified Dredging/ Channelization site.

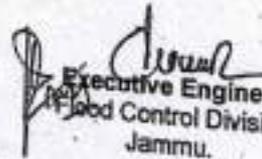
Ref:-  
 1. Your office letter NO.DMO/JI/Dredging/2024-25/C-1/295-308 dated:- 15-05-2024  
 2. NHAI/J&K/DAK-18/GCL/2023-24/302 dated:- 14-05-2024.  
 3. M/s GAWAR Construction lmt. Letter NHAI/J&K/DAK-18/GCL/2023-24/302 Dt :- 14.05.24

Sir,

In reference to the above cited subject matter, the permission may be granted for dredging in phased manner, thereby allowing an excavation of 1.5m (average) in the first phase. Another joint visit after the completion of first phase of channelization/ dredging can be undertaken to assess the availability of material for additional requirement. Permission for the dredging/ channelization may be granted for the first phase in accordance with the area earmarked in the site plan annexed on the conditions that-

1. The excavation shall be strictly adhered to the site plan.
2. The Average depth of excavation will not be exceed from 1.5 Mtr. In 1st phase.
3. Maintaining a minimum distance of 50Mtr. From existing protection bunds.
4. Extraction of mining mineral/ RBM should not cause any under Mining leading to collapse of flood protection works.
5. Any damage to the protection works of the banks including entry/ exit points will be timely restored at their own risk and costs.
6. Stacking of material for quantification before transportation be done at places away from the water way to prevent any diversion in the flow of water in case of flash floods.

Submitted for favour of information and necessary action at your end please.

  
 Executive Engineer  
 Flood Control Division,  
 Jammu.

Copy to the:  
 1. Superintending Engineer Hydraulic circle Jammu for information please.

The District Mineral officer,  
Geology & Mining Department  
Jammu

No: JS/PHECD-1/ 646-47

Date: 16/5/2024

Sub:- Issuance of NOC's for identified dredging channelization Sites.

- Ref: 1 Your office letter No.DMO/J/dredging/2024-25/C-1/295-308 dated 15-05-2024  
2 NHAI/J&K/DAK-18/GCL/2023-24/302 dated 14-05-2024  
3 17024-1/2022/PIU/UPD/Cont/2535 dated 15-05-2024

Sir,

In context to the subject matter cited above and as reported by AEE Jal Shakti(PHE) Sub-Division Sitlee, vide his letter No.PHESD-1/39 Dated 16-05-2024 there is no distribution network of this department passing through the above said area, also this site is more than 400 meters away from intake structure 3 of Sitlee Filtration Plant.

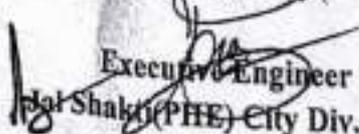
As such this office has no objection in issuance of permission for dredging at the said site in favour of M/s Gawar Constructions Ltd.

Loaction are mentioned

Loaction no.1 Sidhra Tawi River U/S

Loaction no. 2 Tawi River behind Tawi Vihar U/S

Yours faithfully,

  
Executive Engineer  
Jal Shakti (PHE) City Div. no.1  
Jammu

Copy to the:

1. Deputy Commissioner jammufor favour of kind information pl.

R-2-0 to the Executive Engineer with the report that proposed sites with the coordinates for site 1. that are P1-  $32^{\circ}46'28.76''$  N,  $74^{\circ}53'56.40''$  E - P2-  $32^{\circ}46'25.80''$  N,  $74^{\circ}53'56.40''$  E - P3-  $32^{\circ}46'33.63''$  N,  $74^{\circ}54'1.76''$  E, P4-  $32^{\circ}46'36.57''$  N,  $74^{\circ}53'54.99''$  E - P5-  $32^{\circ}46'37.69''$  N,  $74^{\circ}53'46.01''$  E - P6-  $32^{\circ}46'36.50''$  N,  $74^{\circ}53'38.40''$  E - P7-  $32^{\circ}46'31.24''$  N,  $74^{\circ}53'39.25''$  - P8-  $32^{\circ}46'28.61''$  N,  $74^{\circ}53'44.54''$  E + site 2 are - A-  $32^{\circ}46'8.52''$  N,  $74^{\circ}54'35.86''$  E - B-  $32^{\circ}46'6.08''$  N,  $74^{\circ}54'35.28''$  E - C-  $32^{\circ}46'3.46''$  N,  $74^{\circ}54'38.82''$  E - D-  $32^{\circ}46'3.07''$  N - E-  $32^{\circ}46'2.20''$  N,  $74^{\circ}54'57.85''$  E - F-  $32^{\circ}46'00''$  N,  $74^{\circ}55'5.19''$  E - G-  $32^{\circ}46'5.10''$  N,  $74^{\circ}55'4.50''$  E (site plan enclosed) are more than 400 Mtrs from intake No. 3 of sub divn. Sittes. Hence this sub divn. has no objection if GAWAR construction Ltd. dredges material from the proposed sites. Therefore submitted for further u/a at your end.

By 

Department of Wildlife Protection J&K Government  
Office of the Wildlife Warden Jammu

Manda Hills, Near Hotel Ashok Jammu. Ph/Fax. 0191-2520247.

Email: wlwjammu@gmail.com

\*\*\*\*\*



The Addl. Deputy Commissioner (L&O),  
Jammu.

No. : WLWJ/912-13  
Dated 9-05-2024

Sub. : Channelization of River Tawi/ Nallahs for providing RBM to  
NHAI- Dredging Material- Reg.

Ref: Your office No. DCJ/LA/DAK/Dredging/2024-25/17-19  
dated 01-05-2024.

Sir,

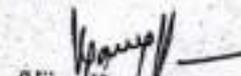
In reference to your letter No. cited above and as reported by the Range Officer Wildlife Range Jammu vide his office No. ROJ/24 dated 08-05-2024 after spot inspection the status of proposed sites of dredging is as under:

S. No.	Location	Area in sqm	Status
1.	Sidhra Tawi River (US)	2,39,740	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.
2.	Sidhra Tawi River (DS) (LHS)	1,81,643	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.
3.	Sidhra Tawi River (DS) (RHS)	1,81,083	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.

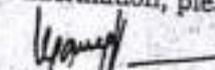
The Google earth map of the proposed sites is enclosed herewith for your ready reference, please.

Yours faithfully,

Encl.03

  
Vijay Kumar, SFS  
Wildlife Warden  
Jammu

Copy submitted to the Regional Wildlife Warden Jammu for information, please.

  
Wildlife Warden  
Jammu

M

Office of the Range Officer, Wildlife Range  
Jammu  
\*\*\*\*\*

The Wildlife Warden,  
Jammu.

No: ROJ/ 24  
Dated: 08-05-2024

Subject: Channelization of River Tawi/Nallahs for providing RBM to  
NHAI-Dredging Material-Reg.

Reference: Your good office No. 766/WLWJ dated: 03.05.2024

Sir,

With regard to the subject & reference cited above, it is to submit that the Block officer, Sitalian visited the proposed sites of dredging alongwith concern field staff and reported that as per spot inspection & Geo-coordinates provided by NHAI in layout plan of the proposed sites of dredging are falling out of Eco-sensitive Zone of Ramnagar Wildlife Sanctuary. The detail is as under:-

S.No.	Location	Area (Sq.m)	Remarks
1	Sidra Tawi River (US)	239,740	Falling out of ESZ of RNWLS
2	Sidra Tawi River (DS) (LHS)	1,81,643	--do--
3	Sidra Tawi River (DS) (RHS)	1,81,083	--do--

The KMZ of the proposed sites is prepared from Geo-coordinates provided by NHAI and is enclosed herewith for ready reference, please.

Hence, report is submitted for favour of information & further necessary action at your end, please.

Encl: 03

Yours faithfully,

Range Officer,  
Wildlife Range,  
Jammu.





UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE EXECUTIVE ENGINEER PWD (R&B) DIVISION NAGROTA, JAMMU  
Email: ee.nagrota@vision@gmail.com

The District Mineral Officer,  
Jammu.

No:- 655-58  
Dt:- 13-5-24

Subject:- Issuance of NOC's for Identified Dredging/Channelisation sites.

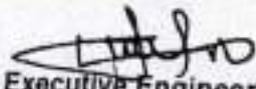
Ref:- Your office letter no. DMO/J/Dredging/2024-25/C-I dated 11-05-2024.

Sir,

Regarding the subject and reference cited above, as reported by the Assistant Executive Engineer PWD(R&B) Sub-Division Nagrota vide his letter no. AEE/NSD/54 dated 13-05-2024, there is no PWD (R&B) asset near by the site Dhaunthly and Sidhra Tawi River Bridge at Sidhra U/S and D/S but pertains to National Highway Authority. While the location Surya Chak Bridge to Ring Road Bridge Downstream, Tawi Bridge to JMC Dump site and Surya Chak bridge to 4<sup>th</sup> Tawi Bridge Downstream does not fall under the jurisdiction of PWD (R&B) Div. Nagrota subject to clearance taken from the concerned department.

Hence, this office has no Objection for identified Dredging/Channelisation sites.

Yours Faithfully

  
Executive Engineer  
PWD(R&B) Division Nagrota  
Jammu

Copy to:-

1. Deputy Commissioner, Jammu for kind information.
2. Superintending Engineer, PWD (R&B) Circle North, Jammu for kind information.
3. Assistant Executive Engineer PW(R&B) Sub-Div Nagrota for information.

UNION TERRITORY OF JAMMU AND KASHMIR,  
OFFICE OF THE EXECUTIVE ENGINEER TUBE-WELL IRRIGATION DIVISION, JAMMU  
e-mail:- [twidjammu@gmail.com](mailto:twidjammu@gmail.com)

The District Minual Officer,  
Jammu.

No:- TWID/J/ 362-65

Dated:- 13-05-2024

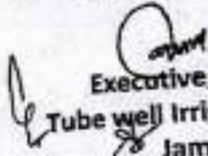
Subject:- Issuance of NOC's for identified dredging / channelization sites.

Reference:- DMO/J/Dredging/2024-25/C-1 Dated:-11/05/2024.

Sir,

In the context of aforementioned subject and letter under reference and as per report of concerned Assistant Executive Engineer there is no irrigation network/ civil structure pertaining to this division in the said area. As such this office has no objection in issuance of permission for dredging at the said site of River Tawi along with disposal of material.

Yours Faithfully

  
Executive Engineer,  
Tube well Irrigation Division,  
Jammu.

Copy to the:-

1. Deputy Commissioner, Jammu for information please.
2. Superintending Engineer, Hydraulic circle, Jammu for information please.
3. APCO Maa Vaishno Expressway Private Ltd. This is as per their communication addressed to the Project Director NHAI PIU Udhampur Dated:-06-04-2024

**UNION TERRITORY OF JAMMU AND KASHMIR,**  
**IRRIGATION AND FLOOD CONTROL DEPARTMENT**  
**OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**  
 e-mail : xenfcjammu@gmail.com

The Superintending Engineer,  
 Hydraulic Circle,  
 Jammu.

No : FCD/JI 461-63

Dated: 10/05/2024

Subject :- Development and upgradation of Four Lane Access Control Expressway from Design Chainage Km 530.000 to Km 545.300 (Sidhra to Ban Village Section of NH-44) of Delhi Amritsar Katra Expressway under Bharatmala Pariyojna in the UT of J&K (Phase II Package XVIII Dredging permission alongwith Disposal permit for Dredging material-reg.

Ref:- Your's office No.SE/HYD/617-19 dated:-01.05.2024.

Sir,

In reference to the above cited subject matter, it is submitted that after going through the .kml files and site plans submitted it was found that in the u/s area huge chunk of land is proposed for dredging which can damage the banks, as such the area to be dredged is modified and marked in the site plan enclosed.

The permission may be granted for "Sidhra Tawi River (u/s)" for excavation in phase manner, thereby allowing the excavation of 1.5Mtr. (avg.) in the 1st phase. Since, a huge width is involved in two blocks proposed d/s, there can be a damage to the banks and structures around. To prevent any such damage in future, a channel between these two blocks is proposed for dredging/ channelization and as per enclosed .kms file for the first phase. Another joint visit after the completion of 1st phase of channelization/ dredging can be undertaken to assess the availability of material for additional requirement.

Permission of channelization/ dredging may be granted to NHA for the 1st phase in accordance with the area earmarked in the site plan annexed on the conditions that.

- (i) The excavation shall be strictly adhered to the site plan.
- (ii) The Average depth of excavation will not be exceed from 1.5 Mtr. In 1st phase.
- (iii) Maintaining a minimum distance of 50Mtr. From existing protection bunds.
- (iv) Extraction of mining mineral/ RBM should not cause any under Mining leading to collapse of flood protection works.
- (v) Any damage to the protection works of the banks including entry/ exit points will be timely restored at their own risk and costs.
- (vi) Stacking of material for quantification before transportation be done at places away from the water way to prevent any diversion in the flow of water in case of flash floods.

Submitted for favour of information and necessary action at your end please.

Yours faithfully

  
 Executive Engineer  
 Flood Control Division,  
 Jammu.

Copy to the:

- 1) Chief Engineer Jal Shakti (I&FC) Department Jammu-for information please.
- 2) Assistant Executive Engineer, Flood Control Sub-Division-IV, Jammu for information. This is as per report submitted.



UNION TERRITORY OF JAMMU & KASHMIR  
OFFICE OF THE EXECUTIVE ENGINEER IRRIGATION DIVISION No. - I, JAMMU  
IRRIGATION COMPLEX CAKAL ROAD JAMMU - 180001

email: ifcjmuzenid1jmu@gmail.com

To  
District Minual Officer  
Jammu

No: J10/5/777-80  
Dated: 13/05/2024

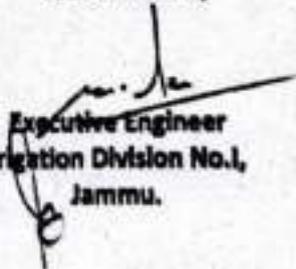
Subject: Issuance of NOC's for Identified dredging/channelization sites.

Ref: DMO/1/Dredging/2024-25/C-1 Dated: 11/05/2024.

Sir,

In the context of aforementioned subject and letter under reference and as per report of concerned Assistant Executive Engineer there is no irrigation network/civil structure pertaining to this division in the said area. As such this office has no objection in issuance of permission for dredging at the said site of River Tawi along with disposal of material.

Yours faithfully

  
Executive Engineer  
Irrigation Division No. I,  
Jammu.

Copy to the:-

1. Deputy Commissioner, Jammu for information please.
2. Superintending Engineer, Hydraulic Circle Jammu for information please.
3. M/S Gawar Construction Ltd. This is as per their communication addressed to the Project Director NHAI PIU Udampur Dated: 06/04/2024.



GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DEPUTY COMMISSIONER, SAMBA

Nandini Hills, Samba

Phone No (O). 01923-241143

District COVID Control Room No. 01923-246915 / 01923-241004  
District Telemedicine No. 60065-00528

Email: [samba@nic.in](mailto:samba@nic.in)  
Website: [samba.gov.in](http://samba.gov.in)

District Mineral Officer  
Samba.

No: DCS/SQ/2022-23/ 886 - 887

Dated: 29/07/2022

Subject: Rectification of 2 Number Black Spots-Package-4 Maheshwar (65+338) to (65+746 to 66+885) and km 70+984 to 71+310 km (Chichi Mata) i.e 1+774 Km section District Samba in the UT of J&K-Desilting & Construction of diversion channel to protect NH-44 near Chichi Mata Temple-Reg

Sir,

Kindly refer your office letter No. DMO/S/Gen/2022-23/476-477 dated 23/07/2022, regarding the subject cited above.

In this regard, I am directed to submit that this office has No objections regarding the subject cited above.

*By order of Dy. Com.*

Yours Faithfully,

  
Ravinder Kumar Anand, JKAS  
Asstt. Commissioner (Rev.)  
Samba.

Copy to the:-

1. PA to Deputy Commissioner Samba for kind information of DC Samba.

"STAY HOME STAY SAFE"

Please call on the COVID Control Room, DC Office Nos. 01923-246915 & 01923-241004 for any help and for Medical Consultation please call on District Telemedicine No. 60065-00528



GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DEPUTY COMMISSIONER  
Nandini Hills, Samba

Phone No (O). 01923-241143  
District COVID Control Room No. 01923-246915 / 01923-241004  
District Telemedicine No. 60055-00578

samba@nic.in  
dcofficesamba@gmail.com  
<https://samba.gov.in/>

Divisional Commissioner  
Jammu

No: P.O. 7259

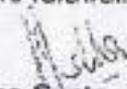
Dated: / /11/2022

Subject :- Record Note of the meeting regarding **Divisional Level Task Force** for safety of bridges and removal of accumulated.

Sir,

Kindly refer the subject cited above, In this Context, as per directions passed in above referred record note, the detailed report as per prescribed format duly vetted along with specific recommendations of the District Level task force committee is enclosed for your kind perusal and reference please.

Yours faithfully,

  
Anuradha Gupta, JKAS  
Deputy Commissioner  
Samba



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
 सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार  
 NATIONAL HIGHWAYS AUTHORITY OF INDIA  
 (Ministry of Road Transport and Highways, Govt. of India)  
 प्लॉट नं० 315/1, दुसरी मंजिल, चण्डी हिमाल, जम्मू - 180 015  
 Project Implementation Unit, 315/1, 2<sup>nd</sup> Floor, Chandi Himal - Jammu - 180 015  
 टेलीफोन/टेल-0191-2511750, 0191-2467491  
 ईमेल- jam@nhai.org, jammu@nhai.org, वेबसाइट- www.nhai.gov.in



PD/JMU/DKE/2022-23/2382

Dated: 03.11.2022

Deputy Commissioner UT of J&K Kathua	Deputy Commissioner UT of J&K Samba	Deputy Commissioner UT of J&K Jammu
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Sub: Safety of bridges and removal of accumulated material-Taking of necessary action for dredging of material by NHAI-Reg.

Ref:

1. Corrigendum to Record note of the meeting held under Divisional Commissioner No. 902/DivCom/P&S/214/4248-57 dated: 03.11.2022.
2. Record note of the meeting dated 21.10.2022 held under Divisional Commissioner dated: 29.10.2022.
3. Deputy Commissioner, Jammu office letter No. DDCJ/CPO/2022-23/6019 dated: 21.10.2022.
4. Deputy Commissioner Samba office letter No. DCS/SQ/2022-23/1829-31 dated: 17.10.2022.
5. Deputy Commissioner, Kathua office letter No. DDCK/CPO/2022-23/13273-74 dated: 26.09.2022.
6. GAD GO No. 983-JK(GAD) of 2022 dated: 30.08.2022.

Sir/ Madam,

Please refer record note and subsequent corrigendum of the meeting regarding Divisional Level Task Force for safety of bridges and removal of accumulated material held on 21.10.2022 in the office of Divisional Commissioner, Jammu.

Due to recent heavy rains, the excess material got accumulated which is posing safety hazard to the bridges. Vide UT of J&K order cited at Ref (6), district and divisional level committees were constituted for the purpose of scientific removal of the excess accumulation in time bound manner to ensure safety of bridges. The details of the accumulated material under the bridges due to heavy rains which is posing safety hazard to the bridges was put before the divisional committee by district Kathua, Samba and Jammu vide letters cited at Ref (3), (4) & (5) which are also enclosed herewith for ready reference.

On request of NHAI, the divisional committee vide Ref (1) has authorized NHAI to take further appropriate action for dredging of material at our own cost and take further process for disposal of material in consultation with Geology & Mining Department as per norms in vogue.

The appointed executing agencies of NHAI have been directed to start removal of the excess accumulated material over the original bed level which has reduced the waterway & Freeboard with immediate effect to ensure safety of bridges in view of upcoming western disturbances/ winter rains. However, the material will be disposed off away from the river bed to the ongoing NH project sites only after

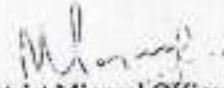
**Urgent Measures for safety of bridges and removal of accumulated material due to heavy rains-reg in respect of PWD (R&B) Division Samba.**

S.No.	Name / Chainage of Bridge	Location / River	Average depth of accumulation M	Average Width of Bridge / River bed M	Length dredging required M	Quantity in Cum to be dredged M <sup>3</sup>
1	2	3	4	5	6	7
1	Devak Bridge (NH-44)	Devak River	-	-	Nil	-
2	Utterbehni Bridge (PWD) on Vijaypur - Utterbehni - Purmandal Road ( 155mtr Span)	Devak River	2.00	155	500 M U/s 500M D/s	310000
3	Shah Blode Nallah Bridge (Km 2 <sup>nd</sup> ) on Samba Mansar Road ( 242 Mtr Span Bridge )	Shah Balode	0.65	242	500M U/s	78650
4	Mananu Bridge (33 M Span) km 4 <sup>th</sup> on Samba Mansar Road.	Mananu	0.90	33	500 M U/s 500M D/s	29700
5	Nud Bridge (Km 10 <sup>th</sup> ) Samba Mansar Road Bharatgarh Nallah	Bharatgarh Nallah ( Nud)	0.90	180	500	81000
6	Basantar Bridge (NHAI)	Basanter River	-	-	-	-

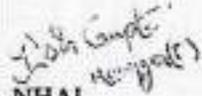
7	Bein Bridge (NHAI)	Bein River	1.50M	250	500M U/s	187500 From Island on U/s side
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Executive Engineer  
Flood Control Division  
Samba (Member)

  
Executive Engineer  
REW Samba

  
District Mineral Officer  
Samba (Member)

  
Asstt. Commissioner  
Revenue Samba  
(Member)

  
NHAI  
Project Director  
(Member)

  
Sub Divisional Magistrate  
Ghagwal (Member)

  
Sub Divisional Magistrate  
Vijaypur (Member)

  
Executive Engineer  
PWD (R&S) Division  
Samba  
(Member Secretary)

  
Deputy Commissioner  
Samba  
(Chairperson)

U.T of Jammu and Kashmir  
Office of the Chief Engineer Jal Shakti (Irrigation and Flood Control Department Jammu)  
(Tel/Fax-0192-2502164, E-mail: [cejm@rediffmail.com](mailto:cejm@rediffmail.com) Website: [www.jshkfc.com](http://www.jshkfc.com))

**Project Director**  
NHA1, PIU-Jammu  
E-mail: [jam@nhai.org](mailto:jam@nhai.org) @ignmail.com

No: IFCJ/DB/21634-36

dated: 08.02.2023.

**Subject:- Safety of Bridges and removal of accumulated material-Taking of necessary action for dredging of material by NHA1-Reg.**

**Reference: Your office no. PD/JMU/DHE/2022-23/2494 dated 21.11.2022.**

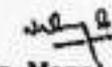
Sir

This has reference to the NOC sought by your department vide above cited reference. The NOC as conveyed by the concerned Superintending Engineer vide his office no. SE/HYD/8934 dated 7.02.2023 as per Annexure-"A" NHA1 Bridge having 7 spots as recommended on below listed terms and conditions is as under:-

- 1) The applicant can dredge the accumulated material from the present river bed and should not exceed the natural bed level in any case as per the approved data and drawings of NHA1.
- 2) The bed level of the River/Nallah should remain uniform in width after the dredging and the excavation should be done at least 50 mtr away from both the banks of the River and at suitable safe distance from banks of nallah so that it should not cause any damage to nearby flood protection structures during the dredging of material or by the movement of vehicles used during the transportation.
- 3) The dredging should be carried out in a technical/scientific manner with a well maintained slope and the natural flow of water is not disturbed and the main creek of the flow shall remain at the center of river/nallah.
- 4) The disposal of dredged material should be done simultaneously and there shall be no dumping of dredged material on the bed of river/nallah especially at center without the prior permission from Geology & Mining Department.
- 5) The applicant shall adhere to the guidelines issued by the Pollution Control Board from time to time.
- 6) The applicant shall abide by all the rules and regulations of J&K Water Resources (Management & Regulation) Act, 2010 and its amendments from time to time.
- 7) In case of any damages to the existing Flood and NHA1 structures, the NHA1 will be solely responsible for it.
- 8) NOC is subject to the clearance of land from the Forest Department.
- 9) The status of the land to be verified from the Revenue Department for its suitability for dredging.
- 10) The dredging should be done strictly as per the SRO-105 Dt.31-03-2016 and other guidelines for dredging/mining near Bridges and flood structures should be followed in letter and spirit.
- 11) The NOC automatically stands cancelled if any of the laid conditions are violated by the applicant.

The NHA1 shall take further appropriate action for the dredging of the material at their own cost and take further process for disposal of the material in consultation with Geology and Mineral Department J&K as per norms in vogue.

Yours faithfully

  
(Er. Manoj Gupta)  
Chief Engineer, Jal Shakti (I & F.C) Department,  
Jammu.

**Copy to the:-**

1. Superintending Engineer Hyd. Circle Jammu for information
2. Executive Engineer FCD Samba for information.



**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE COMPETENT AUTHORITY, LAND ACQUISITION**  
**DISTRICT COLLECTOR**  
**Nandini Hills, Samba**

Phone No (O). 01923-241143  
District COVID Control Room No. 01923-246915 / 01923-241004  
District Telemedicine No. 60065-00520

samba@nic.in  
dcofficesamba@gmail.com  
<https://samba.gov.in/>

District Mineral Officer,  
Samba

No: DCS/SM/DKE/22-23/23-27

Dated: 20/04/2022

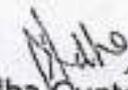
Subject: Proposal for removal of shoals/construction of diversion channel in Basanter near Mallu Chak and Kamour/Ballargate under CSR-reg.

Sir,

Please find enclosed the copy of letter No. PD/JMU/DKE/2021-22/791 dated 11-04-2022 received from Project Director NHAI, Jammu, in which he has informed that the executive agency of nearby packages of DKE (Package XV & XVI have come forward for desilting work and requested to intimate DMO samba to allow the execution / desilting for flood control & deposition/ storage of evacuated material to nearby private lands and also issue disposal permit in favour of the concessionaire to transport and utilize the material from storage site at the project site.

In this context, you are requested to look into the matter and take appropriate necessary action as per rules, under an intimation to this office.

Yours faithfully,

  
(Anuradha Gupta) JKAS  
Competent Authority, Land Acquisition  
District Collector,  
Samba

Copy to the:-

1. Commandant 148Bn BSF, Ramgarh for information alongwith the copy of letter dated 11/04/2022 and with the request to allow the deployment of men and machinery at site by concessionaire of NHAI.
2. Project Director, NHAI, Channi Himmat, Jammu for information.
3. Executive Engineer, Flood & Control Division Samba for information and necessary action.
4. M/s Vishwasamundra Engineer Pvt. Ltd./M/s Vijaypur Kunjwani Highway Pvt. Ltd. For information.

(1444  
or 13/12/22)

UT of Jammu and Kashmir  
Office of the Chief Engineer Jal Shakti (Irrigation and Flood Control Department Jammu)  
(Tel/Fax-0191-2582164, E-mail:jfcjmu@gmail.com Website: www.jkifc.com)

**Project Director**  
**NHA1, PIU-Jammu**  
**E-mail-jam@nhai.plng@gmail.com**

**No:- IFCJ/DB/16830-32**

**dated: 15.12.2022.**

**Subject:- Safety of Bridges and removal of accumulated material-Taking of necessary action for dredging of material by NHA1-Reg.**

**Reference: Your office no. PD/JMU/DKE/2022-23/2494 dated 21.11.2022.**

Sir

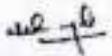
This has reference to the NOC sought by your department vide above cited reference. The NOC as conveyed by the concerned Superintending Engineer vide his office no. SEK/2913-15 dated 12.12.2022 as per Annexure-"A" NHA1 Bridge having 34 spots as recommended on below listed terms and conditions is as under:-

- 1) The applicant can dredge the accumulated material from the present river bed and should not exceed the natural bed level in any case as per the approved data and drawings of NHA1.
- 2) The bed level of the River/Nallah should remain uniform in width after the dredging and the excavation should be done at least 50 mtr away from both the banks of the River and at suitable safe distance from banks of nallah so that it should not cause any damage to nearby flood protection structures during the dredging of material or by the movement of vehicles used during the transportation.
- 3) The dredging should be carried out in a technical/scientific manner with a well maintained slope and the natural flow of water is not disturbed and the main creek of the flow shall remain at the center of river/nallah.
- 4) The disposal of dredged material should be done simultaneously and there shall be no dumping of dredged material on the bed of river/nallah especially at center without the prior permission from Geology & Mining Department.
- 5) The applicant shall adhere to the guidelines issued by the Pollution Control Board from time to time.
- 6) The applicant shall abide by all the rules and regulations of J&K Water Resources (Management & Regulation) Act, 2010 and its amendments from time to time.
- 7) In case of any damages to the existing Flood and NHA1 structures, the NHA1 will be solely responsible for it.
- 8) NOC is subject to the clearance of land from the Forest Department.
- 9) The status of the land to be verified from the Revenue Department for its suitability for dredging.
- 10) The dredging should be done strictly as per the SRO-105 Dt.31-03-2016 and other guidelines for dredging/mining near Bridges and flood structures should be followed in letter and spirit.

11) The NOC automatically stands cancelled if any of the laid conditions are violated by the applicant.

The NHA1 shall take further appropriate action for the dredging of the material at their own cost and take further process for disposal of the material in consultation with Geology and Mineral Department J&K as per norms in vogue.

Yours faithfully

  
(Er. Manoj Gupta)  
Chief Engineer,  
Jal Shakti (I & F.C) Department,  
Jammu.

**Copy to the:-**

1. Superintending Engineer Hyd. Circle Kathua for information
2. Executive Engineer FCD Kathua for information.



OFFICE OF THE SUPERINTENDING ENGINEER HYDRAULIC CIRCLE KATHUA

The Chief Engineer  
Jal Shakti (I&F C) Department  
Jammu.

No: SEK/ 2913-15  
Dated: 12/12/2022

**Subject:-** Safety of Bridges and removal of accumulated material-Taking of necessary action for dredging of material by NHAI-Reg.

- Ref:-** 1. Your Office letter No: IFCJ/DB/12931-59 dated: 05-11-2022 followed by No: IFCJ/DB/14969 dated: 01-12-2022.  
2. Executive Engineer Flood Control Division Kathua's Office letter No: FCDK/7657-61 dated: 10-12-2022.

Sir,

This find reference to the 'NOC' sought by National Highway Authority of India transmitted since by District Development Commissioner Kathua to your office vide No: DDCK/CPO/2022-23/18166-175 dated: 28-11-2022, further endorsed to this office vide reference/s cited at 1. above for examination as per rules in vogue for issuance of NOC at your end. The same was forwarded to the Executive Engineer Flood Control Division Kathua vide this office letter No: SEK/2634-35 dated: 06-12-2022 as a sequel to which the 'NOC' stands conveyed by the said Division vide reference at 2 above. The NOC for dredging as per Annexure-A (NHAI Bridges) having 34 spots as recommended on below listed terms and conditions is being reproduced as under:-

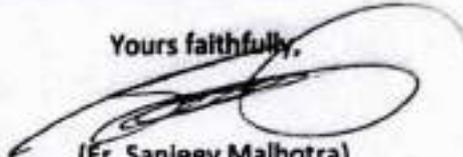
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- 2) The bed level of the River/Nallah should remain uniform in width after the dredging and the excavation should be done at least 50 mtr away from both the banks of the River and at suitable safe distance from banks of nallah so that it should not cause any damage to nearby flood protection structures during the dredging of material or by the movement of vehicles used during the transportation.
- 3) The dredging should be carried out in a technical/scientific manner with a well maintained slope and the natural flow of water is not disturbed and the main creek of the flow shall remain at the center of river/nallah.
- 4) The disposal of dredged material should be done simultaneously and there shall be no dumping of dredged material on the bed of river/nallah especially at center without the prior permission from Geology & Mining Department.
- 5) The applicant shall adhere to the guidelines issued by the Pollution Control Board from time to time.
- 6) The applicant shall abide by all the rules and regulations of J&K Water Resources (Management & Regulation) Act, 2010 and its amendments from time to time.



- 7) In case of any damages to the existing Flood and NHAI structures, the NHAI will be solely responsible for it.
- 8) NOC is subject to the clearance of land from the Forest Department.
- 9) The status of the land to be verified from the Revenue Department for its suitability for dredging.
- 10) The dredging should be done strictly as per the SRO-105 Dt.31-03-2016 and other guidelines for dredging/mining near Bridges and flood structures should be followed in letter and spirit.
- 11) The NOC automatically stands cancelled if any of the laid conditions are violated by the applicant.

It is recommended that the 'NOC' so granted with accompanying terms and conditions be conveyed to the concerned quarters for further course of action at their end please.

Yours faithfully,



(Er. Sanjeev Malhotra)  
Superintending Engineer  
Hydraulic Circle Kathua

Copy to the:-

1. District Development Commissioner Kathua for information please.
2. Executive Engineer Flood Control Division Kathua for information. This follows the 'NOC' conveyed vide your communication under reference at 2 above.



OFFICE OF THE EXECUTIVE ENGINEER FLOOD CONTROL DIVISION KATHUA

Phone/Fax: 01922-234811, email: ifcjmufcdkathua2014@gmail.com

The Superintending Engineer,  
Hydraulic Circle Kathua

No.: FCDK/3653-61

Dated: 10/12/2022

**Subject:-** Safety of bridges and removal of accumulated material- Taking of necessary action for dredging of material by NHAI-Reg.

**Reference:-** Project Director, NHAI, PIU Jammu's letter no: - PD/JMU / DKE/ 2022-23/ 2494 dated:- 21-11-2022 and further endorsed by Chief Engineer Jal Shakti (I&FC) Deptt Jammu's letter no:- IFCJ/DB/ 14132-37 dated:- 22-11-2022.

Sir,

As reported by the concerned Asstt. Ex. Engineers, F.C. Sub- Divisions Ujh & Hiranagar on the subjected matter, the NOC for dredging as per Annexure-A (NHAI Bridges) having 34 spots is recommended strictly on the following terms and conditions:-

- 1) The applicant can dredge the accumulated material from the present river bed and should not exceed the natural bed level in any case as per the approved data and drawings of NHAI.
- 2) The bed level of the River/Nallah should remain uniform in width after the dredging and the excavation should be done at least 50 mtr away from both the banks of the River and at suitable safe distance from banks of nallah so that it should not cause any damage to nearby flood protection structures during the dredging of material or by the movement of vehicles used during the transportation.
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- 6) The applicant shall abide by all the rules and regulations of J&K Water Resources (Management & Regulation) Act, 2010 and its amendments from time to time.
- 7) In case of any damages to the existing Flood and NHAI structures, the NHAI will be solely responsible for it.
- 8) NOC is subjected to the clearance of land from the Forest Department.
- 9) The status of the land to be verified from the Revenue department for its suitability for dredging.
- 10) The dredging should be done strictly as per the SRO-105 Dt.31-03-2016 and other guidelines for dredging/mining near Bridges and flood structures should be followed in letter and spirit.
- 11) The NOC automatically stands cancelled if any of the laid conditions are violated by the applicant.

Yours faithfully,

(Er. Vikas Mengi)

Executive Engineer

Flood Control Division

Kathua

Copy to the :-

1. Chief Engineer Jal Shakti (I&FC) Deptt Jammu for favour of information.
2. District Development Commissioner, Kathua for favour of information.
3. Asstt. Ex. Engineers FCSD's Ujh & Hiranagar for information and with the instructions to keep close watch on dredging of material in their jurisdiction.

**UNION TERRITORY OF JAMMU AND KASHMIR****OFFICE OF THE DISTRICT DEVELOPMENT COMMISSIONER, KATHUA**Tel No. 01922-233258, Fax No. 01922-237626 Email: [cpokathua2011@gmail.com](mailto:cpokathua2011@gmail.com)Chief Engineer,  
Irrigation & Flood Control Department,  
Jammu.

No.:- DDCK/CPO/2022-23/18166-175

Dated: - 28-11-2022.

Subject: -Safety of Bridges and removal of accumulated material- Taking of necessary action for dredging of material by NHAI-Reg.

- Reference:-
- 1) Govt. Order No. 983-JK(GAD) of 2022 dated 30.08.2022.
  - 2) Record note of the meeting held under the chairmanship of Divisional Commissioner Jammu on dated: 21.10.2022, issued under endorsement no.902/Divcom/P&S/214/4194 and its corrigendum issued under endorsement no 902/Divcom/P&S/214/4248-57 dated 03.11.2022.
  - 3) Executive Engineer PWD (R&B) Division Kathua's letter No: 12047-51/G dated: 21-11-2022.

Sir,

Kindly refer to the subject quoted above. In this regard, it is communicated that vide Govt. Order No. 983-JK(GAD) of 2022 dated 30.08.2022 Divisional Level and District Level Task Forces were constituted for ensuring safety of bridges and scientific removal of accumulated material. Accordingly, District Level Task Force meeting was held on 10-09-2022. The Minutes of the said meeting were issued under Endorsement No. DDCK/CPO/2022-23/MOM/12611-631 Dated 15-09-2022. Subsequently, a proposal of sites of bridges with quantity of accumulated material submitted by NHAI, BRO and PWD was forwarded to Divisional Commissioner Jammu (Chairman Divisional Level task Force) vide letter no. DDCK/CPO/2022-23/13273-74 Dated 26-09-2022.

In this regard, a meeting was held under the Chairmanship of Divisional Commissioner, Jammu on dated: 21-10-2022, record note of which was issued under endorsement no. 902/Divcom/P&S/ 214/4194 and its corrigendum issued under endorsement no. 902/Divcom/P&S/214/4248-57 dated 03-11-2022. In the said corrigendum it has been mentioned that "Regional Officer National Highway Authority of India shall take further appropriate action for the dredging of

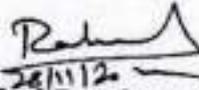
12 R

material at their own cost and take further process for disposal of the material in consultation with Geology & Mining Department, J&K as per norms in vogue".

However, as per the Sections 87(3) and 87 (1),(2),(3) of Water Resources (Regulation and Management) Act 2010, permission from Flood Control Department is required to undertake dredging in the water bodies. As such, Executive Engineer PWD (R&B) Division Kathua (Member Secretary District Level Task Force) vide letter No.: 12047-51/G date: 21-11-2022 has requested to forward the said NHAJ proposal to Flood Control department for issuance of NOC.

In view of the above, the said proposal of NHAJ is enclosed herewith and it is requested that the same may be examined as per the rules in vogue for issuance of NOC at your end.

Yours faithfully,



**Rahul Pandey, IAS**  
**District Dev. Commissioner**  
Kathua

Encls: 02 lvs.

**Copy to the:-**

1. Divisional Commissioner, Jammu for favour of kind information.
2. Project Director, NHAJ Jammu for information.
3. All Members of District Level Task Force for information.

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Government of Jammu and Kashmir  
Directorate of Geology and Mining, J&K  
4<sup>th</sup> Floor, Udyog Bhawan, Jammu

Subject: Issuance of Disposal Permit in f/o M/s Gawar Construction Co. Pvt. Ltd.

**ORDER**

**Whereas**, in a meeting held on 22.12.2023, under the Chairmanship of Principal Secretary, PW(R&B) Department, in Civil Secretariat, at Jammu to review the issues related to the availability of aggregate and Ordinary Earth for Delhi-Amritsar-Katra (DAK) Expressway, the Chief Engineer, Irrigation & Flood Control Dept., Jammu revealed that the I&FC Department has mapped availability of 12.63 lakh cum of Minor Mineral/RBM accumulated in various river streams in Jammu, Samba and Kathua Districts which is required to be removed by dredging for channelization of these river streams to avoid floods during rainy season, and the said dredged out material can be used by the National Highway Authority of India (NHAI) to meet its requirement of RBM in the Delhi-Amritsar-Katra (DAK) Expressway;

**And whereas**, in the aforementioned meeting, the Deputy Commissioners were advised to hold District Level Committee meetings for accord of dredging permissions indicating monthly targets in a way that the material could be dredged out before rains and staged 100 Mtrs. away from river banks. The Geology and Mining Department was also asked to dispose of the Disposal Permit applications received from NHAI for lifting and utilization of the said dredged out material against payment of advance royalty and other applicable charges;

**Whereas**, the Project Director, PIU-Udhampur, National Highways Authority of India (NHAI) vide letter No.17024/1/2022/PIU-Udp/Cont./2535 dated 15.05.2024 requested the Deputy Commissioner, Jammu to instruct the concerned Departments for issuance of NOC in favour of M/S Gawar Construction Ltd. for dredging of material from River Tawi; and

**Whereas**, in reference to the meeting held under the Chairmanship of worthy Chief Secretary, J&K on 23.12.2023 to review progress of Delhi-Amritsar-Katra (DAK) Expressway & NH-701m, redress issues related to them and in light of Govt. Order No.983-JK(GAD) of 2022 dated 30.08.2022 a meeting was held under the Chairpersonship of Deputy Commissioner, Jammu in the Mini-Conference Hall on 18.05.2024 regarding removal of excess accumulated material and proposed/ongoing dredging/channelization sites in Jammu wherein, among other sites which were proposed/ongoing dredging/channelization/removal of excess accumulated material the site for the said firm was provided reproduced as under:

\*Gawar Construction Company Pvt. Ltd.

S.No	Location	Area In Sqm.	Quantity In MT	Remarks
1.	Sidhra Tawi River (US)	2,39,740	6,68,875	Site Plan and layout enclosed
2.	Tawi River behind Tawi Vihar	95,364	2,66,066	

NOCs have been submitted by Project Director, PIU-Udhampur, DFO, Flood Control, Jai shakti, Wildlife, JKPC, PWD, Ground Water and Irrigation departments and the other stakeholding departments do not show any objection for dredging/ channelization of river at above mentioned

Page 1 of 4

No. 1171/MCC/DGM/NKC/Sgr/23/4225-32

Dated: 10.08.2024

*[Handwritten signature]*

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locations. The Chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments"; and

**Whereas**, a meeting of the Divisional Level Task Force(s) in terms of Govt. Order No.983-JK(GAD) of 2022 dated **30.08.2022** was held under the Chairmanship of Divisional Commissioner, Jammu was held on **03.06.2024** to discuss the recommendations of District Level Task Force Committee, Jammu vide No. DCJ/LA/DAK/2024-25/107-08 dated 29.05.2024 for removal of excess accumulated material and proposed/ongoing channelization sites in Jammu whereunder, the Divisional Level Committee unanimously approved the proposal for proposed/ongoing dredging/channelization/removal of excess accumulated material from the among other sites the above tabulated site of **M/S Gawar Construction Company Pvt. Ltd.** put forward by the District Level Task Force Committee; and

**And whereas**, M/S Gawar Construction Company Pvt. Ltd. the contractor firm of the Principle Executing Agency viz. NHA I engaged in the execution of DAK (Phase-II, PKG-XVIII), applied through online mode under **tracking Id No.1118753909** for the issuance of Disposal Permit in respect of **1,00,000 MTs** of Dredged out material from Tawi River, Upstream; and

**Whereas**, the Joint Director, Geology & Mining, Jammu constituted a Technical Team vide No. 46/Jt.Dgm/APCO/DAK/23-24/1113-1121, dated **01.07.2024** to inspect the above dredging site and the said Technical Team reported as under:

- i. The Dredged Minor Mineral which comprises of Boulders, Pebbles, Cobbles Sand and Silt has been dumped in the form of mounds on the left bank of the Tawi River, Upstream of Sidhra Bridge.
- ii. The nearest habitation is at a distance of 190 meters from the outer boundary of stocked material.
- iii. The Geo-Coordinates and distances mentioned on Site Plan were verified on ground and were found correct. The details of stock(Dredged material) is as under:-  
**TW-5)** 32° 46' 23.32" N 74° 53' 45.33" E, **TW-6)** 32° 46' 26.15" N 74° 53' 45.87" E, **TW-7)** 32° 46' 25.50" N 74° 53' 50.75" E, **TW-8)** 32° 46' 23.16" N 74° 53' 49.71" E;
- iv. The Case for grant of Disposal Permit for **100,000 MTs of RBM** over an area of 9784 Sq.m may be considered in favour of the said Company.

**And whereas**, the District Mineral Officer, Jammu vide letter No. DMO/J/DPs/2024-25/1303-1306 dated **05.08.2024** stated that the said Firm has applied for grant of Disposal Permit on **26.06.2024** and concerned Executive Agencies has also certified that the material has been dredged and stocked before **30.06.2024** besides, inspection Committee has reported that the applied quantity of minerals was already dredged and stocked at applied areas at the time of inspection. Further, stated regarding NOCs and attestation of Site Plan by Revenue Authority, all Stakeholder Departments including Revenue Department has issued NOCs for dredging of material from the applied areas as per site plans of proposed dredging areas; and

**Whereas**, on the basis of above said report and recommendation of the Technical Committee, DMO Jammu has recommended the case via online portal to the Joint Director, Geology & Mining Department, Jammu on **05.08.2024**;

**And whereas,** the Joint Director, Geology & Mining Department, Jammu, further recommended the case for issuance of the Disposal Permit in favour the above said contractor firm of NHAI through online portal on **05.08.2024**;

**And whereas,** the Mining Department vide its letter No. GM-MNG/39/2023-02, dated **21.01.2023** have conveyed to this Directorate as under:-

" .....to proceed in the matter at your own in terms of Rule 56 (2) (iii) of S.R.O 105 dated 31.03.2016 subject to the condition that the requisitioning agency shall submit attested site plan from Revenue Authorities including area in hectares, besides, No Objection Certificate from Revenue Authorities and Deputy Commissioner concerned for lifting of RBM from said location.

Besides, it is also advised to dispose of all such similarly situated cases at your own level in future in terms of Rule 56(2) (iii) of SRO-105 dated 31.03.2016 subject to the fulfillment of all terms and conditions."

**Now therefore,** in view of the above said recommendations of the District Mineral Officer, Jammu, the Joint Director, Geology & Mining, Jammu, permission for dredging granted by the I&FC Deptt., Jammu and District Administration, Jammu and the execution of the Project DAK Expressway (Phase-II, PKG-XVI) being time bound and of public interest, the Instant Disposal Permit in terms of **Rule 56(1)(ii & iii) and 56 (2)(iii) of the Jammu & Kashmir, Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016**, read with Notification Issued vide S.O-1224(E) of 28.03.2020, by the Union Ministry of Environment, Forest and Climate Change, regarding EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE is hereby issued in favour **M/s Gawar Construction Co. Pvt. Ltd** the contractor firm of National Highway Authority of India (NHAI), engaged in execution of DAK Expressway (PKG-XVIII) for lifting of **1,00,000 MTs (One Lakh Metric Tons)** of already excavated/dredged out material (RBM) before monsoon period, **dumped at Tawi River, Upstream**, to be utilized for the construction of the **Delhi-Amritsar-Katra Expressway (PKG-XVIII)** with validity period of **Three (03) months for Captive Use only**.

The issuance of the Instant Disposal Permit shall be further subject to the following conditions:

1. That all the precautions for the protection of Environment and control of pollution shall be ensured as prescribed under Rule 60(1)(ii) of The Jammu & Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.
2. To ensure the lifting and disposal of only the already dredged out and dumped material as per the area mentioned in site plan duly attested by the Revenue Authorities including Area in hectares.
3. To be bound to record the dumped/dispached material at the nearest Mineral Check Post.
4. To surrender the Disposal Permit after the quantity specified herein is dispatched to the DAK (Phase-II, Pkg-XVIII) Project site within a week after the last consignment of dispatch along with the particulars by giving the details of the name of the consignee, the date and dispatch etc.

5. To transport the material lifted from the area under a duly authenticated e-challan in prescribed Form-A generated from the e-marketplace portal of the department ([www.geologymining.jk.gov.in](http://www.geologymining.jk.gov.in)).
6. To allow the executive staff and the officers of the Department of Geology & Mining to inspect, check and measure the minor minerals at all stages including its transportation.
7. To be responsible for any third-party claim/Interference and department shall not be responsible for such claims/Interference within mineral concession area; and failure to comply with any of the above conditions shall be a ground for withdrawal of the permit or cancellation of the same.
8. The department shall have the right to claim additional royalty dues on the scrutiny of the lifted/transported material, provided the excess quantity is not beyond 10% of the quantity mentioned in the permit. In case, the excess quantity is beyond 10%, the permit holder shall be liable to pay back to the department the excess quantity dumped/discharged used as assessed by the Officer Incharge of the District concerned.
9. The Permit Holder shall confine its workings within the limits of the allotted area and shall restrict the bonafide disposal activities within the said area. In case, the Permit Holder is found working outside the boundary of the allotted area, the Permit may be cancelled.
10. The Permit Holder shall adhere to the provisions of Mines and Minerals (Development and Regulation) Act 1957, the Forest (Conservation) Act 1980, the Environment Protection Act 1986, the Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, the J&K State Fisheries Act, 1960 and the rules made there under including the Rules/restrictions/general conditions laid down in SRO-105 of 2016, dated 31.03.2016.
11. The Permit Holder shall adhere to the instructions/orders/SOPs of MoEF&CC, NGT, Stake Holder Departments & the District Administration concerned as are issued from time to time. The Joint Director, Jammu and DMO Jammu shall also issue an SoPs/specific guidelines for the permit holder to ensure compliance of the conditions specified in the rules ibid and with regard to guidelines/Office Memorandums of Ministry of Environment Forest & Climate Change (MoEF&CC), GoI, JKPCCC etc., issued from time to time in this regard. Besides, both shall inspect the site and allow the Firm only if the material was dredged out in accordance with rules/norms and stocked within the Geo-coordinated Site Plan duly attested by Revenue Authority.
12. The District Mineral Officer concerned shall ensure that Disposal Permit of the material/quantity which has already been dredged out under proper permission by Irrigation and Flood Control Department & District Administration and verified by the Committee for utilization in the said Project and stocked as per site plan shall only be allowed to be lifted /transported for the project work which shall be ensured by proper monitoring system and deploying supervisory staff. Further, the DMO shall ensure that there shall be no violation of MoEF&CC,GoI/ Hon'ble NGT, J&K Pollution Control Committee norms and Hon'ble Court Directions in this regard.
13. The DMO shall review the usage of Disposal Permit from time to time by making field visit so that no damage is made to the general environment.
14. The commencement of this Disposal Permit is subject to the deposition of advance payment of royalty, contribution towards DMFT under rules, the applicable Tax Collected at Source (TCS) and pending dues if any, Site plan attested by Revenue Authorities, demarcation of the applied/verified area by the District Mineral Officer, Jammu in

consultation with Revenue Department, Irrigation and Flood Control Department, Wildlife Department, representatives of National Highway Authority of India (NHAI) and M/s Gawar Construction Co. Pvt. Ltd. and NOC issued by the Deputy Commissioner concerned.

15. The District Mineral Officer concerned shall report immediately after the quantity of dredged out material is dispatched and consumed by M/s Gawar Construction Co. Pvt. Ltd. engaged in the construction of DAK(PKG-XVIII). No further lifting/transportation of material shall be allowed beyond the permissible quantity.

(Puneet Sharma), JKAS,  
Director, Geology and Mining Department,  
J&K

No.1171/MCC/DGM/NKC/Sgr/23/4225-32

Dated:10.08.2024

Copy to the: -

10/08/2024

1. Commissioner/Secretary to the Govt., Mining Department, Civil Secretariat, Jammu/Srinagar for kind information.
2. Divisional Commissioner, Jammu for kind information.
3. Deputy Commissioner, Jammu for information.
4. Project Director, National Highway Authority of India, 315/1, Channi Himmat, Jammu-180015 for information and n/a.
5. Joint Director, Geology & Mining, Jammu for information & n/a.
6. District Mineral Officer, Geology & Mining, Jammu for information and with the direction to implement all mentioned conditions in letter and spirit and to ensure that the royalty amount along with DMFT contribution and TCS etc. is collected in advance as per quantity granted in this permit before execution.
7. I/C Web Site, Geology & Mining Department, Jammu for information & n/a.
8. M/s Gawar Construction Co. Pvt. for information & n/a.



**Union Territory of Jammu & Kashmir  
Office of the Divisional Commissioner, Jammu  
(Rail Head Complex, Jammu)**

(0191-2478991, 2478999, Fax-2478997, e-mail: [divcomjammu@gmail.com](mailto:divcomjammu@gmail.com))

**Subject: Record note of the meeting of Divisional Level Task Force Committee constituted for safety of the bridges in Jammu Division.**

A meeting of Divisional Level Task Force constituted by the Govt. of Jammu and Kashmir, vide Govt. Order No: 983-JK (GAD) of 2022 Dated 30.08.2022 was held under the Chairmanship of Shri Ramesh Kumar, IAS, Divisional Commissioner, Jammu (Chairman, Divisional Level Task Force Committee) on 3<sup>rd</sup> of June, 2024 at 12:30 PM in the conference hall of Divisional Commissioner Office, Jammu to discuss the recommendations of District Level Task Force Committee, Jammu vide no. DCJ/LA/DAK/2024-25/107-08 Dated 29.05.2024 for removal of excess accumulated material and proposed/ongoing dredging/channelization sited in Jammu.

The following members of the Divisional Level Committee and other officers attended the meeting.

**Committee Members:**

- |                           |   |
|---------------------------|---|
| 1) Sh. Rajesh Kumar Gupta | Chief Engineer, PW(R&B), Jammu (Member Secretary) |
| 2) Sh. Manoj Gupta        | Chief Engineer, I&FC, Jammu (Member)              |

**Other Participants:**

- |                         |   |
|-------------------------|---|
| 1) Sh. Hamesh Manchanda | Chief Engineer, Jal Shakti, Jammu.                      |
| 2) Sh. H.L Langeh       | Joint Director, Geology & Mining Department, Jammu.     |
| 3) Sh. Bodh Raj         | Superintending Engineer, Hydraulics, Jal Shakti, Jammu. |

After thread bare discussion held on the issues as envisaged above, the members unanimously approved the proposal for proposed/ongoing dredging/channelization/removal of excess accumulated material from the following sites put forward by the District Level Task Force Committee as per following details and conditions:

S.No.	Location	Area in Sqm	Quantity in MT	Remarks
<b>Shivalaya Construction Company Pvt Ltd.</b>				
1.	Surya Chak Bridge to Ring Road Bridge Downstream	7,54,775	9,05,730	
2.	Tawi Bridge to JMC Dump West	14,18,090	15,88,261	
3.	Surya Chak Bridge to 4 <sup>th</sup> Tawi Bridge Downstream	8,51,487	9,53,665	
<b>APCO Infratech Pvt. Ltd.</b>				
1.	Sidhra Tawi Vihar	3,10,474	6,98,567	
2.	Sidhra Tawi Vihar	56,074.730	26,168	
<b>Gawar Construction Company Pvt Ltd.</b>				
1.	Sidhra Tawi River (US)	2,39,740	6,68,875	
2.	Tawi River Behind Tawi Vihar	95,364	2,66,066	

**Tawi River Front Development Project**

IPC-21	Chainage		Length (m)	C/s Area M <sup>2</sup>	C/S Average Area (M <sup>2</sup> )	Quantity (M <sup>3</sup> )
a	b	c	d	e	f=(c*e)	
1.	CH-100	100	0	103.202	0.000	0.000
2.	CH-200	200	100	73.253	88.228	8822.750

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3.	CH-300	300	100	47.775	60.514	6051.400
4.	CH-400	400	100	34.560	41.168	4116.750
5.	CH-500	500	100	21.200	27.880	2788.000
6.	CH-600	600	100	25.396	23.298	2329.800
					<b>Total</b>	<b>24108.700</b>

The works shall be executed in compliance to all the conditions of NOCs/Permissions issued by the concerned Departments, adhering to all the guidelines/SOPs in vogue and Action items as mentioned in the Minutes of District Level Committee Meeting held on 18.05.2024 issued vide no. DCJ/LA/DAK/2024-25/107-08 Dated 29.05.2024.

**All the referred communications are enclosed for reference.**

  
**(Rajesh Kumar Gupta)**  
 Chief Engineer, PW(R&B), Jammu  
 (Member Secretary)

  
**(Manoj Gupta)**  
 Chief Engineer, I&FC, Jammu  
 (Member)

  
**(Ramesh Kumar) IAS**  
 Divisional Commissioner, Jammu.  
 (Chairman)

No: 902/Divcom/P&S/305&398/7387396/619-27

Dated 07.06.2024.

Copy to the:

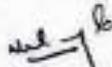
1. Principal Secretary to Govt. PW(R&B) Department, J&K.
2. Commissioner/Secretary to Govt. General Administration Department, J&K.
3. Deputy Commissioner, Jammu.
4. Director, Geology and Mining Department, J&K, Jammu.
5. Chief Engineer, PW(R&B) Department, Jammu.
6. Chief Engineer, Irrigation and Flood Control Department, Jammu.
7. Chief Engineer, Jal Shakti, Jammu.
8. Joint Director, Geology & Mining Department, Jammu.
9. Superintending Engineer, Hydraulics, Jal Shakti, Jammu.

3.	CH-300	300	100	47.775	60.514	6051.400
4.	CH-400	400	100	34.560	41.168	4116.750
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<b>Total</b>						<b>24108.700</b>

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**All the referred communications are enclosed for reference.**

  
**(Rajesh Kumar Gupta)**  
 Chief Engineer, PW(R&B), Jammu  
 (Member Secretary)

  
**(Manoj Gupta)**  
 Chief Engineer, I&FC, Jammu  
 (Member)

  
**(Ramesh Kumar) IAS**  
 Divisional Commissioner, Jammu.  
 (Chairman)

No: 902/Divcom/P&S/305&398/7387396/619-27

Dated 07.06.2024.

Copy to the:

1. Principal Secretary to Govt. PW(R&B) Department, J&K.
2. Commissioner/Secretary to Govt. General Administration Department, J&K.
3. Deputy Commissioner, Jammu.
4. Director, Geology and Mining Department, J&K, Jammu.
5. Chief Engineer, PW(R&B) Department, Jammu.
6. Chief Engineer, Irrigation and Flood Control Department, Jammu.
7. Chief Engineer, Jal Shakti, Jammu.
8. Joint Director, Geology & Mining Department, Jammu.
9. Superintending Engineer, Hydraulics, Jal Shakti, Jammu.

Website: <http://jammu.gov.in>  
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24X7 Helpline: 1077

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

The Divisional Commissioner,  
Jammu.

No: DCS/LA/DAX/2024-25/107-08

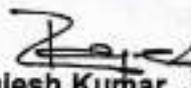
Dated: 29-05-2024

**Subject: Submission of cases of ongoing and proposed Dredging/ Channelization sites for removal of excess accumulated material.**

Sir,

Kindly refer to the subject cited above. In this context, I am directed to enclose herewith the minutes of meeting and cases of ongoing and proposed dredging /channelization site approved by District Level Committee for approval from Divisional Level Committee.

Yours faithfully

  
Dr. Rajesh Kumar, JKAS  
Assistant Commissioner (Rev),  
Jammu

Copy to the:

1. Deputy Commissioner, Jammu for favour of kind information.



## **GOVERNMENT OF JAMMU AND KASHMIR**

### **Office of the Deputy Commissioner, Jammu**

**Wazarat Road Jammu-180001 (J&K)-India**

(website: <http://jammu.gov.in> eMail: [dcofficejammu@gmail.com](mailto:dcofficejammu@gmail.com))

**MINUTES OF THE MEETING HELD UNDER THE CHAIRPERSONSHIP OF SH. SACHIN KUMAR VAISHYA, IAS DEPUTY COMMISSIONER, JAMMU IN THE MINI-CONFERENCE HALL OF THE DEPUTY COMMISSIONER'S OFFICE, JAMMU REGARDING REMOVAL OF EXCESS ACCUMULATED MATERIALS AND PROPOSED/ONGOING DREDGING/ CHANNELIZATION SITES IN JAMMU 18-05-2024 AT 11:00 AM.**

- Reference:** i) Minutes of the meeting held under the chairmanship of Chief Secretary, J&K on 23-12-2023 to review progress of Delhi-Amritsar-Katra (DAK) Expressway and NH-701, and redress issues related to them.  
ii) Government order no. 983-JK(GAD) of 2022 dated 30-08-2022.

The following officers attended the meeting:-

1. Additional District Magistrate (S) Jammu.
2. Divisional Forest Officer, Jammu.
3. Assistant Commissioner Revenue, Jammu.
4. District Mineral Officer, Jammu.
5. XEN, PWD, Akhnoor.
6. XEN, PWD, Nagrota.
7. XEN, Flood Control Division, Jammu.
8. XEN, Flood Control Division, Akhnoor.
9. Project Director-Udhampur, NHAI.
10. Wildlife warden, Jammu.
11. XEN ID-1, Jammu.
12. XEN, Jal Shakti.
13. XEN, PWD (R&B), Akhnoor.
14. AD, Fisheries, Jammu.
15. Divisional Officer (south), JKPC.
16. Divisional Officer (north), JKPC.
17. Dy. Manager, NHAI Udhampur.

In addition, the representatives from National Highways Authority of India (NHAI) Representatives from Shivalaya Construction Company, Representatives from Gawar Construction Company, Representatives from Apco Infratech Pvt. Ltd. and other Stakeholders were present in the meeting.

**Agenda:**

1. Discussion on the dredging and channelization of Tawi River.
2. Submission of No Objection Certificates (NOCs) for the project.
3. Allocation of dredged material to NHAI agencies.

4. Discussions on removal of deposited material between Tawi Bridge and Gujjar Nagar Bridge.
5. Final approval of dredging/channelization proposals submitted by Irrigation & Flood control department.

**Opening Remarks:**

The Deputy Commissioner outlined the purpose of the meeting, focusing on the need for dredging and channelization of the Tawi River to manage excess accumulated material and improve river flow.

**Overview:**

The Deputy Commissioner provided an overview of :

1. The purpose of the dredging and channelization project is to remove the excess accumulated material from the Tawi River. This will help in preventing flooding, improving water flow, and ensuring the effective utilization of river resources.
2. The project aims to provide the dredged material to NHAJ agencies for their ongoing construction projects.
3. As the proposed dredging/channelization is being done/will be done by executing agencies of NHAJ free of cost so it will save any expenditure from govt. exchequer.
4. The dredged material will be disposed of by grant of disposal permit after deposition of advance royalty, DMFT, Tax etc. to govt. exchequer.

**5. Requirement of NOCs:**

As it has already been conveyed/instructed by Deputy Commissioner, Jammu in the meeting held on 11-05-2024 for issuance of requisite NOCs by different stake holding departments for ongoing/proposed dredging/channelization sites.

The Deputy Commissioner emphasized the importance of obtaining No Objection Certificates (NOCs) from the relevant departments to proceed with the dredging operations.

Departments involved were asked to expedite the NOC process to avoid any delays in the commencement of the project.

**6. Departmental Updates:**

Each department present provided updates on their status regarding the issuance of NOCs and all the stake holding departments submitted their NOCs w.r.t sites identified by Irrigation and Flood control departments and NHAJ.

**7. Allocation of Material:**

The Deputy Commissioner outlined the allocation plan for the dredged material.

The dredged material will be distributed to NHAJ agencies including Shivalaya Construction Company Pvt. Ltd. , Gawar Construction Company Pvt. Ltd., and Apco Infratech Pvt. Ltd. as per the sites projected by NHAJ and Balaji Construction Company of Jammu smart city project.

**8. Sites for proposed/ongoing dredging/channelization/removal of excess accumulated material.**

**Shivalaya Construction Company Pvt. Ltd.**

S.no.	location	Area in Sqm.	Quantity in MT	Remarks
1.	Surya Chak Bridge to	7,54,775	9,05,730	

	Ring Road Bridge Downstream			Site plan & layout enclosed
2.	Tawi Bridge to JMC Dump West	14,18,090	15,88,261	
3.	Surya Chak Bridge to 4th Tawi Bridge Downstream	8,51,487	9,53,665	

NOCs have been submitted by Flood Control conditional NOC has been granted by Irrigation Department, Forest Department, Revenue Department & JKPC for removal and disposal of excess material and the other departments do not show any objection for dredging/channelization of river at above mentioned three locations. As the dredging/channelization at above mentioned locations has already been undertaken as such the chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**APCO Infratech Pvt. Ltd.**

S.no.	Location	Area in Sqm.	Quantity in MT	Remarks
1.	Sidhra Tawi Vihar	3,10,474	6,98,567	Site plan & layout enclosed
2.	Sidhra Tawi Vihar	56,074.730	26,168	

NOCs have been submitted by Project Director, PIU-Udhampur, DFO, Flood Control, Jal Shakti, Wildlife, JKPC, PWD, Ground Water and Irrigation departments and the other stake holding departments do not show any objection for dredging/channelization of river at above mentioned locations The chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**Gawar Construction Company Pvt. Ltd.**

S.no.	Location	Area in Sqm.	Quantity in MT	Remarks
1.	Sidhra Tawi River (US)	2,39,740	6,68,875	Site plan & layout enclosed
2.	Tawi River behind Tawi Vihar	95,364	2,66,066	

NOCs have been submitted by Project Director, PIU-Udhampur, DFO, Flood Control, Jal Shakti, Wildlife, JKPC, PWD, Ground Water and Irrigation departments and the other stake holding departments do not show any objection for dredging/channelization of river at above mentioned locations. The chairperson directed the executing agencies to comply with all the conditions of NOCs/Permission granted by different departments.

**Tawi River Front Development Project**

IPC-21	Chainage	Length (m)	C/S Area	C/S	Quantity
			(M <sup>2</sup> )	Average Area (M <sup>2</sup> )	(M <sup>3</sup> )
A	b	c	d	e	f = (c * e)

1	CH-100	100	0	103.202	0.000	0.000
2	CH-200	200	100	73.253	88.228	8822.750
3	CH-300	300	100	47.775	60.514	6051.400
4	CH-400	400	100	34.560	41.168	4116.750
5	CH-500	500	100	21.200	27.880	2788.000
6	CH-600	600	100	25.396	23.298	2329.800

Total = 24108.700

NOCs have been submitted by Forest Department, JKPC, Revenue Department, Flood Control Division Jammu, JMC and conditional NOC has been submitted by PWD and the other stake holding departments do not show any objection for dredging/channelization/removal of excess accumulated material from the river at above mentioned locations as per the site plan and manner in which permission is accorded by irrigation and flood control. The chairperson directed the executing agencies to comply with all the conditions of SOPs/NOCs/Permission granted by different departments.

**9. General Guidelines/SOPs to be observed by executive agencies for carrying out Removal of excess accumulated river borne material/Dredging work from ongoing/proposed sites, in light of the office memorandum dated 12-07-2023 of MOEF and CC**

- i) The Removal of excess accumulated river borne material/dredging in the river channel shall be restricted to the areas identified by the Irrigation and flood control (Jal shakti department) in controlled manner as prescribed in the permission.
- ii) It shall be ensured in such a way that the process of Removal of excess accumulated river borne material/dredging does not cause any considerable pollution to the river water and not harm flora and fauna.
- iii) Dredging/Removal of excess accumulated river borne material upstream of structure will be allowed only beyond 200m or L/5 whichever is more (where L is the length of barrage / weir).
- iv) Dredging/ Removal of excess accumulated river borne material downstream of the structures will be allowed only beyond a distance of 800m or L whichever is less (where L is the length of barrage / weir).
- v) No Dredging/Removal of excess accumulated river borne material downstream below the natural bed level will be allowed within 150 m distance from the intake structures for safeguarding structural integrity.
- vi) No Dredging/ Removal of excess accumulated river borne material downstream will be allowed below the level of top of raft/bottom of pier and support structure for high tension lines passing over the river within 150 m of any bridge crossing to safeguard the structural integrity of the bridge.
- vii) No Dredging/Removal of excess accumulated river borne material downstream will be allowed within 150 m from any pipeline that is buried less than 3m below the riverbed.
- viii) No dredging/ Removal of excess accumulated river borne material downstream will be allowed within 60 m of the most upstream and downstream point of the bank stabilization structure.

- 61-  
9
- (x) The Removal of excess accumulated river borne material/dredging shall not be carried out near the outside of sharp riverbed.
  - x) Under no circumstances, disposal should create any contamination of water bodies, harmful to the flora and fauna existing adjacent to the disposal sites or disposed material should come back into the river again.
  - xi) Desilted material should not be used for filling up of wetlands and water bodies including oxbow lakes, as these are important for recharging the ground water and providing base flow in rivers during lean season.
  - xii) The Removal of excess accumulated river borne material/dredging activity shall not disturb the river regime i.e., riverbed degradation, bank erosion, channel widening, lowering of water table elevation adjacent to the river, reduction in the structural integrity of bridges, pipelines, jetties, barrages, weirs, foundations supporting high tension lines, existing bank protection works and other man made structures.
  - xiii) The executing agencies carrying out the work of Removal of excess accumulated river borne material/dredging shall follow the SoPs in letter and spirit and shall be liable for all are any third-party claims during the execution of said works.

#### 10. Action Items:

The committee unanimously decided to recommend the above-mentioned cases of ongoing and proposed dredging/channelization/removal of excess accumulated material from the identified sites along with relevant documents to divisional level committee for approval.

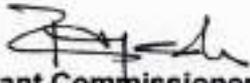
However, the committee directed the concerned executive agencies to stop the dredging/ channelization work at upstream/downstream Sidhra Bridge and the sites which have been rejected by Wildlife, Forest, or any other department.

The Deputy Commissioner thanked all participants for their cooperation and urged them to adhere to the deadlines to ensure the timely execution of the project. The importance of inter-departmental coordination and timely communication was reiterated to ensure the success of the project.

#### **Issued with the Approval of Deputy Commissioner**

No : DCJ/ LA/ DAK/ Minutes/2024-25/ 88-10.6

Dated: 29-05-2024

  
Assistant Commissioner (Rev),  
Jammu

#### **Copy to the:-**

1. Divisional Commissioner, Jammu for favour of kind information.
2. Deputy Commissioner, Jammu for favour of kind information.
3. Divisional Forest Officer, Jammu for information.
4. District Mineral Officer, Jammu for information and necessary action.
5. XEN, PWD, Akhnoor .
6. XEN, PWD, Nagrota.
7. XEN, Flood Control Division, Jammu.
8. XEN, Flood Control Division, Akhnoor.
9. Project Director-Udhampur, NHAI.

10. Wildlife warden, Jammu.
11. XEN ID-1, Jammu.
12. XEN, Jal Shakti.
13. XEN, PWD (R&B), Akhnoor.
14. AD, Fisheries, Jammu.
15. Divisional Officer (south), JKPCC.
16. Divisional Officer (north), JKPCC.
17. Dy. Manager, NHAI Udhampur.
18. \_\_\_\_\_ concerned (all).
19. Emergency Operation Centre, for circulation to the concerned officers/officials.

**Government of Jammu & Kashmir**  
**Office of the District Mineral Officer, Jammu**  
**Geology & Mining Department, J&K**

JDA Complex, New Plot Jammu Email id: dmoofficejammu@gmail.com

1. The Superintendent Engineer,  
Irrigation and Flood Control, Jammu.
2. The Divisional Forest Officer, Jammu.
3. The Assistant Commissioner Revenue, Jammu.
4. The Executive Engineer,  
Irrigation Department, Div.- I, II Jammu and Tubewells.
5. The Executive Engineer,  
Jal Shakti, Division Jammu.
6. The Executive Engineer,  
Ground Water, Division Jammu.
7. The Executive Engineer,  
Public Work Department, Div.- I, II and Akhnoor.
8. The Wildlife Warden, Jammu.
9. The Divisional Officer,  
Pollution Control Committee, North/South, Jammu.

No: DMO/J/Dredging/2024-25/C-1

Dated: 11-05-2024

**Subject:** Issuance of NOCs for identified dredging/channelisation sites.

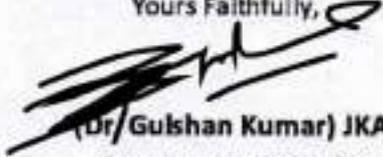
Sir/Madam,

In reference to subject cited above it is submitted that as per directions issued in the meeting held on 11.05.2024 chaired by Deputy Commissioner, Jammu, It is requested to kindly issue necessary NOCs in favour of ongoing/Proposed sites for dredging/channelisation of River by or before 13.05.2024 (Monday).

The geo-coordinated site maps along with the revised site plans as submitted by irrigation and flood control department and different executing agencies of NHAJ are enclosed for favour of information and necessary action.

The concerned departments may contact on 9419111386 (Executive Engineer, Irrigation Flood Control) and 8979109269 (PD-Udhampur NHAJ) and 8130414242 (PD-Jammu NHAJ) for any clarifications/coordinations.

Yours Faithfully,

  
(Dr. Gulshan Kumar) JKAS  
District Mineral Officer  
Jammu

Copy to the:-

1. Divisional Commissioner, Jammu for favour of kind information.
2. Deputy Commissioner, Jammu for favour of kind information.
3. Project Director/Regional Officer, NHAJ Jammu/Udhampur for information and with request to kindly direct the concerned executing agencies for necessary site identification/coordination with the concerned department.
4. Officers mentioned at S.No. 1-9 as mentioned above for information and necessary action.
5. I/C EOC, DC Office, Jammu to circulate the meeting notice to all concerned officers.



**OFFICE OF THE DIVISIONAL FOREST OFFICER  
JAMMU FOREST DIVISION JAMMU**



Email - [dfojammu@gmail.com](mailto:dfojammu@gmail.com) & [dfojammu\\_for-its@nic.in](mailto:dfojammu_for-its@nic.in) Tel. & Fax No. 0191-2543516

The District Minerals Officer,  
Jammu.

No. DFO-J/ 827-30

Dt: 14/05/2024

Subject :-  
Reference:-

Issuance of Noc's for identified dredging / Channelization sites  
DMO/J/Dredging/2024-25/C-1 Dt. 11.05.2024.

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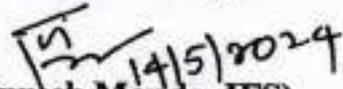
Sir,

On the above captioned subject and reference, it is intimate that Range Officer, Jammu vide office letter no. 57/JR Dt. 14.05.2024 has reported that **Dredging location at Sidhra Tawi River (US) (Area=239740 Sqm)** falls outside the Reserve Forest.

Apart from above the Range Officer, Bahu vide office letter no. 64/BR Dt. 14.05.2024 & no. 65/BR Dt. 14.05.2024 has furnished detailed report wherein reported that both the **Dredging location at Sidhra Tawi River (DS) (LHS) (Area=181643 Sqm) & Sidhra Tawi River (DS) (RHS) (Area=181083 Sqm)** falls within the Forest area of Beli-Sidhra-Ragoora Forest falling in Compartment no. 63 Bajalta & no. 64/Bajalata respectively.

Hence for information and necessary Action

Yours Faithfully,

  
(Suresh Manda, IFS)  
Divisional Forest Officer  
Jammu Forest Division  
Jammu

1. Copy Submitted to the Deputy Commissioner, Jammu for information and necessary action .
2. Copy to the Range Officer, Bahu & Jammu for information.

**UNION TERRITORY OF JAMMU AND KASHMIR,**  
**IRRIGATION AND FLOOD CONTROL DEPARTMENT**  
**OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**  
 e-mail : xenfcjammu@gmail.com

District Mineral Officer  
Jammu

No : FCD/JI 500-501

Dated: 15/05/2024

**Subject :-** Issuance of NOC for identified Dredging/ Channelization site.

**Ref:-**

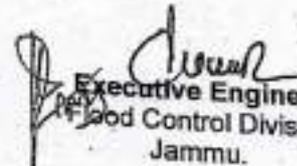
1. Your office letter NO.DMO/J/Dredging/2024-25/C-1/295-308 dated:- 15-05-2024
2. NHAI/J&K/DAK-18/GCL/2023-24/302 dated:- 14-05-2024.
3. M/s GAWAR Construction lmt. Letter NHAI/J&K/DAK-18/GCL/2023-24/302 Dt :- 14.05.24

Sir,

In reference to the above cited subject matter, the permission may be granted for dredging in phased manner, thereby allowing an excavation of 1.5m (average) in the first phase. Another joint visit after the completion of first phase of channelization/ dredging can be undertaken to assess the availability of material for additional requirement. Permission for the dredging/ channelization may be granted for the first phase in accordance with the area earmarked in the site plan annexed on the conditions that-

1. The excavation shall be strictly adhered to the site plan.
2. The Average depth of excavation will not be exceed from 1.5 Mtr. In 1st phase.
3. Maintaining a minimum distance of 50Mtr. From existing protection bunds.
4. Extraction of mining mineral/ RBM should not cause any under Mining leading to collapse of flood protection works.
5. Any damage to the protection works of the banks including entry/ exit points will be timely restored at their own risk and costs.
6. Stacking of material for quantification before transportation be done at places away from the water way to prevent any diversion in the flow of water in case of flash floods.

Submitted for favour of information and necessary action at your end please.

  
 Executive Engineer  
 Flood Control Division,  
 Jammu.

Copy to the:

1. Superintending Engineer Hydraulic circle Jammu for information please.

255

UNION TERRITORY OF JAMMU AND KASHMIR  
Office of the Executive Engineer Jal Shakti (PHE) City Division No. 1 Jammu  
Phone no. 0191-2543654 E-mail: xenphec1@gmail.com

The District Mineral officer,  
Geology & Mining Department  
Jammu

No: JS/PHECD-1/ 646-47

Date: 16/5/2024

**Sub:- Issuance of NOC's for identified dredging channelization Sites.**

- Ref: 1 Your office letter No.DMO/J/dredging/2024-25/C-1/295-308 dated 15-05-2024  
2 NHAI/J&K/DAK-18/GCL/2023-24/302 dated 14-05-2024  
3 17024-1/2022/PIU/UPD/Cont/2535 dated 15-05-2024

Sir,

In context to the subject matter cited above and as reported by AEE Jal Shakti(PHE) Sub-Division Sitlee, vide his letter No.PHESD-1/39 Dated 16-05-2024 there is no distribution network of this department passing through the above said area, also this site is more than 400 meters away from intake structure 3 of Sitlee Filtration Plant.

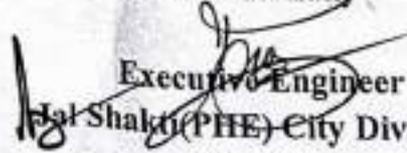
As such this office has no objection in issuance of permission for dredging at the said site in favour of M/s Gawar Constructions Ltd.

Loaction are mentioned

Loaction no.1 Sidhra Tawi River U/S

Loaction no. 2 Tawi River behind Tawi Vihar U/S

Yours faithfully

  
Executive Engineer  
Jal Shakti(PHE) City Div. no.1  
Jammu

Copy to the:

1. Deputy Commissioner jammufor favour of kind information pl.

R-2.0 to the Executive Engineer with the report that proposed sites with the coordinates for site 1. That are P1-  $32^{\circ}46'28.76''$  N,  $74^{\circ}53'56.40''$  E - P2-  $32^{\circ}46'28.76''$  N,  $74^{\circ}54'1.76''$  E, P3-  $32^{\circ}46'33.63''$  N,  $74^{\circ}54'1.76''$  E, P4-  $32^{\circ}46'36.57''$  N,  $74^{\circ}53'54.99''$  E - P5-  $32^{\circ}46'32.69''$  N,  $74^{\circ}53'46.01''$  E - P6-  $32^{\circ}46'36.50''$  N,  $74^{\circ}53'38.40''$  E - P-7-  $32^{\circ}46'31.24''$  N,  $74^{\circ}53'39.25''$  - P8-  $32^{\circ}46'28.61''$  N,  $74^{\circ}53'44.54''$  E + site 2 are - A-  $32^{\circ}46'8.52''$  N,  $74^{\circ}54'35.86''$  E - B-  $32^{\circ}46'6.08''$  N,  $74^{\circ}54'35.28''$  E - C-  $32^{\circ}46'3.46''$  N,  $74^{\circ}54'38.82''$  E - D-  $32^{\circ}46'3.07''$  N - E-  $32^{\circ}46'2.20''$  N,  $74^{\circ}54'57.85''$  E - F-  $32^{\circ}46'0.00''$  N,  $74^{\circ}55'5.19''$  E - G-  $32^{\circ}46'5.10''$  N,  $74^{\circ}55'4.50''$  E (site plan enclosed) are more than 400 Mtrs from intake No. 3 of sub divn. Sillee. Hence this sub divn. has no objection if AAWAR construction Ltd. dredges material from the proposed sites. Therefore submitted for further u/a at your end.

Eng = 



**Department of Wildlife Protection J&K Government**  
**Office of the Wildlife Warden Jammu**

Manda Hills, Near Hotel Ashok Jammu. Ph/Fax. 0191-2520247.

Email: [wlwjammu@gmail.com](mailto:wlwjammu@gmail.com)

\*\*\*\*\*



The Addl. Deputy Commissioner (L&O),  
Jammu.

No. : WLWJ/912-18  
Dated 9-05-2024

**Sub. :** Channelization of River Tawi/ Nallahs for providing RBM to  
NHAI- Dredging Material- Reg.

**Ref.:** Your office No. DCJ/LA/DAK/Dredging/2024-25/17-19  
dated 01-05-2024.

Sir,

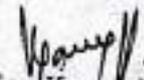
In reference to your letter No. cited above and as reported by the Range Officer Wildlife Range Jammu vide his office No. ROJ/24 dated 08-05-2024 after spot inspection the status of proposed sites of dredging is as under:

S. No.	Location	Area in sqm	Status
1.	Sidhra Tawi River (US)	2,39,740	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.
2.	Sidhra Tawi River (DS) (LHS)	1,81,643	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.
3.	Sidhra Tawi River (DS) (RHS)	1,81,083	Falling outside Eco-sensitive Zone of Ramnagar Wildlife Sanctuary.

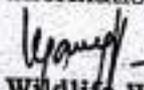
The Google earth map of the proposed sites is enclosed herewith for your ready reference, please.

Yours faithfully,

Encl.03

  
(Vijay Kumar), SFS  
Wildlife Warden  
Jammu

Copy submitted to the Regional Wildlife Warden Jammu for information, please.

  
Wildlife Warden  
Jammu

M

## Office of the Range Officer, Wildlife Range

Jammu

\*\*\*\*\*

The Wildlife Warden,  
Jammu.

No: ROJ/ 24  
Dated: 08-05-2024

*Office*  
*disposal of*  
*lateral accretion*  
*proposed*  
*W/W Jammu*  
*08/05/2024*

Subject: Channelization of River Tawi/Nallahs for providing RBM to NHAI-Dredging Material-Reg.

Reference: Your good office No. 766/WLWJ dated: 03.05.2024

Sir,

With regard to the subject & reference cited above, it is to submit that the Block officer, Sitlian visited the proposed sites of dredging alongwith concern field staff and reported that as per spot inspection & Geo-coordinates provided by NHAI in layout plan of the proposed sites of dredging are falling out of Eco-sensitive Zone of Ramnagar Wildlife Sanctuary. The detail is as under:-

S.No.	Location	Area (Sq.m)	Remarks
1	Sidra Tawi River (US)	239,740	Falling out of ESZ of RNWLS
2	Sidra Tawi River (DS) (LHS)	1,81,643	--do--
3	Sidra Tawi River (DS) (RHS)	1,81,083	--do--

The KMZ of the proposed sites is prepared from Geo-coordinates provided by NHAI and is enclosed herewith for ready reference, please.

Hence, report is submitted for favour of information & further necessary action at your end, please.

Encl: *03*

Yours faithfully,

*[Signature]*  
Range Officer,  
Wildlife Range,  
Jammu.





UNION TERRITORY OF JAMMU AND KASHMIR  
OFFICE OF THE EXECUTIVE ENGINEER PWD (R&B) DIVISION NAGROTA, JAMMU  
Email Id: nagrotadivision@gmail.com

The District Mineral Officer,  
Jammu.

No:- 655-58  
Dt:- 13-5-2024

**Subject:- Issuance of NOC's for Identified Dredging/Channelisation sites.**

**Ref:- Your office letter no. DMO/J/Dredging/2024-25/C-I dated 11-05-2024.**

Sir,

Regarding the subject and reference cited above, as reported by the Assistant Executive Engineer PWD(R&B) Sub-Division Nagrota vide his letter no. AEE/NSD/54 dated 13-05-2024, there is no PWD (R&B) asset near by the site Dhaunthly and Sidhra Tawi River Bridge at Sidhra U/S and D/S but pertains to National Highway Authority. While the location Surya Chak Bridge to Ring Road Bridge Downstream, Tawi Bridge to JMC Dump site and Surya Chak bridge to 4<sup>th</sup> Tawi Bridge Downstream does not fall under the jurisdiction of PWD (R&B) Div. Nagrota subject to clearance taken from the concerned department.

Hence, this office has no Objection for identified Dredging/Channelisation sites.

Yours Faithfully

  
Executive Engineer  
PWD(R&B) Division Nagrota  
Jammu

**Copy to:-**

1. Deputy Commissioner, Jammu for kind information.
2. Superintending Engineer, PWD (R&B) Circle North, Jammu for kind information.
3. Assistant Executive Engineer PW(R&B) Sub-Div Nagrota for information.

**UNION TERRITORY OF JAMMU AND KASHMIR,  
OFFICE OF THE EXECUTIVE ENGINEER TUBE-WELL IRRIGATION DIVISION, JAMMU**  
e-mail:- [twidjammu@gmail.com](mailto:twidjammu@gmail.com)

The District Minual Officer,  
Jammu.

No:- TWID// 362-65

Dated:- 13-05-2024

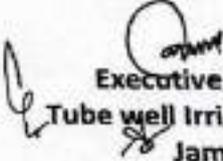
**Subject:-** Issuance of NOC's for identified dredging / channelization sites.

**Reference:-** DMO//Dredging/2024-25/C-1 Dated:-11/05/2024.

Sir,

In the context of aforementioned subject and letter under reference and as per report of concerned Assistant Executive Engineer there is no irrigation network/ civil structure pertaining to this division in the said area. As such this office has no objection in issuance of permission for dredging at the said site of River Tawi along with disposal of material.

Yours Faithfully

  
Executive Engineer,  
Tube well Irrigation Division,  
Jammu.

**Copy to the:-**

1. Deputy Commissioner, Jammu for information please.
2. Superintending Engineer, Hydraulic circle, Jammu for information please.
3. APCO Maa Vaishno Expressway Private Ltd. This is as per their communication addressed to the Project Director NHA/ PIU Udhampur Dated:-06-04-2024

**UNION TERRITORY OF JAMMU AND KASHMIR,**  
**IRRIGATION AND FLOOD CONTROL DEPARTMENT**  
**OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**  
 e-mail : xenfcjammu@gmail.com

The Superintending Engineer,  
 Hydraulic Circle,  
 Jammu.

No : FCD/I/ 461-63

Dated: 10/05/2024

**Subject :-** Development and upgradation of Four Lane Access Control Expressway from Design Chainage Km 530.000 to Km 545.300 (Sidhra to Ban Village Section of NH-44) of Delhi Amritsar Katra Expressway under Bharatmala Pariyojna in the UT of J&K (Phase II Package XVIII Dredging permission alongwith Disposal permit for Dredging material-reg.

**Ref:-** Your's office No.SE/HYD/617-19 dated:-01.05.2024.

Sir,

In reference to the above cited subject matter, it is submitted that after going through the .kml files and site plans submitted it was found that in the u/s area huge chunk of land is proposed for dredging which can damage the banks, as such the area to be dredged is modified and marked in the site plan enclosed.

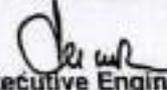
The permission may be granted for "Sidhra Tawi River (u/s)" for excavation in phase manner, thereby allowing the excavation of 1.5Mtr. (avg.) in the 1st phase. Since, a huge width is involved in two blocks proposed d/s, there can be a damage to the banks and structures around. To prevent any such damage in future, a channel between these two blocks is proposed for dredging/ channelization and as per enclosed .kms file for the first phase. Another joint visit after the completion of 1st phase of channelization/ dredging can be undertaken to access the availability of material for additional requirement.

Permission of channelization/ dredging may be granted to NHA1 for the 1st phase in accordance with the area earmarked in the site plan annexed on the conditions that.

- (i) The excavation shall be strictly adhered to the site plan.
- (ii) The Average depth of excavation will not be exceed from 1.5 Mtr. In 1st phase.
- (iii) Maintaining a minimum distance of 50Mtr. From existing protection bunds.
- (iv) Extraction of mining mineral/ RBM should not cause any under Mining leading to collapse of flood protection works.
- (v) Any damage to the protection works of the banks including entry/ exit points will be timely restored at their own risk and costs.
- (vi) Stacking of material for quantification before transportation be done at places away from the water way to prevent any diversion in the flow of water in case of flash floods.

Submitted for favour of information and necessary action at your end please.

Yours faithfully

  
 Executive Engineer  
 Flood Control Division,  
 Jammu.

Copy to the:

- 1) Chief Engineer Jal Shakti (I&FC) Department Jammu-for information please.
- 2) Assistant Executive Engineer, Flood Control Sub-Division-IV, Jammu for information. This is as per report submitted.



UNION TERRITORY OF JAMMU & KASHMIR  
**OFFICE OF THE EXECUTIVE ENGINEER IRRIGATION DIVISION No. - I, JAMMU**  
IRRIGATION COMPLEX CANAL ROAD JAMMU - 180001

email: ifcmuxenid1jmu@gmail.com

To  
District Mivial Officer  
Jammu

No: JID/I/777-80  
Dated: 13/05/2024

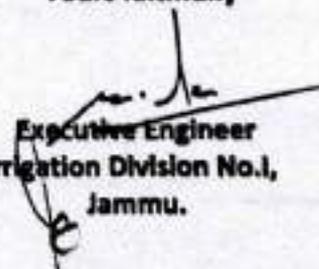
**Subject:** Issuance of NOC's for identified dredging/channelization sites.

**Ref:** DMO/1/Dredging/2024-25/C-1 Dated: 11/05/2024.

Sir,

In the context of aforementioned subject and letter under reference and as per report of concerned Assistant Executive Engineer there is no irrigation network/civil structure pertaining to this division in the said area. As such this office has no objection in issuance of permission for dredging at the said site of River Tawi along with disposal of material.

Yours faithfully

  
Executive Engineer  
Irrigation Division No.1,  
Jammu.

**Copy to the:-**

1. Deputy Commissioner, Jammu for information please.
2. Superintending Engineer, Hydraulic Circle Jammu for information please.
3. M/S Gawar Construction Ltd. This is as per their communication addressed to the Project Director NHAI PIU Udhampur Dated: 06/04/2024.



Government of Jammu and Kashmir  
Directorate of Geology and Mining, J&K  
4<sup>th</sup> Floor, Udyog Bhawan, Jammu

## ORDER

**Subject: Issuance of Disposal Permit in f/o M/s Shivalaya Construction Co. Pvt. Ltd.**

**Whereas**, in a meeting held on **22.12.2023**, under the Chairmanship of Principal Secretary, PW(R&B) Department, in Civil Secretariat, at Jammu to review the issues related to the availability of aggregate and Ordinary Earth for Delhi-Amritsar-Katra (DAK) Expressway, the Chief Engineer, Irrigation & Flood Control Dept., Jammu revealed that the I&FC Department has mapped availability of 12.63 lakh cum of Minor Mineral/RBM accumulated in various river streams in Jammu, Samba and Kathua Districts which is required to be removed by dredging for channelization of these river streams to avoid floods during rainy season, and the said dredged out material can be used by the National Highway Authority of India (NHAI) to meet its requirement of RBM in the Delhi-Amritsar-Katra (DAK) Expressway;

**And whereas**, in the aforementioned meeting, the Deputy Commissioners were advised to hold District Level Committee meetings for accord of dredging permissions indicating monthly targets in a way that the material could be dredged out before rains and staged 100 Mtrs. away from river banks. The Geology and Mining Department was also asked to dispose of the Disposal Permit applications received from NHAI for lifting and utilization of the said dredged out material against payment of advance royalty and other applicable charges;

**And whereas**, the Deputy Commissioner, Jammu vide its office No. DCJ/LA/DAK /Committee/2023-24/849-55, dated **03.01.2024** conveyed permission in favour of the Project Director, NHAI, PIU Jammu/Udhampur for dredging of material from the identified spots of River Tawi as granted by the Jal Shakti, I&FC Department;

**And whereas**, M/S Shivalaya Construction Pvt. Ltd., the contractor firm of the Principle Executing Agency viz. NHAI engaged in the execution of DAK (Phase-II, PKG-XVI), applied through online mode under **tracking Id No.1744260945** for the issuance of Disposal Permit in respect of **90,000 MTs** of Dredged out material from Nikki Tawi River (downstream Surya Chak Bridge, Jammu) on the basis of permission granted by Jal Shakti (I&FC) Department.

**Whereas**, the Joint Director, Geology & Mining, Jammu constituted a Technical Team vide No. 44/Jt.Dgm/Vs/DAK/2023-24/921-25, dated **21.06.2024** to inspect the above dredging site and the said Technical Team reported as under:

- I. The Dredged Minor Mineral (RBM) in the form of dump was seen in Nikki Tawi River downstream Surya Chak Bridge, Jammu. The Geo-Coordinates of the dumped RBM as per the provided site plan were verified on ground and are as under:  
1.32.689182°N74.805684°E 2.32.688729° N 74.806018° E 3.32.687050°N 74.802160°  
E 4.32.686477° N 74.802496° E;

- ii. The dredged material comprised of Boulders, Pebbles and Cobbles mixed with sand dumped in the form of mound.
- iii. The dumping site is located Downstream Surya Chak Bridge of the Niki Tawi.
- iv. Nearest habitation is more than 300 mtrs from the dumping site.
- v. That the issuance of Disposal Permit for **90,000 MTs of RBM** (excavated dredged material) is recommended.

**And whereas,** on the basis of above said report and recommendation of the Technical Committee, DMO Jammu has recommended the case via online portal to the Joint Director, Geology & Mining Department, Jammu on **01.07.2024**;

**And whereas,** the Joint Director, Geology & Mining Department, Jammu, further recommended the case for issuance of the Disposal Permit in favour the above said contractor firm of NHAJ through online portal on **04.07.2024**;

**And whereas,** the Mining Department vide its letter No. GM-MNG/39/2023-02, dated **21.01.2023** have conveyed to this Directorate as under:-

" .....to proceed in the matter at your own in terms of Rule 56 (2) (iii) of S.R.O 105 dated 31.03.2016 subject to the condition that the requisitioning agency shall submit attested site plan from Revenue Authorities including area in hectares, besides, No Objection Certificate from Revenue Authorities and Deputy Commissioner concerned for lifting of RBM from said location.

Besides, it is also advised to dispose of all such similarly situated cases at your own level in future in terms of Rule 56(2) (iii) of SRO-105 dated 31.03.2016 subject to the fulfillment of all terms and conditions."

**Now therefore,** in view of the above said recommendations of the District Mineral Officer, Jammu, the Joint Director, Geology & Mining, Jammu, permission for dredging granted by the I&FC Deptt., Jammu and District Administration, Jammu and the execution of the Project *DAK Expressway (Phase-II, PKG-XVI)* being time bound and of public interest, the instant Disposal Permit in terms of **Rule 56(1)(ii & iii) and 56(2)(iii) of the Jammu & Kashmir, Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016**, read with Notification issued vide S.O-1224(E) of 28.03.2020, by the Union Ministry of Environment, Forest and Climate Change, regarding EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE is hereby issued in favour **M/s Shivalaya Construction Co. Pvt. Ltd.**, the contractor firm of National Highway Authority of India (NHAJ), engaged in execution of *DAK Expressway (PKG-XVI)* for lifting of **90,000 MTs (Ninety Thousand Metric Tons)** of already excavated/dredged out material (RBM) before monsoon period, dumped at Downstream Surya Chak Bridge of the Nikki Tawi, to be utilized for the construction of the *Delhi-Amritsar-Katra Expressway (PKG-XVI)* with validity period of **Three (03) months** for Captive Use only.

The issuance of the instant Disposal Permit shall be further subject to the following conditions:

1. That all the precautions for the protection of Environment and control of pollution shall be ensured as prescribed under Rule 60(1)(ii) of The Jammu & Kashmir Minor

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Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.

2. To ensure the lifting and disposal of only the already dredged out and dumped material as per the area mentioned in site plan duly attested by the Revenue Authorities including Area in hectares.
3. To be bound to record the dumped/dispatched material at the nearest Mineral Check Post.
4. To surrender the Disposal Permit after the quantity specified herein is dispatched to the DAK (Phase-II, Pkg-XVI) Project site within a week after the last consignment of dispatch along with the particulars by giving the details of the name of the consignee, the date and dispatch etc.
5. To transport the material lifted from the area under a duly authenticated e-challan in prescribed **Form-A** generated from the e-marketplace portal of the department ([www.geologymining.jk.gov.in](http://www.geologymining.jk.gov.in)).
6. To allow the executive staff and the officers of the Department of Geology & Mining to inspect, check and measure the minor minerals at all stages including its transportation.
7. To be responsible for any third-party claim/interference and department shall not be responsible for such claims/interference within mineral concession area; and failure to comply with any of the above conditions shall be a ground for withdrawal of the permit or cancellation of the same.
8. The department shall have the right to claim additional royalty dues on the scrutiny of the lifted/transported material, provided the excess quantity is not beyond 10% of the quantity mentioned in the permit. In case, the excess quantity is beyond 10%, the permit holder shall be liable to pay back to the department the excess quantity dumped/dispatched used as assessed by the Officer Incharge of the District concerned.
9. The Permit Holder shall confine its workings within the limits of the allotted area and shall restrict the bonafide disposal activities within the said area. In case, the Permit Holder is found working outside the boundary of the allotted area, the Permit may be cancelled.
10. The Permit Holder shall adhere to the provisions of Mines and Minerals (Development and Regulation) Act 1957, the Forest (Conservation) Act 1980, the Environment Protection Act 1986, the Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, the J&K State Fisheries Act, 1960 and the rules made there under including the Rules/restrictions/general conditions laid down in SRO-105 of 2016, dated 31.03.2016.
11. The Permit Holder shall adhere to the instructions/orders/SOPs of MoEF&CC, NGT, Stake Holder Departments & the District Administration concerned as are issued from time to time. The Joint Director, Jammu and DMO Jammu shall also issue an SoPs for the permit holder to ensure compliance of the conditions specified in the rules ibid and with regard to guidelines/Office Memorandums of MoEF&CC, GoI issued from time to time in this regard.
12. The District Mineral Officer concerned shall ensure that Disposal Permit of the material/quantity which has already been dredged out under proper permission and verified by the Committee for utilization in the said Project and stocked as per site



an shall only be allowed to be lifted /transported for the project work which shall be ensured by proper monitoring system and deploying supervisory staff.

The DMO shall review the usage of Disposal Permit from time to time by making field visit so that no damage is made to the general environment.

14. The commencement of this Disposal Permit is subject to the deposition of advance payment of royalty, contribution towards DMFT under rules, the applicable Tax Collected at Source (TCS) and pending dues if any.
15. The commencement of this Disposal Permit shall also be subject to site plan attested by Revenue Authorities, demarcation of the applied/verified area by the District Mineral Officer, Jammu in consultation with Revenue Department, Irrigation and Flood Control Department, the representatives of National Highway Authority of India (NHAI) and M/s Shivalaya Construction Co. Pvt. Ltd and NOC issued by the Deputy Commissioner concerned
16. The District Mineral Officer concerned shall report immediately after the quantity of dredged out material is dispatched and consumed by M/s Shivalaya Construction Co. Pvt. Ltd. engaged in the construction of DAK(PKG-XVI). No further lifting/transportation of material shall be allowed beyond the permissible quantity.

(Puneet Sharma), JKAS,  
Director, Geology and Mining Department,

J&K

No. 1261/MCC/DGM/Shivalaya/STP/KTH/2022/ 4153-59

Dated:09.08.2024

**Copy to the: -**

1. Deputy Commissioner, Jammu for information.
2. Project Director, National Highway Authority of India, 315/1, Channi Himmat, Jammu-180015 for information and n/a. This is in reference to his office letter No. PD/JM/DKE/Pkg-16/2023-24/2657, dated 27.12.2023.
3. Joint Director, Geology & Mining, Jammu for information & n/a.
4. Executive Engineer, Flood Control Division, Jammu for information.
5. District Mineral Officer, Geology & Mining,, Jammu for information and with the direction to implement all mentioned conditions in letter and spirit and to ensure that the royalty amount along with DMFT contribution and TCS etc. is collected in advance as per quantity granted in this permit before execution.
6. I/C Web Site, Geology & Mining Department, Jammu for information & n/a.
7. M/s Shivalaya Construction Co. Pvt. Ltd. for information & n/a.

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**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

The Project Director,  
NHAI, PIU-Jammu/ Udhampur.

No: DCJ/LA/DAK/Committee/2023-24/849-55

Dated: 03 /01/2024

**Sub: Channelization of River Tawi/Nallahs for providing RBM to NHAI –  
Dredging Material-Reg.**

Sir,

In reference to the subject cited above, I am directed to enclose herewith the copy of permission for dredging of material from the identified spot of river Tawi, as granted by Jal Shakti Irrigation and Flood Control Department, by Executive Engineer Flood Control Division Jammu vide No. FCD/J/5242-43 dated 30-12-2023 endorsed to this office by Superintending Engineer, Hydraulic Circle, Jammu vide No. SE/HYD/7842-44 dated 01-01-2024, with the instructions to strictly adhere to the terms and conditions laid in the said permission.

Yours faithfully,

Ansuya Jamwal JKAS,  
Addl. Deputy Commissioner (L&O),  
Jammu

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Copy to the:-

1. Superintending Engineer, Hydraulic Circle, Jammu for ensuring that the dredging is carried out under over all supervision of the departmental officers of Flood Control.
2. Sub Divisional Magistrate concerned for facilitation of the dredging process for which permission has been granted by Flood Control Division.
3. District Mineral Officer Jammu for further necessary action with regard to issuance of disposal permits under norms and to ensure that the quantity of material transported is strictly as per permission granted by Flood Control Division.
4. PA to Divisional Commissioner, Jammu for kind information of the Divisional Commissioner.
5. PA to Deputy Commissioner, Jammu for kind information of the Deputy Commissioner.

**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE SUPERINTENDING ENGINEER HYDRAULIC CIRCLE JAMMU**

Email ID: - [shydrauliccirclejammu@gmail.com](mailto:shydrauliccirclejammu@gmail.com)

Tel. No. 0191-2952111

**District Development Commissioner,  
Jammu**

No: SE/HYD/ 7842-44

Dated: 1-1-2024

Sub:- Channelization of River Tawi/Nallahs for providing RBM to NHAI - Dredging Material-Reg.

Ref:- i. Your office letter no. DCJ/LA/DAK/Committee/2023-24/830-32 dated 28-12-2023.

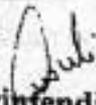
ii. Executive Engineer Flood Control Division Jammu's letter no. FCD/J/5242-43 dated 30-12-2023. (Annexure A)

Sir,

In reference to above cited subject, the Executive Engineer Flood Control Division Jammu has given permission for Dredging of material from the identified spots of Tawi / Nallahs for a quantity of 16.15.500 Cum as per Annexure "A" enclosed.

Submitted for further necessary action.

Your Faithfully

  
**Superintending Engineer  
Hydraulic Circle  
Jammu**

Copy to the: -

1. Chief Engineer Jal Shakti (I&FC) Department Jammu for information please.
2. Executive Engineer, Flood Control Division Jammu for information.

**UNION TERRITORY OF JAMMU AND KASHMIR**  
**JAL SHAKTI IRRIGATION & FLOOD CONTROL DEPARTMENT**  
**OFFICE OF THE EXECUTIVE ENGINEER, FLOOD CONTROL DIVISION, JAMMU.**

The Superintending Engineer,  
 Hydraulic Circle,  
 Jammu.

No: FCD/J/ 5242-43

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 01/01/24

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Dated:- 30-12-2023.

**Subject:-** Channelization of River Tawi/ Nallahs for providing RBM to NHAI-  
 Dredging Material-Reg.

**Reference:-** Deputy Commissioner, Jammu's Office letter  
 No.DCJ/LA/DAK/Committee/2023-24/830-32 dated:-28.12.2023.

Sir,

In reference to the above cited subject matter, the quantum of requirement projected by M/S Shivalaya Construction Co. Pvt. Ltd. is very higher than the quantity desired by Flood Control Division, Jammu for the channelization of River Tawi. The drawings provided by M/S Shivalaya Co. Pvt. Ltd. suggest scrapping of complete shoals which may be prevented. As discussed in the meetings a width of 100 Mtrs. to 150 Mtrs. was proposed for excavation, maintaining the depth of excavation not beyond the grade desired for smooth flow of water.

After the site visit with the representative of Shivalaya Construction Co., the requirement was modified for channelization of River along Karnaila Chak, Ganeshu Chak, Surya Chak, Barjala, Ram Bagh in Nikki Tawi and Bhagwati Nagar to Sehora in Waddi Tawi. The quantity of material for channelization of these spots amounts to 16,15,500 cum (detailed copy attached). Permission may be granted for excavation in phased manner, thereby allowing an excavation of 16,15,500 Cum in the first phase. Another joint visit after the completion of first phase of channelization/ dredging can be undertaken to assess the availability of material for additional requirement. Geology and Mining Department may be requested to restrict the quantity of material to be transported to the quantity provided in the table annexed, to avoid excess cutting.

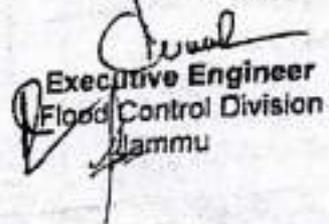
Permission for the channelisation may be granted for the first phase for 16,15,500 Cum in accordance with the area earmarked in .kml files on the conditions that:

1. The excavation will be done in the form of uniform channel.
2. The width of cross-section of channel will not exceed 150 Mtr. of any point of the alignment of Waddi Tawi and Nikki Tawi, maintaining a minimum distance of 50 Mtr. from existing protection bunds. Extraction of Mining Mineral / RBM should not cause / undermine leading to collapse of Flood Protection works.
3. Any damage to the protection works on the banks including Entry/ Exit point will be timely restored at their own risk and cost.

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4. The process of excavation, stacking of material and transportation should be coordinated to reduce the time of stacking of excavated material along banks. Stacking of material for quantification before transportation be done at places away from the waterway to prevent any diversion in the flow of water in case of flash floods.
5. As discussed, a formal consent from the local representatives of the area may also be secured before taking up any excavation.

Yours Faithfully,

  
Executive Engineer  
Flood Control Division  
Jammu

Copy to the:-

1. Chief Engineer, Jal Shakti (Irrigation & FC) Department, Jammu-for information please.

**FLOOD CONTROL DIVISION  
JAMMU**

S.No.	Name Of River	Width (M)	Avg. Depth (M)	Length (M)	Qty. (Cum)	Remarks
1	Waddi Tawi D/S 4th Tawi Bridge	150	1	4200	630000	Bhagwati Nagar (Approx. 390M D/S 4th Tawi Bridge) to Sehora
2	Nikki Tawi U/S Surey Chak Bridge (spot No. 1)	150	1	620	93000	Karnale Chak (Approx. 780M D/S 4th Tawi Bridge) to U/S of Canal Syphon
3	Nikki Tawi U/S Surey Chak Bridge (spot No. 2)	150	1	2550	382500	Karnale Chak (Approx. 215M D/S Canal Syphon) to Surey Chak Bridge
4	Nikki Tawi D/S Surey Chak Bridge	150	1	3400	510000	Ganeshu Chak (Approx. 250M D/S Surey Chak Bridge) to U/S Ring Road Bridge
Total Length				10770 M	1615500 Cum	

  
 Executive Engineer  
 Flood Control Division  
 Jammu



**GOVERNMENT OF JAMMU AND KASHMIR**  
**OFFICE OF THE DEPUTY COMMISSIONER JAMMU**  
**Wazarat Road Jammu-180001 (J&K)-India**

Superintending Engineer,  
 Hydraulic Circle,  
 Jammu

**Sub: Channelization of River Tawi/Nallahs for providing RBM to NHAI –  
 Dredging Material-Reg.**

Ref: i) Meeting held under the chairmanship of Principal Secretary PW(R&B)  
 Department on 22.12.2023.

ii) DMJ/LO/23-24/3829-31 Dated 22-12-2023

Sir,

Apropos to the discussions held in the office of Deputy Commissioner, Jammu, during the meeting held on 26-12-2023, find enclosed herewith the communication received from Project Director, NHAI, Jammu with respect to grant of permission for dredging of material from the identified/proposed sites along with the layout plan of the site and quantities of material requirements.

In this context it is requested that the proposed sites & required quantities immediately be got examined and necessary permission for dredging etc. along with the other modalities be communicated so that NHAI can undertake further execution.

No: DCJ/LA/DAK/Committee/2023-24/ 830-32  
 Dated: 28/12/2023

Yours faithfully,

*Ansuya Jamwal*  
 28/12/2023

Ansuya Jamwal JKAS,  
 Addl. Deputy Commissioner (L&O),  
 Jammu

Copy to the:-

1. Project Director, NHAI PIU-Jammu for information.
2. PA to Deputy Commissioner, Jammu for kind information of the Deputy Commissioner.



GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DEPUTY COMMISSIONER, SAMBA

Nandini Hills, Samba

Phone No (O). 01923-241143

District COVID Control Room No. 01923-246915 / 01923-241004

District Telemedicine No. 60065-00528

Email: [samba@nic.in](mailto:samba@nic.in)  
Website: [samba.gov.in](http://samba.gov.in)

District Mineral Officer  
Samba.

No: DCS/SQ/2022-23/ 886 - 887

Dated: 29/07/2022

Subject: Rectification of 2 Number Black Spots-Package-4 Maheshwar (65+338) to (65+746 to 66+885) and km 70+984 to 71+310 km (Chichi Mata) i.e 1+774 Km section District Samba in the UT of J&K-Desilting & Construction of diversion channel to protect NH-44 near Chichi Mata Temple-Reg

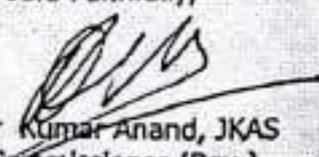
Sir,

Kindly refer your office letter No. DMO/S/Gen/2022-23/476-477 dated 23/07/2022, regarding the subject cited above.

In this, regard, I am directed to submit that this office has No objections regarding the subject cited above.

BY order of Dy. Com.

Yours Faithfully,

  
Ravinder Kumar Anand, JKAS  
Asstt. Commissioner (Rev.)  
Samba.

Copy to the:-

1. PA to Deputy Commissioner Samba for kind Information of DC Samba.

"STAY HOME STAY SAFE"

Please call on the COVID Control Room, DC Office Nos. 01923-246915 & 01923-241004 for any help and for Medical Consultation please call on District Telemedicine No. 60065-00528



Government of Jammu and Kashmir  
 Directorate of Geology and Mining, J&K  
 4<sup>th</sup> Floor, Udyog Bhawan, Jammu

## ORDER

**Subject: Issuance of Disposal Permit in f/o M/s Vishwa Samundra Engineering Pvt. Ltd.**

**Whereas**, in a meeting held on **22.12.2023**, under the Chairmanship of Principal Secretary, PW(R&B) Department, in Civil Secretariat, at Jammu to review the issues related to the availability of aggregate and Ordinary Earth for Delhi-Amritsar-Katra (DAK) Expressway, the Chief Engineer, Irrigation & Flood Control Dept., Jammu revealed that the I&FC Department has mapped availability of 12.63 lakh cum of Minor Mineral/RBM accumulated in various river streams in Jammu, Samba and Kathua Districts which is required to be removed by dredging for channelization of these river streams to avoid floods during rainy season, and the said dredged out material can be used by the National Highway Authority of India (NHAI) to meet its requirement of RBM in the Delhi-Amritsar-Katra (DAK) Expressway;

**And whereas**, in the aforementioned meeting, the Deputy Commissioners were advised to hold District Level Committee meetings for accord of dredging permissions indicating monthly targets in a way that the material could be dredged out before rains and staged 100 Mtrs. away from river banks. The Geology and Mining Department was also asked to dispose of the Disposal Permit applications received from NHAI for lifting and utilization of the said dredged out material against payment of advance royalty and other applicable charges;

**And whereas**, the Executive Engineer, Flood Control Division, Samba vide letter No. FCDS/2023-24/1148-51, dated **10.07.2023** has conveyed the permission of Chief Engineer, I&FC Department Jammu for **Channelization of River at village Kamour and Maluchak** granted vide No. IFCJ/works/6407-08, dated 07.07.2023, to Deputy Commissioner, Samba;

**And whereas**, Deputy Commissioner, Samba vide letter No. DCS/ADC/PS/2024-25/114-20, dated **02.05.2024** requested the BSF Commandant, 148/51 Bn, Ramgarh to allow the deployment of Men and Machinery at site by the concessionaire of NHAI so that necessary channelization of river is done to prevent any damage to the Protection Work, Border Security infrastructures and Agriculture land and Local population, well before the onset of Monsoon;

**And whereas**, M/s Vishwa Samundra Engineering Pvt. Ltd, the Contractor Firm of the NHAI, the Principal Executing Agency engaged in the execution of DAK (Phase-II, PKG-XV), applied through online mode under **tracking Id No.1384138082** for the issuance of Disposal Permit for **90,000 MTs** of Dredged out material located on Right Bank of Basanter River (Downstream NH-44 Bridge);

**And whereas**, the Joint Director, Geology & Mining, Jammu constituted a Technical Team vide his No.F-44/jt.DGM/VS/DAK/2023-24/926-930, dated **21.06.2024** to inspect the above dredging sites and the said Technical Team reported as under: -

- i. That the dredged out material (M.M) is in form of sand, silt and clay in the form of Dump on right bank of Basanter River.
- ii. That the Geo-Coordinates mentioned on the site plan having an area of 9095 Sq.m have been verified on ground and Coordinates are as follows: (A=32°29'14.34"N 75°00'21.53"E; B=32°29'17.25"N 75°00'18.10"E; C=32°29'16.72"N 75°00'16.59"E; D=32°29'15.51"N 75°00'16.49"E E=32°29'14.66"N 75°00'17.15"E; F=32°29'13.31"N 75°00'19.60"E; and G=32°29' 13.20"N 75° 00' 20.84" E).
- iii. The site where material has been dredged out is located near International Border.
- iv. No habitation was seen near the dump site applied for Disposal Permit.
- v. The dump site is approachable through motorable Pucca-Kachha road.
- vi. That the issuance of Disposal Permit for **90,000 MTs of RBM** (excavated dredged out material) is recommended.

**And whereas**, on the basis of above said report and recommendation of the Technical Committee, DMO Samba has recommended the case via online portal to the Joint Director, Geology & Mining Department, Jammu on **05.07.2024**;

**And whereas**, the Joint Director, Geology & Mining Department, Jammu, further recommended the case for issuance of the Disposal Permit in favour the above said contractor firm of NHAI through online portal on **05.07.2024**;

**And whereas**, the Mining Department vide its letter No. GM-MNG/39/2023-02, dated **21.01.2023** have conveyed to this Directorate as under:-

" .....to proceed in the matter at your own in terms of Rule 56 (2) (iii) of S.R.O 105 dated 31.03.2016 subject to the condition that the requisitioning agency shall submit attested site plan from Revenue Authorities including area in hectares, besides, No Objection Certificate from Revenue Authorities and Deputy Commissioner concerned for lifting of RBM from said location.

Besides, it is also advised to dispose of all such similarly situated cases at your own level in future in terms of Rule 56(2) (iii) of SRO-105 dated 31.03.2016 subject to the fulfilment of all terms and conditions."

**Now therefore**, in view of the above said recommendations of the District Mineral Officer, Samba, the Joint Director, Geology & Mining Department, Jammu, permission for dredging granted by the I&FC Deptt., Samba and the execution of the Project DAK Expressway (Phase-II, PKG-XV) being time bound and of public interest, the instant Disposal Permit in terms of **Rule 56(1)(ii & iii) and 56(2)(iii) of the Jammu & Kashmir, Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016**, read with Notification issued vide S.O-1224(E) of 28.03.2020, by the Union Ministry of Environment, Forest and Climate Change, regarding EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE is hereby issued in favour of **M/s Vishwa Samundra Engineering Pvt. Ltd.**, the contractor firm of National Highway Authority of India

(NHAI), engaged in execution of *DAK Expressway (Phase-II, PKG-XV)* for lifting of **90,000 MTs (Ninety Thousand Metric Tons)** of already excavated/dredged out material dumped at right bank of Basanter River (Downstream NH-44 Bridge), to be utilized only for the construction of the Delhi-Amritsar-Katra Expressway (Phase-II, PKG-XV) with validity period of **Three (03) months** for Captive Use only.

The issuance of the instant Disposal Permit shall be further subject to the following conditions:-

1. That all the precautions for the protection of Environment and control of pollution shall be ensured as prescribed under Rule 60(1)(ii) of The Jammu & Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016.
2. To ensure the lifting and disposal of only the already dredged out and dumped material as per the area mentioned in site plan duly attested by the Revenue Authorities including Area In hectares.
3. To be bound to record the dumped/dispatched material at the nearest Mineral Check Post.
4. To surrender the Disposal Permit after the quantity specified herein is dispatched to the DAK (Phase-II, Pkg-XV) Project site within a week after the last consignment of dispatch along with the particulars by giving the details of the name of the consignee, the date and dispatch etc.
5. To transport the material lifted from the area under a duly authenticated e-challan in prescribed **Form-A** generated from the e-marketplace portal of the department ([www.geologymining.jk.gov.in](http://www.geologymining.jk.gov.in)).
6. To allow the executive staff and the officers of the Department of Geology & Mining to inspect, check and measure the minor minerals at all stages including its transportation.
7. To be responsible for any third-party claim/interference and department shall not be responsible for such claims/interference within mineral concession area; and failure to comply with any of the above conditions shall be a ground for withdrawal of the permit or cancellation of the same.
8. The department shall have the right to claim additional royalty dues on the scrutiny of the lifted/transported material, provided the excess quantity is not beyond 10% of the quantity mentioned in the permit. In case, the excess quantity is beyond 10%, the permit holder shall be liable to pay back to the department the excess quantity dumped/dispatched used as assessed by the Officer Incharge of the District concerned.
9. The Permit Holder shall confine its workings within the limits of the allotted area and shall restrict the bonafide disposal activities within the said area. In case, the Permit Holder is found working outside the boundary of the allotted area, the Permit may be cancelled.
10. The Permit Holder shall adhere to the provisions of Mines and Minerals (Development and Regulation) Act 1957, the Forest (Conservation) Act 1980, the Environment Protection Act 1986, the Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, the J&K State Fisheries Act, 1960 and the rules made there under including the Rules/restrictions/general conditions laid down in SRO-105 of 2016, dated 31.03.2016.

11. The Permit Holder shall adhere to the instructions/orders/SOPs of MoEF&CC, NGT, Stake Holder Departments & the District Administration concerned as are issued from time to time. The Joint Director, Jammu and DMO Samba shall also issue an SoPs for the permit holder to ensure compliance of the conditions specified in the rules ibid and with regard to guidelines/Office Memorandums of MoEF&CC, GoI issued from time to time in this regard.
12. The District Mineral Officer concerned shall ensure that Disposal Permit of the material/quantity which has already been dredged out under proper permission and verified by the Committee for utilization in the said Project and stocked as per site plan shall only be allowed to be lifted /transported for the project work which shall be ensured by proper monitoring system and deploying supervisory staff.
13. The DMO shall review the usage of Disposal Permit from time to time by making field visit so that no damage is made to the general environment.
14. The commencement of this Disposal Permit is subject to the deposition of advance payment of royalty, contribution towards DMFT under rules, the applicable Tax Collected at Source (TCS) and pending dues if any.
15. The commencement of this Disposal Permit shall also be subject to demarcation of the applied/verified area by the District Mineral Officer, Samba in consultation with the Revenue Department, Irrigation and Flood Control Department, the representatives of National Highway Authority of India, Office of the BSF Commandant, 148/51 Bn, Ramgarh and M/s Vishwa Samundra Engineering Pvt. Ltd. and NOC issued by the Deputy Commissioner concerned.
16. The District Mineral Officer concerned shall report immediately after the quantity of dredged out material is dispatched and consumed by M/s Vishwa Samundra Engineering Pvt. Ltd. engaged in the construction of DAK (PKG-XV). No further lifting/transportation of material shall be allowed beyond the permissible quantity.

(P.S.Rathore), JKAS,  
Director, Geology and Mining, J&K

No.1303/MCC/DGM/STP/2023/3717-23  
Dated:-20.07.2024

20/07/2024

**Copy to the: -**

1. Deputy Commissioner, Samba for information.
2. Project Director, National Highway Authority of India, 315/1, Channi Himmat, Jammu-180015 for information and n/a. This is in reference to his office letter No. PD/JMU/DKE/Pkg-15/2023-24/717, dated 18.03.2024.
3. Joint Director, Geology & Mining, Jammu for information & n/a.
4. Executive Engineer, Flood Control Division, Samba for information.
5. District Mineral Officer, Samba for information and with the direction to implement all mentioned conditions in letter and spirit and to ensure that the royalty amount along with DMFT contribution and TCS etc. is collected in advance as per quantity granted in this permit before execution.
6. I/C Website, Geology & Mining Department for n/a.
7. M/s Vishwa Samundra Engineering Pvt. Ltd. for information & n/a.



**GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DEPUTY COMMISSIONER, SAMBA  
Nandini Hills, Samba**

Phone No (0). 01923-241143  
District COVID Control Room No. 01923-248915 / 01923-241004

samba@nic.in  
dcoffice@samba@gmail.com

**Commandant 148/51 Bn BSF  
Ramgarh**

**Subject:** Channelization of river Basanter near village Kamour and Malu Chak to save the existing protection work, agriculture land/ local population and Border Security infrastructure for providing material to NHAI-regarding.

**Reference:** (i) Meeting held under the chairmanship of Principal Secretary PW (R&B) Department on 22.12.2023.  
(ii) DCS/ADC/PS/2023-24/968-75 dated 27.12.2023.  
(iii) PD/JMU/DKE/Pkg-15/2023-24/717 dated 18.03.2024

Sir,

With reference to the communications mentioned above (copies enclosed). In this context you are requested to allow the deployment of Men and Machinery at site by the concessionaire of National Highway Authorities of India, so that necessary channelization of river may be initiated in order to prevent any damage to the protection work, agricultural land / local population and Border Security infrastructure well before the onset of Monsoon.

**Suresh Chander Sharma, JKAS**  
Additional Deputy Commissioner

02/05/2024  
Samba

No. DCS/ADC/PS/2024-25/114-20

Dated: 02/05/2024

Copy to the:-

1. Divisional Commissioner Jammu for information.
2. Executive Engineer Flood Control division Samba for information and necessary action.
3. District Mineral Officer Samba for information and necessary action.
4. Project Director NHAI Channi Himmat Jammu for information and necessary action.
5. PA to DC Samba for information of the Deputy Commissioner Samba.

**OFFICE OF THE EXECUTIVE ENGINEER FLOOD CONTROL DIVISION SAMBA**

Tel/Fax- 01923243248,

E-mail:- [fcdsamba123@gmail.com](mailto:fcdsamba123@gmail.com)

To  
The Deputy Commission  
Samba

No: FCDS/2023-24/1148-51

Dated: 10/07/2023

Subject: Channellization of River Basanter to village Kamour and Maluchak to save the existing protection works agriculture land/local population and Border security Infrastructure.

Reference: Chief Engineer I&FC Jammu's letter no: IFCJ/Works/6407-08 Dated:07/07/2023

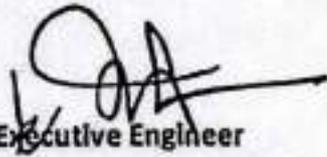
Sir,

The proposal for channelization of river Basanter in village Kamour and Maluchak to save the existing protection works agriculture land/local population and Border security Infrastructure was submitted to Chief Engineer Jal Shakti I&FC Jammu vide this office no. FCDS/2023-24/832-834 Dated:22-06-2023 and FCDS/816-19 dated:21-06-2023. In this connection, Worthy Chief Engineer I&FC department Jammu has granted the permission of channelization vide no. IFCJ/Works/6407-08 Dated:07/07/2023 (copy enclosed) with the condition that no funds have been provided for channelization purpose. However, the matter for channelization of river should be taken up with Geology and Mining Department for auctioning of minor minerals, removal and transportation under rules.

Whereas, the channelization of River Basanter at village Kamour and Maluchak is urgently required in the interest of national security to save the border Infrastructure, public property along the border etc.

It is therefore requested that the matter may kindly be taken up with the Geology and Mining Department and with other concerned authorities for necessary action at an earliest.

Yours Faithfully,



Executive Engineer  
Flood Control Division  
Samba

## Copy to the:

- 1) Chief Engineer Jal Shakti I&FC Department Jammu for kind information please.
- 2) Superintending Engineer Hydraulic Circle Jammu for kind information please.
- 3) District Mineral Officer for kind information and further necessary action at your end please.



Government of Jammu & Kashmir  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006  
 regionaldirectorjkspcbmu@gmail.com

The Member Secretary,  
 J&K PCC,  
 Jammu.

No: JKPC/ RDJ/2026/3552

Dated: 11/03/2026

**Sub: O.A. No. 114/2025 titled Sushil Kumar Vs Union Territory of J&K & Ors.**

*Ref: JKPC/Sc/OA-114/2025/26/2282-85 dated 16-02-2026.*

Sir,

Vide reference to above cited communication the requisite information was sought from concerned Divisional Officers. Also, as requested by Divisional Officers Jammu (North) & Jammu (South) matter was taken up with District Mineral Officer, Jammu for providing details of Short Term Permits including Geo-Coordinates and dimensions vide no. JKPC/ RDJ/RBM/26/3507-09 dated 06-03-2026 (copy enclosed) as Annexure-'A'.

The site wise (Short Term Permit areas) information as received from all Divisional Officers is enclosed as Annexure-'B'. It is found that of the seven Short Term Permits of Jammu District verification could be done only for three areas due to the fact that desired information was not provided by District Mineral Officer Jammu for rest of the four sites. No major environmental damage has been reported for these three sites of Jammu District and all the three sites are non-operational.

Similarly for nine Short Term Permit sites pertaining to Samba District, no environmental damage has been seen at the site at present and are non-operational.

Also twelve Short Term Permit sites pertaining to Kathua District, no environmental damage has been seen at the site at present and are non-operational.

It is however submitted that prior intimation to JKPC before or during dredging has not been given for all the three districts (Jammu, Samba & Kathua).

Hence, submitted for information and further necessary action.

Yours faithfully,

*Namant*  
 Regional Director,  
 J&K PCC, Jammu

*NO (N&K)*

*4/3*



Government of Jammu and Kashmir  
Office of the Regional Director, J&K Pollution Control Committee, Jammu  
Parivesh Bhawan, Forest Complex, Transport Nagar, Jammu - 180006  
Email : regionaldirectorjkspcbjmu@gmail.com

The District Mineral Officer,  
Jammu.

No.: JKPCO/RDJ/RBM/ 26/ 3507-09

Date: 06/03/2026

**Sub:** Providing details of Short Terms Permits (STP) and dimensions of River Bed Mining Blocks - reg.

This has reference to the Factual Report (copy enclosed) of the Joint Committee communicated to the Deputy Commissioner Jammu in the O.A. No. 114/2025

In this regard you are requested to provide the details of short term permits including geo-coordinates and dimensions of each STP area mentioned in factual report so as to enable this office to submit compliance in the matter.

Matter may be treated as Most Urgent.

Encl: 02 leaves.

*Navneet*  
(Navneet Singh, IFS)  
Regional Director  
J&K PCC, Jammu

Copy to :

- 1) The Director, Geology and Mining Department, Jammu for information.
- 2-3) Divisional Officer, JK Pollution Control Committee, Jammu North and Jammu South for follow-up in the matter.



**J&K Pollution Control Committee**  
**Divisional Office Samba South**

Email: dopcbsambasouth@gmail.com

The Regional Director,  
 Pollution Control Committee,  
 Jammu,

No: PCC/DO/Samba-S/2026/ 448

Dated: 11/03/2026

Subject: O.A No.114/2025 titled Sushil Kumar Vs Union Territory of J&K & Ors.

Reference No: JKPC/Sc/OA-114/2025/26/2282-85 dated 16.02.2026

Sr,

In reference to the directions received today from your good self and in compliance to letter referred above, the blocks as per the list provided were inspected on 23.02.2026 & the point wise reply as desired is as below:-

S.No	Name of DP/STP Issued	Whether any intimation received by JKPC before dredging or during dredging	Violation/ Environmental Damages	Forest reserve within 1 Km	Remarks
1,	Ramgarh Border	Nil	No violation seen as per the present observation.	Nil	Block fully replenished (Photographs enclosed)
2	Bien Tapyal	Nil	No violation seen as per the present observation	Nil	Block replenished up to 80% (Photographs enclosed)
3	Bien Tapyal	Nil	No violation seen as per the present observation	Nil	Block replenished up to 80% (Photographs enclosed)
4	Bien Tapyal	Nil	No violation seen as per the present observation	Nil	Block replenished up to 80% (Photographs enclosed)
5	Ramgarh Border	Nil	No violation seen as per the present observation	Nil	Block fully replenished (Photographs enclosed)
6	Bien Tapyal	Nil	No violation seen as per the present	Nil	Block replenished up to 80% (Photographs enclosed)

W

11/03/2026







Mining STP Ramgarh  
23.02.2026 02:59 pm  
32.48483°N 75.00502°E  
258m



Mining STP Ramgarh  
23.02.2026 02:59 pm  
32.48482°N 75.00500°E  
258m

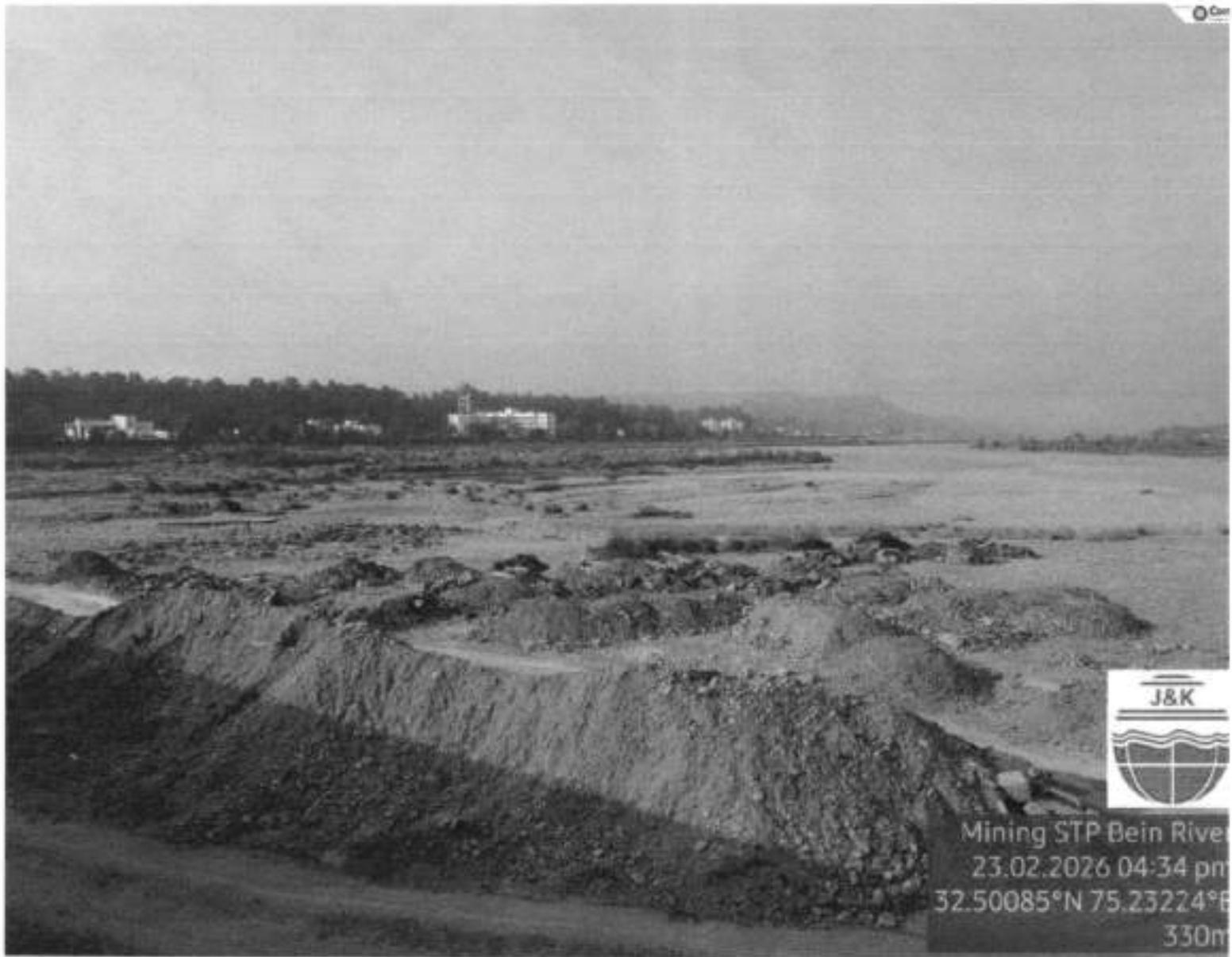




Mining STP Chichi Mata  
23.02.2026 04:03 pm  
32.56497°N 75.09476°E  
318m



Mining STP Chichi Mata  
23.02.2026 03:58 pm  
32.56401°N 75.09368°E  
306m



Mining STP Bein River  
23.02.2026 04:34 pm  
32.50085°N 75.23224°E  
330m



Mining STP Bein River  
23.02.2026 04:38 pm  
32.50155°N 75.23256°E  
322m



Mining STP Bein River  
23.02.2026 04:37 pm  
32.50156°N 75.23256°E  
323m

OFFICE OF THE DIVISIONAL OFFICER POLLUTION CONTROL COMMITTEE  
JAMMU (NORTH)

The Regional Director  
Pollution Control Committee  
Jammu.

No: PCC/DOJN/2026/ 300

Date: 9/3/26.

Subject:-O.A No.114/2025 tiled Sushil Kumar V/s Union Territory of J&K & Ors.  
Ref: JKPC/Sc./OA 114/2025/26/2282-85 Dated: 16.02.2026.

Sir,

In compliance to the reference and the cited subject, it is submitted that concerned District Mineral Officer (DMO), Jammu was requested vide No. JKPC/RDJ/RBM/26/3507-09 dt: 06-03-2026 in reference to the above said OA No. 114/2025 to provide the details of short term permits including geo-coordinates and dimensions of each STP area mentioned in factual report so as to enable this office to submit compliance in the matter. The concerned DMO was also contacted to share information and out of 07 STPs sites only geo-coordinates of 03 sites have been provided by DMO on Whatsapp. The 03 sites of STP were inspected and the detailed is enclosed in tabular format. The other 04 sites could not be inspected. As the concerned Mining Department has not provided the detail/Geo-coordinates of same.

Hence submitted, please.

Yours faithfully,

*[Signature]*  
9-3-26  
Divisional Officer  
PCC, Jammu North/South

*[Signature]*  
10/3/26

Enc:- 03.

PA.  
Put up completed list  
Name

**OFFICE OF THE DIVISIONAL OFFICER POLLUTION CONTROL COMMITTEE  
JAMMU(NORTH)**

Year	S.No	Name of the Agency.	Whether informed 15 days before start of Mining/Dredging.	Geo-Coordinate As per information by Geology & Mining Deptt.	Qty.in MT. (as allowed through DP/STP) in MT	Operational Status.	Mining/dredging related environmental damages observed of any		Distance from Eco-Sensitive Zone/ Wildlife Sanctuary with in 1Km or beyond.	Remarks.
							Yes	No		
2023-24	1	Shivalaya Construction	No		3024352					No information with regard to the Geo-Coordinates of the allotted STP has been provided by concerned DMO, Jammu
2025-25	2	APCO Infratech Pvt.Ltd.	No		724735					No information with regard to the Geo-Coordinates of the allotted STP has been provided by concerned DMO, Jammu

*Handwritten signatures*

	3	Gawar Construction Ltd.	No	A -32.769970, 74.91325 B_ 32.77651, 74.92342 C- 32.77502, 74.92411 D- 32.77059, 74.92144 E- 32.76940, 74.91729	934941	Non-operational		No	Outside	
	4	Shivalaya Construction	No		3024352					No information with regard to the Geo-Coordinates of the allotted STP has been provided by concerned DMO, Jammu
2025-26	5	Gawar Construction Ltd.	No	A- 32.769033, 74.912739 B -32.768362, 74.909791 C- 32.767627, 74.901783 D- 32.767519, 74.914008 E -32.767277, 74.910783 F- 32.766660, 74.918108 G- 32.768080, 74.917917	934941	Non-operational		No	Outside	

*Jul S*

6	APCO Infratech Pvt. Ltd.	No	P1- 32.774655 P2- 32.773833, 74.898211 P3- 32.776000, 74.900488 P4- 32.776825, 74.898608 P5- 32.777130, 74.896113 P6- 32.776806, 74.894000 P7- 32.775344, 74.894236 P8- 32.774613, 74.895705	724735	Non- operational		No	Outside	
7	Shivalaya Construction	No		3024352					No information with regard to the Geo-Coordinates of the allotted STP has been provided by concerned DMO, Jammu

*Jay A*  
DO, Jammu  
(North)

*[Signature]*  
DO, Jammu (South)



**J&K Pollution Control Committee**  
**Divisional Office Kathua**

Email Id: [daspcbathua@gmail.com](mailto:daspcbathua@gmail.com)

The Regional Director,  
 J&K Pollution Control Committee,  
 Jammu

No: PCC/KTH/26/586

Dated: 11-03-2026

**Subject: - O.A. no. 114/2025 titled Sushil Kumar V/s Union Territory of J & K & Ors.**

**Reference no. :- JKPC/Sc./OA-114/2025/26/2282-85 dated 16.02.2026.**

Sir,

With regard to the subject and communication referred above, it is submitted that inspection was carried out on 26-2-2026 and 27-02-2026 of all the below mentioned blocks, wherein the Disposal permits were granted by Geology and Mining department in Kathua district. No mining/ dredging activity was found being carried out in any of the below mentioned blocks. The point-wise reply to the information sought is as given hereunder.

S. No.	Name of Disposal Permit site	Whether any information received by JKPC before dredging or during dredging	Violation/ Environmental Damages	Forest reserve/ Eco-sensitive zone within 1 km	Remarks
1.	Langerial, Dayalachak (Tarnah River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
2.	Langerial, Dayalachak (Tarnah River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals

*IID Centre Gonvidsar Kathua*



## J&K Pollution Control Committee

*Divisional Office Kathua*

Email Id: [dospcbkathua@gmail.com](mailto:dospcbkathua@gmail.com)

			damages observed during inspection.		appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
3.	Langerial, Dayalachak (Tarnah River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
4.	Chadwal (Tarnah River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
5.	Forelain (Ujh River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
6.	Forelain (Ujh River bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of



**J&K Pollution Control Committee**  
**Divisional Office Kathua**

Email id: [dospcbkathua@gmail.com](mailto:dospcbkathua@gmail.com)

			Environmental damages observed during inspection.		minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
7.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
8.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
9.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
10.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines,	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial



**J&K Pollution Control Committee**  
**Divisional Office Kathua**

Email Id: [dospckathua@gmail.com](mailto:dospckathua@gmail.com)

			2016/ Environmental damages observed during inspection.		replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
11.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.
12.	Near Dam Bararge (Ujh River Bed)	No	No violation of the Sustainable Sand Mining Management Guidelines, 2016/ Environmental damages observed during inspection.	More than 1 km	The river bed was found to be flat, with no signs of recent dredging/ excavation. Substantial replenishment of minor minerals appeared to have occurred at the site owing to heavy flooding during the last monsoon season.

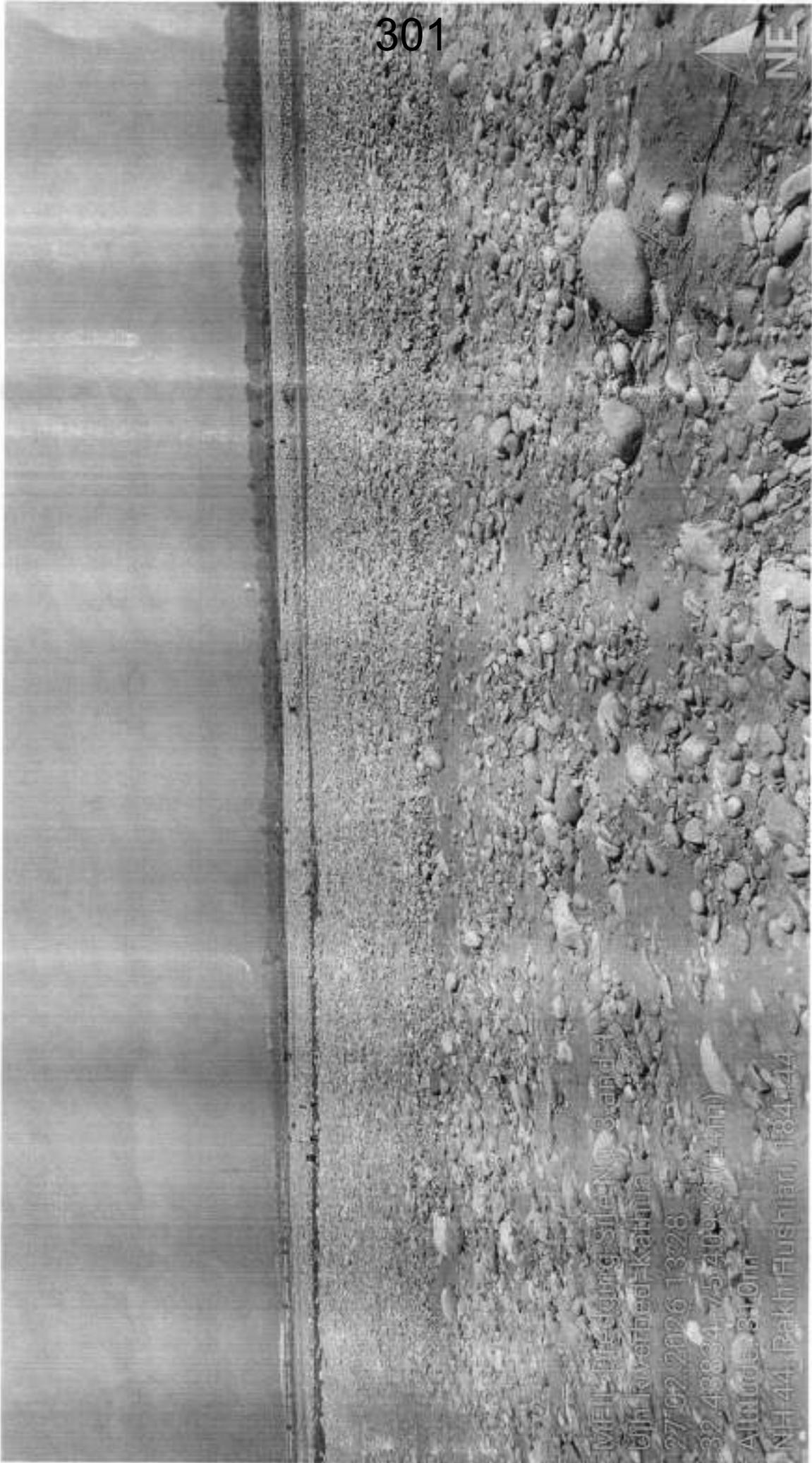
The photographs of the Disposal permit blocks taken during inspection are enclosed herewith.  
 Submitted for kind information and favour of necessary action, please.

Yours faithfully,

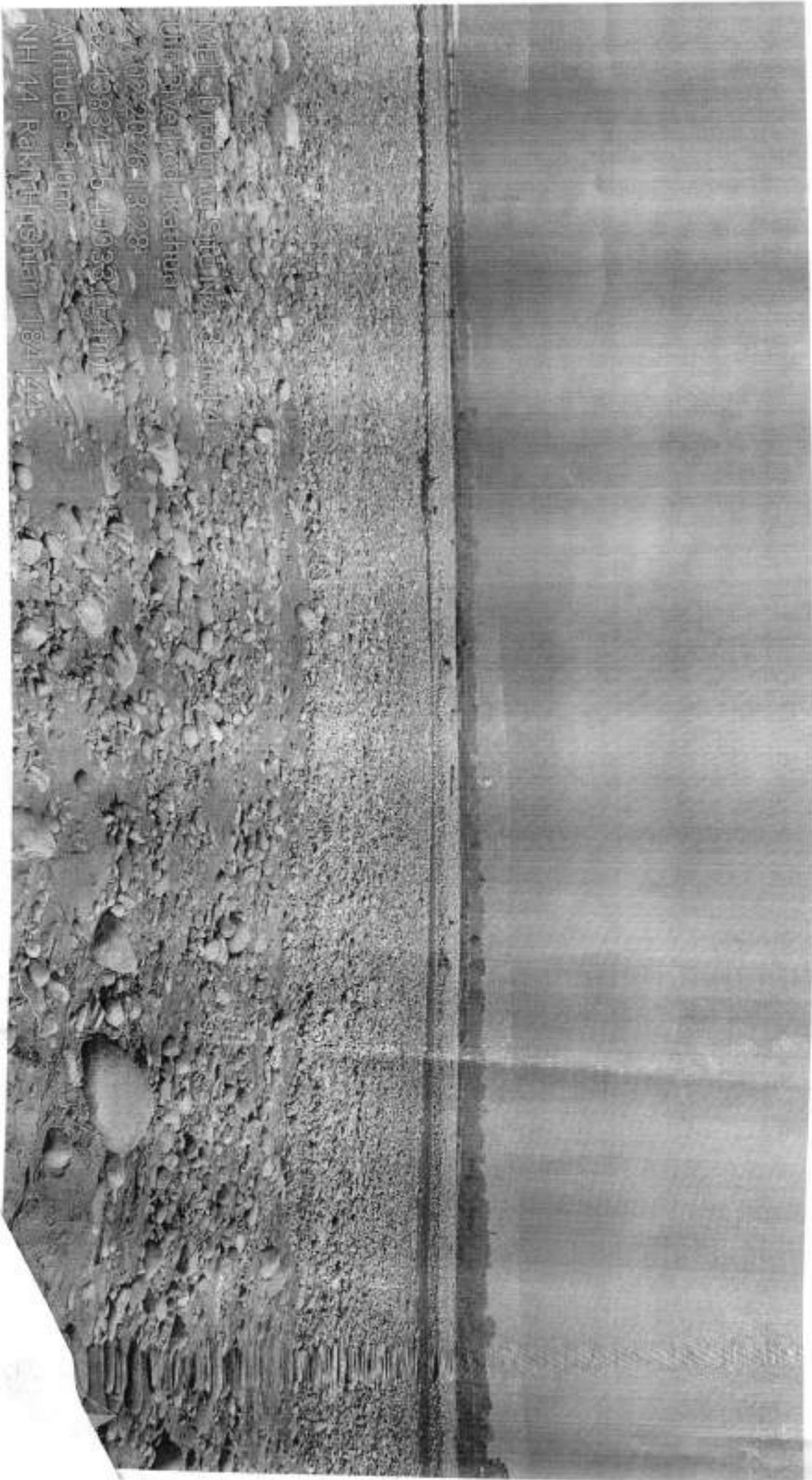
Divisional officer,

J & K PCC,

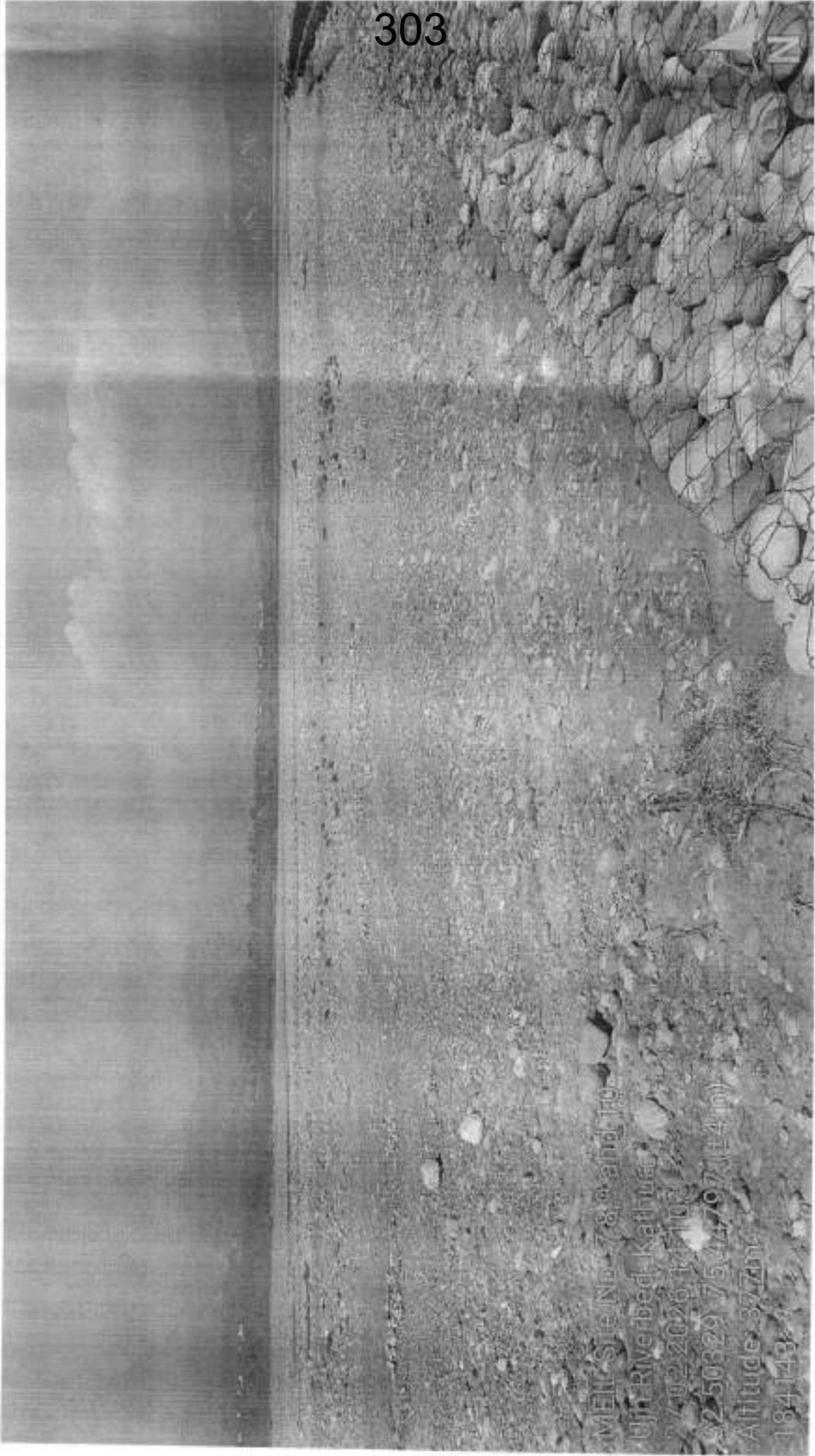
Kathua.



MFI-Biedung Siley No. 8 and 4  
Dijl Kiverbed Kaitana  
2702 2026 1328  
32 48834 75 210333 (1.4m)  
Altitude: 340m  
NH 44, Pakh Fushan, 184444



WELL C. PRODUCTION SYSTEMS  
UNIVERSITY OF CALIFORNIA  
102-2006-1828  
2-13834-75-49928 (4411)  
Altitude: 8100m  
NH 14 Rakit H. Sinar 18/4/24



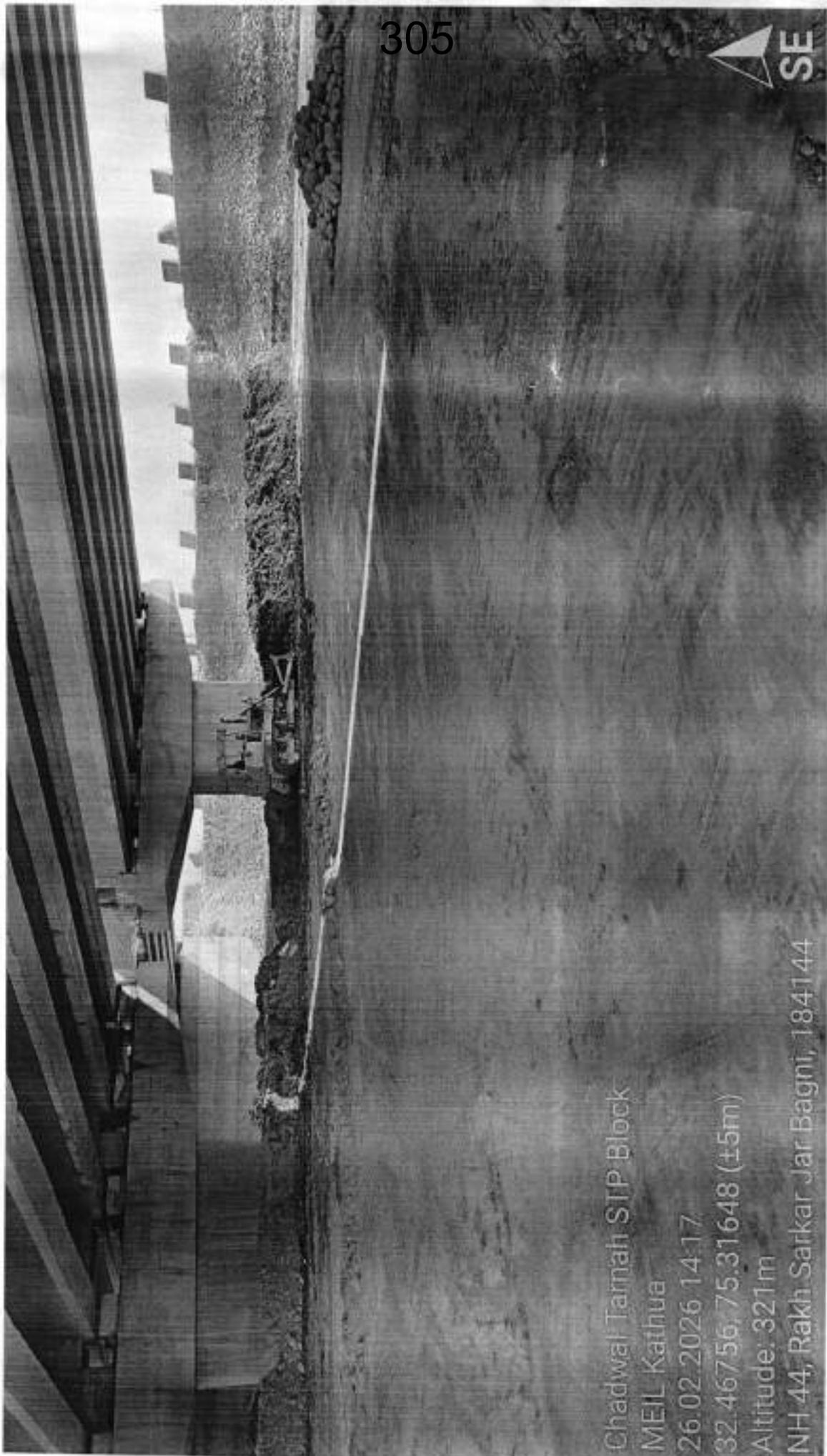
MELI Site No. 7 & 8, and 119  
Ujn Riverbed, Kathua,  
27°02'26.26" N, 74°10'  
52.50829" E, 7544.97 (14.1m)  
Altitude: 377m  
184143

304

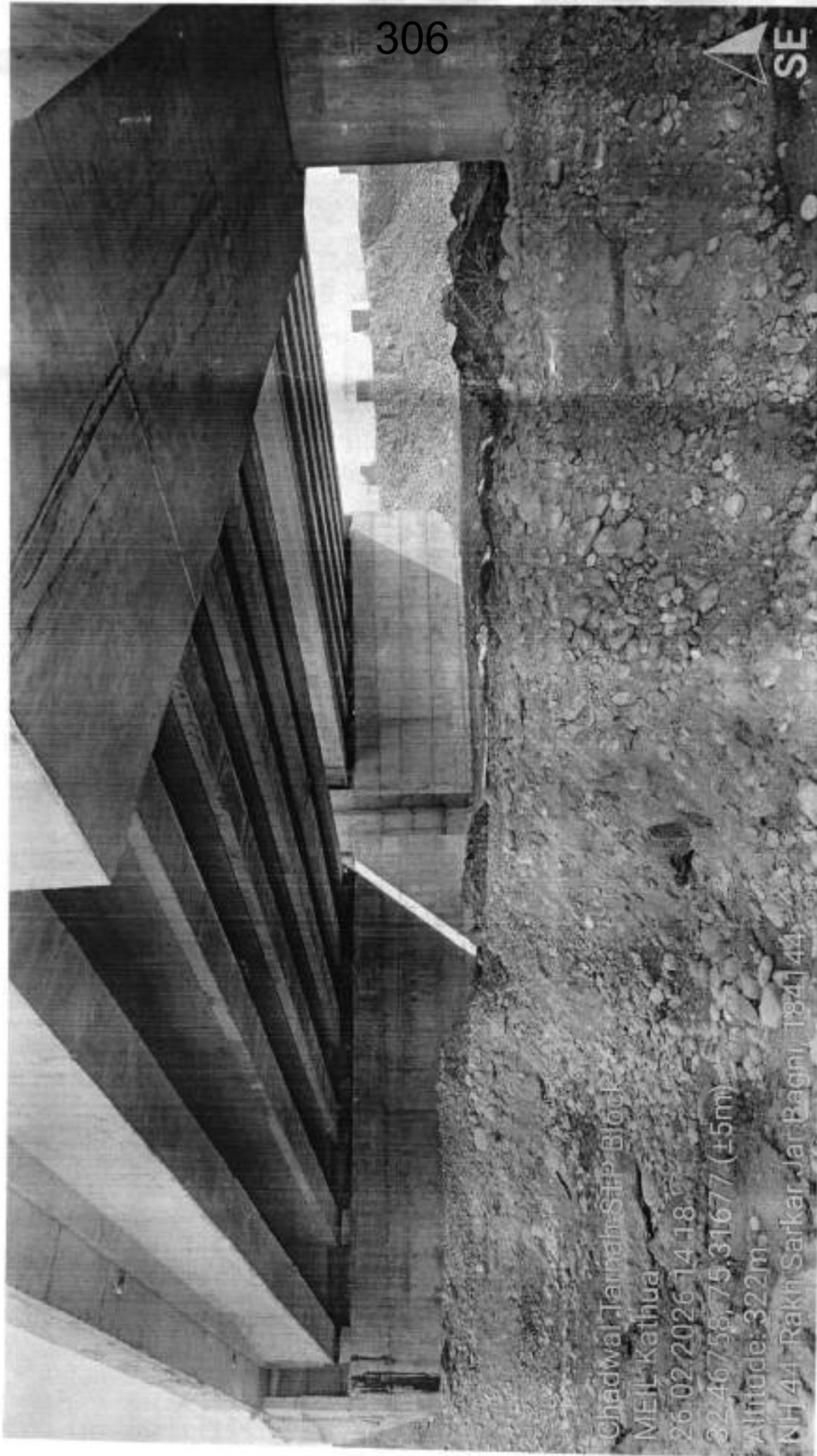


MEIL Dredging Sites No. 5 & 6  
Ujh Riverbed, Kathua  
27.02.2026 15:09  
32.47296, 75.31739 (±4m)  
Altitude: 348m  
NH 44, Rakh Sarkar Jar Bagni, 184144





Chadwal Tamah STP Block  
MEIL Kathua  
26.02.2026 14:17  
32.46756, 75.31648 (±5m)  
Altitude: 321m  
NH 44, Rakh Sarkar Jar Bagni, 184144



Chadwal Tarraah-Step Block  
MEL-Kathua  
26-02-2026 14:18  
32.46758, 75.31677 (±5m)  
Altitude: 322m  
NH 44 Rakh Sarkar Jar Bagini 1841 44